RAJYA SABHA

Friday, the 17th March, 1961/the 26th Phalguna, 1882 (Safca).

The House met at eleven of the clock, Mr. Chairman in the Chair.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS AND BLOCK ACCOUNTS OF RAILWAYS AND APPRO-PRIATION ACCOUNTS (POSTS AND TELE-GRAPHS) FOR 1959-60 AND RELATED PAPERS

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: —

- I. (i; Appropriation Accounts of Railways in India for 1959-60 (Parts I and II). [Placed in Library. See No. LT-2744/61 and No. LT-2745/61 for Parts I and II respectively.]
 - (ii) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1959-60. [Placed in Library. See No. LT-2746/61.]
 - (iii) Audit Report, Railways, 1961. [Placed in Library. See No. LT-2743/61.]
- II. Appropriation Accounts (Posts and Telegraphs) 1959-60 and the Audit Report, 1961, thereon. [Placed in Library. See No. LT-2742/61.]

RESOLUT-ON RE PROHIBITION OF MARRIAGES WHERE THE DIFFER-ENCE BETWEEN THE AGES OF THE SPOUSES IS MORE THAN FIFTEEN YEARS—continued.

श्रीमती चन्द्रावती लखनपाल (उत्तर प्रदेश) : श्रद्धेय सभापति जी, श्रभी पन्द्रह बीस दिन पहले इस प्रस्ताव को इस सदन के सम्मख प्रस्तृत करते हुये मैंने निवेदन किया था कि स्वतंत्र होने के पश्चात हमने देखा कि हमारा समाज अनेकों व्याधियों से ग्रस्त है श्रीर हमने यह भी देखा कि हमारी वे व्याधियां, वे कुप्रथायें हमारे समाज की प्रगति में बाधक बनी हुई हैं। हमने निश्चय किया कि हम उन सामाजिक कुरीतियों का उन्मुलन करें ग्रीर ग्रपनी सामाजिक कांति के लिये समाज-स्वार के अनेकों कानन लायें। पिछले दस बारह साल में इस प्रतिष्ठित सदन ने ही कितने ही सामा-जिक सुचार के कानुनों पर अपनी मोहर लगाई है। लेकिन उन प्रयत्नों के बावजुद भी ग्राज हम देखते हैं कि हमारे समाज में कितनी ही भयंकर कुप्रथाएं मीजूद हैं । उनमें से दहेज श्रीर अनमेल विवाह या असमान विवाह, ये दो प्रचाएं इतनी चातक हैं कि आज इनसे समाज की प्रगति अवरुद्ध हो रही है। दहेज के लिये विधान हम बना ही रहे हैं लेकिन अनमेल और असमान विवाह जो है वह भी समाज की प्रगति के लिये, समाज की उन्नति के लिये इतना ही घातक है जितना कि दहेज भीर ग्राज ग्रनमेल विवाह के कारण ग्रपने समाज का शभ मस्तिष्क कलंकित होता है। ग्राज इसीलियें मैंने यह ग्रावश्यक समझा कि मैं अपने इस प्रस्ताव के द्वारा इस अनमेल विवाह की कुप्रया के प्रति इस सदन का व्यान ग्राकपित कहां।

मेरे प्रस्ताव का उद्देश्य यह है कि अनमेल विवाह पर वैधानिक रोक लगनी चाहिये। मैं चाहती हूं कि विवाह के लिये उद्यत पुरुष और स्त्री आयु में यदि पन्द्रह साल से अधिक का अन्तर हो तो इस प्रकार के विवाह को

श्रीमती चन्द्रावती लखनपाल]

वैधानिक रूप से निषिद्ध ठहराया आये ।
पन्द्रह साल की सीमा मैंने इसेलिये रखी है कि
इस विशाल देश के अन्दर कुछ लोग सोचते हैं
कि पांच साल का अन्तर हो, कुछ सात साल का
अन्तर पसन्द करेंगे तो कुछ नौ साल का पसन्द
करेंगे, नेकिन साधारणतया दस साल से ज्यादा
का अन्तर कोई नहीं चाहता और फिर पन्द्रह
साल मैंने इसेलिये रखे हैं कि किसी भी हालत
में, किसी भी परिस्थित में, कोई भी व्यक्ति
पन्द्रह साल से अधिक का अन्तर तो हॉग्ज
नहीं चाह सकता। उप से उप विरोधी विचारों
को अपने साथ रखने के लिये, उनकी सम्मित
का विचार रखते हुये ही मैंने पन्द्रह वर्ष का
अन्तर रखा है, यद्यपि मैं यह समझती हूं कि
पन्द्रह वर्ष का अन्तर कुछ ज्यादा ही है।

DR. R. B. GOUR (Andhra Pradesh): Suppose the age is concealed, Sir.

श्रीमती चन्द्रावती लखनपाल : मुझे मालम है कि समय मेरे पास बहुत सीमित है। इसलिये मुझे जो कुछ कहना है वह सब मैं पहले कह देना चाहती हैं। यह सीचना कि अपने देश के अन्दर इस प्रकार के अनमेल श्रीर असमान विवाह होते ही नहीं हैं या उनकी संख्या बहुत कम है, गलत बात है । अपने यहां पर बाज भी इन प्रकार के विवाह काफी संख्या में हो रहे हैं, जहां पर पुरुष श्रीर स्त्री की बाय में पन्द्रह बीस साल, कहीं कहीं तो तीस पैतीस साल और कहीं कहीं चालीस, पचास साल का अन्तर देखा जाता है। इस प्रकार के विवाह, जहां पर इतना भारी अन्तर हो, किस प्रकार सुली और समुद्धिशाली विवाह हो सकते हैं ? इस प्रकार के विवाहों से समाज की भवंकर हानि होती है, इसमें जरा भी सन्देह नहीं भीर इसी लिये उस अन्तर को नियंत्रित करके. अनमेल विवाहों को रोकना मेरे आज के प्रस्ताव का उद्देश्य है । प्रश्न पूछा जा सकता है कि इस प्रकार के अनमेल विवाहों से क्या हानि है ? अगर कोई इस प्रकार का विवाह करता है तो हमको उससे क्या मतलब ?

इस प्रकार के विवाहों से एक नहीं, अनेकों हानियां हैं। पहली बात तो यह है...

difference in age is

over fifteen years

श्री किशोरी राम (बिहार) : एक बात पूछना चाहता हूँ। येँ जो अनमेल विवाह होते हैं, किसी मजबूरी के कारण होते हैं या जानबुझ कर होते हैं?

श्रीमती चन्द्रावती लखनपाल : मैं उन सब बातों का जिक यहां करना चाहती हं। मैं उन परिस्थितियों को बतलाना चाहती है जिनमें कि अनमेल विवाह होते हैं और अपने देश के अन्दर माज ज्यादा जो अनमेल विवाह होते हैं बह कब होते हैं और किस परिस्थिति में होते हैं। ग्रपने यहां पर जितने भी विवर हैं, विडोधर्स हैं, उनमें से ७० प्रतिशत विडोग्नर्स ऐसे हैं जो शादी करते हैं और ७० में से ६० प्रतिशत तो ग्रवश्य ऐसे होंगे जो कमारी लडकियों से शादी करना पसन्द करते हैं और अपने देश के अन्दर आप जानते ही हैं कि कमारी लडकियां ३०, ४० साल की मिलती नहीं हैं । उनकी ग्राय ज्यादा से ज्यादा १५, २० साल तक की होती है। इसलिये जितने भी विधरों की शादियां होती हैं, वे सब विध् ों और कुमारी लड़िक्यों के बीच में होती हैं और इस प्रकार के विवाहों में काफी बड़ा अन्तर होता है। दूसरे प्रकार के जो अनमेल विवाह होते हैं वे होते हैं माता-पिता की स्रोर से । माता-पिता दहेज नहीं देना चाहते हैं, इसलिये वहेज से बचने के लिये भी वह अपनी लडिक्यों को मजबर करते हैं कि वे ज्यादा उम्र वाले पुरुषों के साथ शादी कें। क्योंकि ज्यादा उम्र वाले लडकों के साथ जादी करने पर उनको दहेज नहीं देना पड़ता है और कहीं कहीं तो यह है कि दहेज लेने के बजाय विष्रों के जो माता-पिता हैं वे कन्या के माता-पिता की आर्थिक सहायता भी करते हैं। कहीं कहीं पर ऐसा भी रिवाज है। अपने देश के अन्दर कहीं कहीं कन्या-विकय की प्रया है, कहीं कहीं कन्या को वेचा जाता है। पहाडों के अन्दर यह प्रथा श्राज भी काफी मात्रा में प्रचलित है कि जो

3301

भी ज्यादा कीमत देता है उसी को अपनी कन्या देते हैं और जो बिश्वर होते हैं, जो ज्यादा उन्नवाले होते हैं, बही ज्यादा पया देते हैं। माता-पिता रुपये के लालच में इस प्रकार की शादियां करते हैं। तो मैंने आपको बतलाया कि अपने देश के अन्दर आम तौर पर काफी तादाद में अनमेल बिबाह होते हैं।

ग्रगर कोई यह पूछता है कि इससे क्या हानि है, तो उनसे मेरा यह कहना है कि इससे तो बहुत ज्यादा हानि है । पहली हानि तो यह है कि अगर एक कन्या अपने से २० साल बड़े पुरुष के साथ शादी करती है तो फिर उन दोनों की आयु के अन्दर एक बड़ा भारी अन्तर होता है। अपने यहां विवाह तो एक ऐसा बन्धन है जिसके लिये कि स्त्री और पुरुष दोनों को मानसिक दृष्टि से, भावनात्मक दृष्टि से, आकांक्षाओं की दृष्टि से एक स्तर का होना आवश्यक है और विवाह तभी सफल होता है। एक स्त्री जिसकी आय २० वर्ष की है या एक कन्या जिसकी भ्राय १७ या १८ साल की है वह कभी भी ५०, ६० साल या ४०, ४५ वर्ष के पूरुष के मानसिक ग्रीर भावनात्मक स्तर तक पहुंच ही नहीं सकती है और न ४०, ४५ या ५०, ६० वर्ष का पुरुष २०, २५ साल की स्त्री के भावनात्मक ग्रीर विचारात्मक स्तर तक पहुंच सकला है। इन दोनों की भावनाओं में, विचारों में श्रीर श्राकांक्षाश्रो में श्राकाण पाताल का अन्तर रहता है और इसलिये इस प्रकार के विवाहों में एकरसता, एक हार-मोनी, एक होमेजैनिटी नहीं ग्रा सकती ग्रीर परिणाम यह होता है कि इस प्रकार के विवाह असकल और निराशापूर्ण हो जाते हैं। पति के ग्रन्दर भी निराशा की, ग्रसन्तोष की भावना होती है और बेचारी स्त्री का जीवन तो काफी दुखमय रहता ही है। कुल मिला कर,इन विवाहों का जो दृष्परिणाम होता है उसकी सहज ही करुपना की जा सकती है। इस प्रकार के अनमेल विवाहों से समाज का वातावरण स्वच्छ नहीं

हो पाता श्रौर नैतिक दृष्टि से भी एक श्रस्वस्थ वातावरण पैदा होता है।

इस प्रकार के अनमेल विवाहीं से जो दूसरी बुराई होती है वह यह है कि जब एक वृद्ध महाशय विवाह मंडप में बैठते हैं तो वह अपनी समस्या तो हल कर लेते हैं लेकिन उसी दिन से जब कि वह विवाह मंडप में बैठते हैं उनकी जो कन्या-वरूपा वेचारी पत्नी है उसकी समस्या गुरू हो जाती है और समाज के अन्दर विधवाओं की जो संख्या है उसके अन्दर विधवाओं की लेकिन हो जाती है; क्योंकि यह तो स्पष्ट बात है कि जिस स्त्री का पति उससे २०, २४, ३० या ३४ साल बड़ा होगा उस बेचारी को संधवा रहने, सुहागवती रहने का कितनी देर तक सौभाग्य मिल सकेगा ?

SHRI TAJAMUL HUSAIN (Bihar); Vice-versa,

श्रीमती चन्द्रावती लखनपाल : श्रीमन्, ग्रपने देश के ग्रन्दर विधवाग्रों की समस्या एक बड़ी ज्वलन्त समस्या है और इन धनमेल विवाहों का परिणाम यह होता है कि अपने देश के अन्दर विधवा सगस्या और भी उग्र हो जाती है। कितने सालों से, ईश्वरचन्द्र विद्यासागर के जनाने से विधवाओं की समस्या अपने देश के अन्दर चली आ रही है और इसकी हल करने के लिये विडो-रिमैरिज एक्ट बना. लेकिन ग्राज विडो-रिमैरिज एक्ट रही की टोकरी में पड़ा हम्रा है और वह इसलिये पड़ा हुआ है क्योंकि हम अनमेल विवाहीं को रोक नहीं सकते हैं। ग्राज ग्रपने देश के ग्रन्दर हर एक व्यक्ति चाहे वह कितनी ही अधिक आय का क्यों न हो छोटी से छोटी ग्राय वाली लड़की के साथ शादी कर सकता है। श्रीर वह इसी वजह से क्योंकि हम आय के अन्तर पर कोई सीमा नहीं लगा सके हैं। आज हमार सामने जो विघवा समस्या है उसका कोई उचित समाधान नहीं निकल पा रहा है। वैधानिक समाधान निकल ग्राने पर भी वह बिल्कुल

3303

[श्रीमती चन्द्रावती लखनपाल]

निष्फल और निर्धंक हो रहा है; क्योंकि जो सोशल लेजिस्लेशन होता है वह एक इंटर-लिंक्ड और इंटरकनेक्टेड चीज होती है और कुल मिला कर हर सोशल लेजिस्लेशन का दूसरे सोशल लेजिस्लेशन से संबंध होता है। तो विधवा समस्या की दृष्टि से भी हम यह देखते हैं कि इस अनमेल विवाह का, इस असमान विवाह का अपने समाज पर बहुत बरा असर पडा है।

इसके अतिरिक्त एक और भी बात है श्रीर वह यह है कि जो विधर हैं, उनके अपने बच्चे भी होते हैं और जब वे विधर शादी करते हैं तो वे खास तौर पर यह कहते हैं कि हम तो बच्चों के लिये जादी कर रहे हैं, लेकिन असल में बात यह होती है कि वे बच्चों के लिए नहीं बल्कि अपने लिए शादी कर रहे होते हैं: क्योंकि यदि वे अपने बच्चों के लिये शादी करते तो किसी विधवा के साथ करते, किसी प्राँढा स्त्री के साथ करते जोकि उनके बच्चों को आकर सम्हालती और उनके लिये मां बन जाती लेकिन ऐसा नहीं होता है। होता वास्तव में क्या है ? जिन बच्चों के लिए शादी की जाती है वे बच्चे ही इस िशह के परिणामस्वरूप परेशान हो जाते हैं और इसमें जो कन्या, जो छोटी उम्र की स्त्री ग्राती है उस बेचारी का भी क्या कसर है? क्योंकि वह वास्तव में उन बच्चों की माता बनने के लिये मनोवैज्ञानिक दिष्टि से काफी तैयार नहीं होती है। हम ऐसा देखते हैं कि जो ऐसे बच्चे होते हैं उनको उचित वातावरण न मिलने से उनका विकास एक योग्य नागरिक बनाने की दिशा में नहीं हो पाता और वे अपने आप को इस परिवार के अन्दर एक बिल्कल अवांछित और अनावश्यक समझने लगते हैं और इस तरह के बच्च समाज के लिये प्राब्लम चिल्ड्रेन हो जाते हैं और वे समाज के लिये समःया बन जाते हैं। इसके अतिरिक्त जो इस तरह की नई शादी के बच्चे होते हैं, उनके साथ भे बड़ा अन्याय होता है। होता

यह है कि ज्यादा श्रायु होनें की वजह से पिता उनके बड़े होनें सें पहले ही चल देता है और दूसरी स्त्री से जो बच्चे पैदा हुये होते हैं उनको शीघ्र ही श्रपने वाप का विछोह, बाप का वियोग सहना पड़ता है श्रीर उन बच्चों का पालन-पोषण उचित प्रकार से नहीं हो पाता। वे श्रनाथों की तरह से जीवन विताते हैं।

इस प्रकार से हम देखते हैं कि अनमेल विवाह न तो व्यक्ति की दृष्टि से, न परिवार की दृष्टि से श्रीर न समाज की दृष्टि से लाभ-कारी होते हैं। उनका परिणाम भीषण ग्रीर भयंकर होता है। अनमेल विवाह व्यक्ति के विकास में रुकावट डालते हैं, परिवार को सुखी भ्रीर सफल बनने से रोकते हैं भ्रीर समाज के भ्रन्दर नई नई समस्यायें पैदा करते हैं भीर समाज की जो समस्यायें हैं उनको उलझाते हैं। इसलिये मेरा यह प्रस्ताव है कि ऐते विवाहों पर वैधानिक रोक लगनी चाहिये। श्रीमन्, विवाह की संस्था, उसकी रचना जब कभी भीर जहां कहीं हुई, इसलिये हुई होगी कि वह पारिवारिक समस्यात्रों को, सामाजिक समस्याओं को हल कर सके, लेकिन भ्रगर विवाह की संस्था समस्याओं को सुलझाने के बजाय श्रीर उलझाती है, नई नई समस्यायें पैदा करती है, व्यक्ति के विकास में रुकावट डालती है, उससे परिवारों का स्वस्य विकास होने में बाधा पड़ती है तो निश्चित है कि ऐसी संस्था में कोई दोष आ गया है।

(Time bell rings.)

श्रीमन्, मैं दो मिनट श्रौर लेना चाहती हूं; क्योंकि मुझे एक श्रावश्यक बात श्रौर कहनी है श्रौर वह यह है कि हमारा समाज जो है वह एक प्रकार से कम्पोजिट चीज है, वह एक सम्पूर्ण इकाई है, वह एक यंत्र के समान है जिसका अगर एक भी पुर्जा ढीला पड़ जाता है तो सारा यंत्र ही चलते चलते रुक जाता है, सारी मशीन ही खराब हो जाती है। हमारे समाज का श्रगर कोई भी पुर्जा खराब हो जाता है तो वह प्रगति नहीं कर सकता है।

Prohibition of marriages where the

जो विवाह की संस्था है, जो इंस्टीट्यूशन ग्राफ मैरिज है, वह भी समाज की रचना में एक भावश्यक महत्वपूर्ण ग्रंग है । अगर इसके भ्रन्दर कोई विकार भ्रा जाता है, कोई दोष था जाता है तो हमें उसका परिष्कार करना पडेगा, उसका संशोधन करना पडेगा । हम समय समय पर अपनी विवाह की संस्था को परिष्कृत करते श्राये हैं। हमने बाल-विवाह पर रोक लगाई है, हमने बहुविवाह पर रोक लगाई है और हम दहेज पर भी रोक लगा रहे हैं। इसीलिये ग्रावश्यकता इस बात की है कि यह जो अनमेल विवाह है, यह जो समाज की मशीनरी में एक खराबी हो जाने के कारण, उसके एक पूर्जे के ढीले हो जाने के कारण पैदा हुआ है, उस समस्या का भी इसी प्रकार से समाधान करें। जिस प्रकार से भ्राज हम दहेज के लिये विधान ला रहे हैं उसी प्रकार से हम अनमेल विवाह के ऊपर भी रोक लगायें और मुझे यह निविचत लगता है कि हमारे श्रनमेल विवाह की समस्या हल हो जायगी ! यह हमारे समाज पर एक कलंक है, हमारे समाज पर यह एक प्रकार से स्याही का बब्बा है जो कि हमारे समाज की प्रगति में बाधक बना हुआ है और जो विश्व के अन्य सुसंस्कृत समाजों में उचित स्थान लेने से हमें रोके हुये है। इसलिये, श्रीमन्, मेरा यह आग्रह है कि यदि हम चाहते हैं कि हमारा समाज उन्नतिशील बने, प्रगतिशील बने तो हमें इस अनमेल विवाह को र The question was proposed. पडेगी । धन्यवाद ।

Pradesh): Mr. Chairman, Sir, when I first read this Resolution, I thought it was a it should be opposed.

DR. R. B. GOUR". Personal difficulties or what?

SHRI M. P. BHARGAVA: Sir, I am one of those who believe that social reforms cannot be brought about by legislations only. If we look back we will find that there are several Acts which were passed, over which time was taken by the then Parliament, and yet those Acts are no more than waste-paper Acts. Take the case of the Sarda Act. What has been the fate of that Act? Have we been able to stop child Don't we hear even today of marriages? child marriages taking place? And they are place with vehemence.

SHRI AKBAR ALI KHAN (Andhra Pradesh): It had a great moral value.

SHRI M. P. BHARGAVA: I have not been able to understand whether it has served the purpose for which it was enacted.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): That can be said of any

SHRIMATI T. **NALLAMUTHU** RAMAMURTI (Madras): What is the basis for my hon. friends statement? There are no child marriages now in most parts of the country. What, according to the hon. Member, is their number? I would request my hon. friend to collect and give statistics before making such general statements.

MR. CHAIRMAN: The ladies are up against you, Mr. Bhargava.

SHRI M. GOVINDA REDDY (Mysore): He is in trouble, Sir.

RAGHUBIR SINH (Madhya SHRI M. P. BHARGAVA (Uttar Pradesh): There are dissenting voices here.

SHRI M. P. BHARGAVA: Only two or very innocent Resolution and there three days back I read in the papers that in should be no occasion to oppose it But Jodhpur and Bikaner there is a particular sect when I gave further thought to this in which marriages only below a certain age Resolution, I came to the conclusion that are performed, and they are performed in numbers, because they believe that there is some auspicious day which comes

[Shri M. P. Bhargava.]

only once in three years or once in five years and on that day only marriages should be performed.

SHRI JAI NARAIN VYAS (Rajasthan): My hon. friend's information is not correct. I may point out that this marriage season comes once in every year and sometimes twice in a year.

SHRI M. P. BHARGAVA: Sir, I did not want to refer to my hon. friend, Mr. Vyas, about whose community I was speaking—Pushkarna Brahmins of Rajasthan. But since he has intervened, I have no hesitation in saying that it is that community where child marriages are very rampant even today.

SHRIMATI YASHODA REDDY (Andhra Pradesh): At what time did he marry?

SHRI M. P. BHARGAVA: The hon. Member, the mover of the Resolution. herself admitted that the Widow's Remarriage Act has not been effective. She herself admitted that. Why has it not been effective? That was because, though the Act was passed, it was not followed. All such things can be brought about only by social education, by bringing about a change in ideas, by telling the people all the pros and cons of all these things. Simply saying that we allow widow remarriages will not do. We have to follow it up. That was not done. How many widows and in how many communities get remarried even today? These are only pious hopes with which we bring forward all sorts of such Resolutions. Sometimes we also pass Acts. We take the time of the House and we do all kinds of Qiings but without any effect

Sir, what is the purpose of marriage? The purpose of marriage is a very sacred one. If we look into Hindu culture, we find that marriages have taken place in the past and from time immemorial, where the age difference has been more than 15 years, the

period which we went to restrict now. Even my own Rishi—Chyavan Rishi married with a much greater age difference. This was what happened. The Rishi was in tapasya and one young lady came there and she found that two eyes were shining in the midst of mud and a heep of things. She could not understand what it was and she put something into those shining eyes. The result was that the Rishi became blind. The father of the lady, when he heard of what had happened, he wondered how he could make amends for what had been done by his daughter and he came to the conclusion that his daughter must be offered to the Rishi in marriage. There was no question of any age difference. Nobody knew what was the age of the Rishi at that time. The father approached him and begged his pardon for what had happened and said: "This is my offer".

SHRIMATI YASHODA REDDY: There are no Rtshis nowadays.

MR. CHAIRMAN: She says there are no Rishis. And ancient history does not solve the problems of modern society.

SHRI M. P. BHARGAVA: I admit there are no Rishis and we might be taking marriage as a very light affair. But it is not really so. Marriage has a very sacred purpose and that sacred purpose must be borne in mind when we bring in all kinds of proposals. We should not forget that the only purpose, the one and only purpose of marriage, was to have progeny, and if a person feels that to have progeny he must have not one but even two marriages, he can have them. There were eases where a third and even a fourth marriage was performed. Why go to the distant past? Take the case of the Shah of Iran. He married once . . .

MR. CHAIRMAN: Order, order. Mr. Bhargava, please do not ' talk about foreign dignitaries.

SHRI M. P. BHARGAVA: So, it is not a new thing about which we are speaking pure love exists even there. There have been cases where marriages have taken place with age difference of more than fifteen years. There are people going in for marriages with more than this age difference. And why do we want this legislation? Have come across any marriage . . . we analysed the figures? What is the percentage of such marriages? Do they come to anything more than a fraction of one per cent? They will not come to even one per cent. When the figure is so low, when it is not more than even one per cent., in the whole country of 400 millions, why should question over which I would request the we enact on such a matter?

400 millions means a lot.

not made for exceptions. Acts are made only when cases are prevalent in a high degree. such a Resolution of the when we come to the conclusion that but as at present I find that there is no marriages with more than this much age difference are taking place in vast numbers, say to 40 per cent, 50 per cent, or 60 per cent., that we should think of such a legislation? Why should we not take a different approach? Why should we not educate all those people who indulge in such marriages and try to convince them that this is a wrong thing. We may tell them, "Please do not do this. These are the consequences. You are endangering somebody's life, because being much older, after some time you will go away and the other party will have to face the consequences of such a marriage." This would be the right approach, and this approach of having a legislation for this purpose and saying: "Do not marry with an age difference of more than fifteen years" is not the right approach. If you say that, do you think the people will obey you and say, "Yes, Sir."

SHRI D. A. MIRZA (Madras): He will be dominated by that girl.

SHRI M. P. BHARGAVA: UTell, I do not know, whether Mr. Mirza is talking of love or lust.

SHRI D. A. MIRZA: Mr. Chairman,

difference in age is

over fifteen years

MR. CHAIRMAN: Please sit down.

SHRI M. P. BHARGAVA: I have not

{Interruption.) MR.

CHAIRMAN: Let him go on.

SHRI M. P. BHARGAVA: This is a mover to consider calmly and see whether there is any need for legislation AN HON. MEMBER: One per cent., of or whether our social workers should be more active and bring round the desired SHRI M. P. BHARGAVA: Enactments are change. If she considers, after mature thinking and giving it full thought, that such a Resolution or legislation is

श्रीमती शारदा भागव (राजस्थान) : सभापति महोदय, श्रीमती चन्द्रावती लखनपाल ने जो प्रस्ताव सदन में प्रस्तुत किया है उसका समर्थन करने के लिये मैं खड़ी हुई हूं। मुझे जरा डाक्टर के पास जाना पड़ गया था इस-लिये मैं भागव जी का व्याख्यान पूरी तरह से सून नहीं सकी । श्रगर मैं उनका सारा व्याख्यान सुन लेती तो मैं उनको पूरा जवाब देती लेकिन जितना मैंने सुना है उसके अनुसार जवाब दंगी।

एक माननीय सदस्य : उन्होंने आपके राजस्थान के ऊपर हमला किया है।

श्रीमती शारदा भागव : यह सब मैंने सना नहीं । मैंने केवल दो मिनट का उनका श्रन्तिम व्याख्यान सुना । मैंने पहली जो बात सुनी उसके ऊपर कुछ कह देना चाहती हूं श्रीर बाद में श्रपनी श्रोरिजनल बात कहंगी। उन्होंने अपने भाषण में यह कहा कि कितने परसेंट इस तरह के अनमेल विवाह होते हैं जो यह कानून बनाया जाये ? इसके संबंध में मैं श्रापसे यह कहना चाहती हं कि हम परसेंटेज

over fifteen years

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marriages where the [श्रीमती शारदा भागव]

की बात सोचकर किसी ला को पास नहीं करते हैं। जब हम प्रोहिबिशन के खिलाफ बात करते हैं या प्रीस्टीटयुशन के खिलाफ बात करते हैं अथवा कोई सामाजिक कानून की बात करते हैं तब हम यह कभी नहीं सोचते हैं कि यह ५० परसेंट से ज्यादा के ऊपर लागू होगा या ५० परसेंट से कम के ऊपर । अगर हम इस तरह की बात सोचेंगे तो कोई भी लेजिस्लेशन पास नहीं कर सकेंगे।

SHRI M. P. BHARGAVA: May I interrupt her for a minute? When we were thinking of prohibition, will the hon. lady Member tell us as to what the percentage of drinking was in the lower classes?

MR. CHAIRMAN: Let her go on. You should take Resolutions brought forward by lady Members more seriously.

SHRIMATI SHARDA BHARGAVA: Mr. Chairman, I request that the time taken in interruptions should not be counted in the time allotted for me. Interruptions take two or three minutes.

दूसरी बात आपने कही कि सोशल वर्कर इस काम को करें, तो मेरे ख्याल से सोशल वर्कर हर एक काम को ला के साब साथ करेंगे तो समाज के लिये ज्यादा फायदेमन्द होगा। मैं भ्रापको उदाहरण देती हं कि बाल विवाह कानन हमने बनाया । उनकी राय के श्रनसार तो शायद बाल विवाह को कानून द्वारा जबर्दस्ती नहीं रोकना चाहिये था, पर मैं कहती हं कि इस कानून से लाभ हथा है। पर हां, उसको भी सोशल वर्कर टेक अप करें तो श्राधिक फायदेमन्द हो। तो यह एक साधारण सा नियम है कि जितनी भी समाज में कुप्रधाएं g अगर सोशल वर्कर उन कामों को करें तो ज्यादा फायदा होगा, चाहे वह डाउरी हो, चाहे बाल विवाह हो, चाहे कन्या विकय हो, चाहे छोटे बच्चों को पढ़ाने का सवाल हो। मैं इस बात से सहमत हूं कि अगर सोशल वर्कर इन कामों को करेंगे तो ज्यादा उपयोगी होगा। परन्तु फिर भी हमने कई सामाजिक कानून बनाये हैं और बना रहे हैं तो इसमें क्या श्रापत्ति है जो यह काम सोशल वर्करों द्वारा ही हो ग्रीर बाकी सब कानून से हों ? कानून से अलग फायदे होंगे और सोशल वर्करों से अलग फायदे होंगे । डाउरी में सोशल वर्कर काम दे सकते हैं मगर डाउरी का कानन हमारे यहां गवर्नमेंट की तरफ से आया है। इसमें जो विरोध करना चाहें वे ग्रासानी से कर सकते हैं कि यह काम सोशल वर्कर कर सकते हैं। तो यहां पर एक साधारण सी बात कही गई है, कोई नई बात नहीं कही गई है। आप हृदय पर हाथ रखकर कहिये कि कौन कौन सी कुप्रथाओं को समाज से सोशल वर्करों ने दूर कर दिया ? जबान से कहने और करने में बड़ा भारी अन्तर होता है। इसलिये मैं आप से कहती हं कि अगर विरोध करना है तो दूसरे बहानों से टाला जा सकता है भ्रीर धगर बात स्वीकार करनी है तो ग्रारग्यमेंट उस तरफ के ढूंढे जा सकते हैं। उन्होंने जो आरग्यमेंट दिये उनमें से थोड़े से जो मैंने सुने, इस वस्त मैंने उसकी सफाई दी श्रौर बाकी जो चीज कही गई है, जिन्हें बहिन चन्द्रावती ने सुना होगा और उनका वे बाद में जवाब देंगी।

अब रहा यह कि इस तरह के कानून की पास करने से कोई लाभ नहीं होगा और इसको पास नहीं होना चाहिये, यह बात उन्होंने भी कही और शायद कुछ दूसरे सदस्यों ने भी कही । जैसाकि अभी एक सदस्य यह कह रहे थे कि विवाह में कोई बन्धन नहीं लगना चाहिये। उन्होंने एक शब्द यह कहा कि यह तो दिल की वात है श्रौर जबर्दस्ती क्यों चीज थोपते हैं ? उनसे मैं यह जानना चाहती हूं कि हिन्दूस्तान के समाज को देखते हुये क्या वे इस बात को मानते हैं कि हिन्दुस्तान में जितने विवाह होते हैं वे दिल से होते हैं ? ग्राप यहां पर विलायत की बात न रखिये। विलायत में ठीक है,

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लड़का और लड़की ने आपस में तय कर लिया और लब मैरेज हो गयी। आप विदेशों की बात छोड़ दीजिये। हम हिन्दुस्तान के हैं, हिन्दुस्तान के समाज की बात कर रहे हैं और हिन्दुस्तान में यह रिफार्म ला रहे हैं। हम विलायत के समाज के लिये रिफार्म नहीं लाने जा रहे हैं। विलायत की बात विलायत वाले जानें। यहां पर हम सब जानते हैं कि ६६ प्रतिशत शादियां पेरैंट्स द्वारा अरेंज की हुई होती हैं। बहुत ही कम लब मैरेज होती हैं।

شری تجمل حسین : هونی بهی نهیں چاهئیے -

†[श्री तजम्मुल हुसैन : होनी भी नहीं चाहिये ।]

श्रीमती शारदा भागव : होनी चाहिये या नहीं होनी चाहिये, यह प्रश्न नहीं है। यहां पर जो कुछ होता है उसमें हमें सुधार करना है। मैं ग्राप से एक बात ग्रीर कह देना चाहती हं कि यह विधेयक नया नहीं है। मैं आपको बतलाऊं कि इसी सैशन के लिये मैंने एक विधेयक का नोटिस भेजा था । जिसमें हिन्द विवाह के बारे में संशोधन है स्रौर काफी दिनों से भोज रखा है। वह विधेयक इस सैशन में ग्रा जाता लेकिन कुछ टेक्निकल कमी की वजह से नहीं ग्रा सका। श्रव ग्रगले सत्र में ग्रावेगा। उसमें कुछ श्रौर संशोधन दिये हैं श्रौर साथ में यह संशोधन भी है कि विवाह के समय वर श्रीर वधू में १५ वर्ष से ग्रधिक का ग्रन्तर नहीं होना चाहिये । पिछले सैशन में कुछ सदस्यों से विशेषकर महिला सदस्यों से मैंने बात की थी कि मैं इस तरह का विधेयक रख रही हं कि १५ वर्ष से अधिक के अन्तर पर विवाह न हो । अधिकतर जिन सदस्यों से बात की उन्होंने यह कहा कि इस तरह का विघेयक होना चाहिये ग्रीर इस तरह का कानून बनाना चाहिये । मैं चन्द्रावती बहिन को धन्यवाद देती हुं कि इस तरह का प्रस्ताव लाकर मैंने जो विधेयक रखा है उसके लिये रास्ता खोल

†[] Hindi translation,

दिया जिससे कि जो मेरा विधेयक है उसके स्वीकृत होने में सुविधा होगी।

एक बात में यह कहना चाहती हं कि इस प्रस्ताव में जो विधेयक बनाने के लिये कहा गया है वह नया नहीं है । मैं ग्रापको बतलाना चाहती हं कि सन् १६४५ में जब मैं जयपूर स्टेट लेजिस्लेचर की मेम्बर थी तो मैंने इस प्रकार का विधेयक वहां रखा था। उसमें मैंने शरू शरू में यह रखा था कि २० वर्ष से अधिक के अन्तर में जो विवाह होगा वह अनमेल विवाह होगा और अवैध माना जायेगा। जब मैंने वहां पर विधेयक रखा तो कुछ पुरुषों ने खासकर--महीला तो दूसरी कोई थी नहीं --- इसका विरोध किया । मैं ग्रापको क्या बताऊं कि उन्होंने इस संबंध में क्या क्या ग्रारम्य्मेंट दिये । उनको ग्राप सुनेंगे तो हंसी श्रायेगी । उन्होंने एक बड़ा झारग्युमेंट यह दिया कि हमारे समाज में लडकियों की शादियां ज्यादातर २० वर्ष से पहले हो जाया करती हैं। अगर ४० वर्ष से अधिक उम्र के आदमी की पत्नी मर जाये तो क्या वह विधुर ही रहे ? उसके लिये २० वर्ष से बड़ी लड़की मिलेगी नहीं तो फिर वह शादी ही न करे, क्या आपकी यही मर्जी है ? मैंने उनको जवाब दिया ४० वर्ष का पुरुष यदि १५ वर्ष की लड़की से शादी कर ले और अगर २० वर्ष बाद वह मर जाये तो क्या वह लड़की जो कि ३५ वर्ष की महिला है ध्य ब्राउट लाइफ विधवा नहीं रहेगी? उसके लिये कोई पति की जरूरत नहीं रहेगी? तो इसके माने यह हुए कि पुरुषों और स्त्रियों को समानता दी जाये, यह बात केवल कहने ही के लिये है करने के लिये नहीं है।

श्री किशोरी राम: चार वर्ष का डिफरेंस काफी है। १५ वर्ष बहुत ज्यादा होता है।

श्रीमती शारदा भार्गव : तो मैंने बताया कि उन्होंने यह बात कही । उसके बाद उन्होंने यह बात कही कि ४० साल के जो विघुर हैं उनके साथ बड़ी ज्यादती होगी कि उनके बच्चे बिना मां के रह जायें, और वह बिना स्त्री के रह जायें। मैंने कहा कि बच्चे तो हमेशा बिना [श्रीमती शारदा भागव]

मा के रहेंगे। जिनकी मा मर गई, वे तो हमेशा बिना मा के रहेंगे ही। कोई विमाता कैसे मा के बराबर हो सकती है ? जैसा कि बहन चन्द्रा-वती जी ने कहा, पूरुषों के लिये यह सोच लेना बहुत गलत है कि बच्चों के लिये हम विवाह करेंगे, उनके लिये माता लायेंगे। एक तो पहले ही न वे बच्चे उनको माता ग्रीर न वह माता उनको बच्चे समझ पाती है, दूसरे उस माता के जो बच्चे होते हैं उनमें ग्रौर पहली स्त्री के बच्चों में वैमनस्य बढता है। इसके ग्रतिरिक्त वह पूरुष उस स्त्री के बस में ऐसा हो जाता है कि जिन बच्चों की मा बनाने के लिये वह पत्नी लाता है, उनकी वह स्वयं भी परवाह नहीं करता। ऐसे बहुत से उदाहरण हैं। सब के लिये मैं नहीं कहती, लेकिन ऐसे बहुत से उदाहरण मौजद हैं। इसके बाद नतीजा यह हुआ कि यह विधेयक जो था उसको पब्लिक श्रोपिनियंस के लिये भेजा गया । पब्लिक मोपिनियंस में जितनी मोपिनियन्स आई उनमें किसी एक ने भी यह नहीं कहा कि २० वर्ष के अन्तर की इजाजत देनी चाहिये। ज्यादातर लोगों ने कहा कि दस वर्ष का ग्रन्तर होना चाहिये, कुछ लोगों ने कहा कि १५ वर्ष का अन्तर होना चाहिये। इससे ज्यादा किसी नै नहीं कहा । नतीजा यह हुन्ना कि २० वर्ष का अन्तर जो मैंने ओरिजिनल बिल में रखा था, वह न स्वीकार होकर १५ वर्ष का अन्तर स्वीकार करना पड़ा। इस प्रकार वह विघेयक स्वीकृत हुआ और वह सब पर लागू हुआ।

इसके अलावा मैं आपको एक उदाहरण बताऊं जो मुझे बहुत दुःख के साथ कहना पड़ता है। एक मेरे सामने की बात है। १४, २० वर्ष पहले की मैं एक बात बताती हूं। एक ४०, ४४ वर्ष का बुद्दा शादी करना चाहता था और उसने शादी की।

شری تعصل حسین: ۵۵ برس کا آدمی بدها نہیں هوتا ہے - میں ۹۸ برس کا هوں لور میں بدها نہیں †[श्री तजन्मुल हुसैन : ५५ बरस का ग्रादमी बुड्ढा नहीं होता है। मैं ६० बरस का हुं और मैं बुड्डा नहीं हूं।]

श्रीमती शारदा भागव : खैर ४४ वर्ष के एक प्रुष ने आठ वर्ष की एक लड़की से शादी की । आप यह मत पूछिये कि क्या आठ वर्ष की लड़की की जादी होती है ? वह तो होती है और उस आठ वर्ष की लड़की की शादी उस ब्यक्ति के साथ हुई। फिर दो वर्ष के बाद वह व्यक्ति बीमार हो गया और इतना बीमार हो गया कि उसकी मृत्य हो गई। उस पर वह लडकी रोई नहीं । उसने सोचा होगा कि, जाने दो, रोज पैर दबाने पड़ते थे, पंखा झलना पड़ता था। उसको परवाह नहीं थी कि क्या हग्रा। उसकी सास ने कहा कि तू रो; यानी वह रोवे और जबर्दस्ती रोये । फिर उसकी मा ग्राई मिलने के लिये ग्रीर ग्रपनी मा से उसने यह शिकायत की कि ये लोग मेरी चुड़ियां तोड़ते हैं। ग्रीर यह कहकर वह रो पड़ी। तो वह चड़ी तोड़ने पर रोपी, पति के मरने के लिये नहीं रोयी । दस वर्ष की लड़की के बारे में आप क्या सोचते हैं ? वह बाकी सारी जिन्दगी कैसे काटेगी ? यह ठीक है कि हम समाज सुघार के बहुत से विधेयक बना चके हैं और बाल विवाह को हमने कानन द्वारा निषद्ध ठहराया है। लेकिन बाल विवाह को रोकने से इसको रोकना ज्यादा जरूरी है. इसलिये ज्यादा जरूरी है क्योंकि बाल विवाह करने वाला व्यक्ति अपने को हीन नहीं समझता था। पहले जब कानुन नहीं था तब बाल विवाह लोग ओपनली करते थे। लेकिन अनमेल विवाह जो होते हैं वे छिप कर किये जाते हैं, झठ बोल कर किये जाते हैं। बाल विवाह से अनमेल विवाह को ज्यादा घणित समझा जाता है। मैं तो कहंगी कि स्वार्थवश इस तरह के विवाह किये जाते हैं और इसको रोकना हमारा परम धर्म है। अभी भी बहुत सारे विवाह इस तरह के होते हैं कि इसमें कत्या-विकय होता है, बाटा-साटा होता है। तुम मेरी लड़की लो, मैं तुम्हारी लड़की ले लं।

^{†[]} Hindi translation.

3317

श्री देवकीनन्दन नारायण (महाराष्ट्र): हिन्द्स्तान में रईस हैं कितने ?

श्रीमती शारदा भागव : जो शादी करना चाहता है वह रईस भी हो जाता है, कहीं से भी पैसा ले आता है। रईस एक कम्परेटिव दर्भ है। रईस के मानी लखपति ही नहीं होते, रईस ऐसे भी होते हैं जिनके पास एक हजार रुपया भी है। लड़की वाले के पास कुछ नहीं है तो उसे एक हजार रुपया ही देकर लड़की को खरीदा जा सकता है। जिनके पास रुपया नहीं होता वे कर्ज लेकर काम चला लेते हैं। इस तरह से बृड्डा आदमी एक छोटी उम्र की लडकी से शादी करने के लिये कहीं न कहीं से रुपया ले ही आता है। जिनके यहां दहेज की प्रया है वे दहेज नहीं लेते हैं। जो गरीव आदमी की लड़की होती है उससे जोर जबदंस्ती शादी कर ली जाती है। अगर वह मना भी करे तो उस पर ग्रारोप लगा दिया जाता है कि वह किसी और से शादी करना चाहती है।

شری تجمل حسین : یه تو مال باپ کی فلطی ہے -

† श्री तजम्मुल हुसैन : यह तो मां-बाप की गलती है।]

श्रीमती शारदा भागव: मा-वाप की गलती है, इसको हम भी मानें, ग्राप भी मानें। सारे संसार में मा-बाप हैं, हम आप सभी मां-बाप हैं। इसलिये मा-बाप की गलती कह कर हम इसे छोड़ नहीं सकते।

दूसरा एक और उदाहरण में आपको बताती हूं। कोई दो महीना पहले मुझे एक चौबीस वर्ष की महिला से बात करने का अवसर मिला । वेचारी बहुत गरीव की लड़की थी, मगर बड़ी इण्टेलिजेंट ग्रौर बड़ी ग्रच्छी लड़की

थी। उसकी शादी ५७ वर्ष के ग्रादमी से हुई। वह कहती थी कि मेरी मा मर गई तो मेरे चाचा ने जबर्दस्ती इससे शादी कर दी और अब मैं यह सोचती हैं कि दो, चार वर्ष में कुछ हो गया तो मैं क्या करूंगी। इस तरह की महिला**र्ग्रों** के लिये बड़ी-बड़ी समस्यायें पैदा हो जाती हैं, फिर भी हम यह कहते हैं कि यह थोड़े से धादिमयों की बात है, इसलिये हम क्यों परवाह करें? मैं ग्रापसे कहना चाहती हूं कि जो विरोध करते हैं उनको सोचना चाहिये कि इस प्रकार के वैधव्य का समाज पर बड़ा क्रप्रभाव भी पडता है। किसी रईस की पत्नी बीस वर्ष की ग्राय में विधवा हो जाये तो हर कोई उसके साथ बलारकार करने को तैयार हो जाता है। इसलिये भी इसको रोकना बहुत जरूरी है।

difference in age is

over fifteen years

समय नहीं है, इसलिये में अधिक कुछ न कह कर यही कहती हूं कि इस प्रस्ताव का पूरा पूरा समर्थन करती हुं और चाहती हं कि एक ऐसा कानून बनना ही चाहिये। घन्यवाद ।

شرى تجمل حسين : جداب صدر -میری بہن شریمتی لکھن پال نے جو ریزولیوشن پیش کیا ہے -

कुछ माननीय सदस्य : ग्रंग्रेजी में बोलिये।

Mr. CHAIRMAN: They say they enjoy you better when you speak in

SHRI TAJAMUL HUSAIN: Sir; but the two lady speakers spoke in Hindi and I wish to reply to them in Hindi. Permit me to speak in my own mother-tongue.

Dr. R. B. GOUR: He is more enjoyable in Urdu.

SHRI TAJAMUL HUSAIN: Sir, the difference between them end me is that they speak a very heavy kind of Hindi; I will speak very simple words which even you will understand.

جلاب صدر - میں کہت رہا تھا که اگو هماری بهن شریمتی لکهن پال کا ريزوليوشن ملظور هو جائے ياس هو

difference in age is 3320 over fifteen years

آیکو میں ایک قصہ بتاتا ہوں -یہاں ایک بہت ہوے شامر گزرے ھیں دهلی میں - ان کا نام تھا ذرق -ولا بوڑھے آدمی تھے ا ان کا ایک شاگرہ تھا ۔ اس شاگرہ کی شادی هوئی کم سڈی میں اور وہ لوکی مر گئی - تهروے دنوں کے بعد پھر اس نے شادی کی اور پهر بهوی مر کثی -أس طريقة سے چار پانچ بار ايسا هوتا کیا اور بھوی سرتی کئی - جب ذوق کو یہ خہر ملی کہ اس کا ایک شاکرد ایسا هے چو که بدقسمت هے تو اس نے کہا کہ وہ بد تسبت نہیں ہے۔ وہ خوش قسست ہے اس کی گردن میں بیری قائتي کائي اور وه هر دفعه توتتي کائي -میری گردن میں تو پنچاس برس سے جهوی پری هوائی هے اور وہ قوقتی

SHRIMATI SHARDA BHARGAVA: Hear, hear. He has said a very nice thing.

نہیں ہے -

شری تجمل حسین: یه مین ٹیپی کہت رہا ہوں جو اس نے کہا تها اس کو میں ربیت کر رہا ہوں -

श्रीमती शारदा भागंब: श्राप उसका एक्जाम्पूल दे रहे हैं, इससे माल्म होता है कि माप इससे सहमत हैं।

شرى تجمل حسين: مين ايك جات کہتا ہوں کہ اگر آیک بیس برس کا لوکا ہے اور اس کی شائنی ایک ایسی نوکی سے ہوئی جس کا که سن ۳۵ برس کا <u>ھے</u> تو اس کے مطابق ،× ا نہیں جس سے شادی کی جائے -

[شری تجبل حسین]

جائے اور حکومت اس کو مان لے یعلی ایک قانوں بنا دے تب تعیجه کیا ہوتا ہے - نتیجہ یہ ہوتا ہے کہ جو مون بينچ را سن رسيدة هے ولا شادی کر هی نهین سکتا - یه سطت تکلیف کی بات ہے ۔ اگر کوئی شخص ۲۰ برس کا ھے اور اس کی خواہمی شادی کرنے کی ہے تو وہ کیا کریا -لوکيان يهان ملتي هي نهين -

شری تی - اے - مرزا: ۲۰ یوس تک خواهش نہیں تھی مرنے کے وقت خواهش هوتی هے یه تعجب کی یات ہے ۔

شری تجمل حسین : میں نہیں جانتا که اس وقت انتریش کیوں هو رها هے - سیں اپلے خیالات کو آپ کے ساملے ظاہر کر رہا ہوں۔

श्रीमती चन्द्रावती लखनपाल : सभापति महोदय, मेरा यह कहना है कि ग्रगर ७० वर्ष का कोई बुड़ढ़। शादी करना चाहता है, तो उसको ६० या ६५ वर्ष की स्त्री से शादी करना चाहिये ।

شرى تجمل حيية ن: ۱۰ سال کی استری ملتی هی نهیں هندوستان مين - شاردا ايكت بنايا كيا يهر بھی کم عبو میں لوکیوں کی شادیاں ھوتی ھیں اور ۱۴ ہوس کی صور سے زیادہ کی کرئی لوکی آیکو ملے گی ھی marriages where the

بالكل تهيك ۾ - پلدرة برس كا قيفرنس هو جاتا ه<u>ے</u> - ۲۰ اور ۱۵ مل کر ۳۵ هوتے هيں - تو جب وا لوکا ۲۵ برس کا هوکا تو اس کی بیوی +۱ برس کی هو گئی هوگی - ارد اس وقت اگر وه مر کئی تو وه لوکا ۲۵ برس کا رہ جاٹیکا - وہ یاک میں ھوگا اور پھر اس کو شادی کے لئے لوکی کہاں ملیکی کیونکھ 10 ہوس کا تیفرنس آپ رکھتے ھیں اور ۳۰ برس کی لوکی کوئی وہتی نہیں ہے جسکی که شادی نه هوای هو - اتو پهر اس کی شادی کیسے ہوگی -

भीमती शारदा भागंव : ६० वर्ष की भौरत कोई बहुत बुढ़िया तो नहीं होती है कि मर जायेगी।

شرى تجمل حسين: اگر مر گئي تو کیا هرکا -

श्रीमती शारदा भागवः मरने को तो २० वर्ष की भी मर सकती है।

شری تجمل حسین : اس طرح سے تو بچه پیدا هونے پر هی سر جائے تو کیا ہو - میرا یہ کہنا ہے کہ اگر ہو مرکئی تو کیا ہوگا ۔

SHRIMATI SHARDA BHARGAVA: I think the hon. Member should be serious about it.

I am SHRI TAJAMUL HUSAIN: very serious but I think the Resolution is not serious.

MR CHAIRMAN: That will do.

شری تجمل حسین: ایهی تو مَینَ نے شروع ھی کیا ھے۔ میرا پوائنٹ ابھی آپ کے ساملے نہیں آیا۔ هے ۔ ہوا انگرفیرنس هو رها هے -

Mr. CHAIRMAN: You have expressed your views that the Resolution is not serious and therefore. should not be accepted.

SHRI TAJAMUL HUSAIN: But let me give my points.

AN HON, MEMBER: Give those points in English please.

شری تجال حسین : سب سے پہلا کام جو هم لوگوں کو کرنا چاهدی و یه ھے کہ لوکے اور لوکی کی شادی کس سن میں هونی چاهنگے اس کو مقرر كر دين - مين كهتا هون اس ريزوليوشن كو لانے سے زيادة أجها ية هوتا کھ ایسا کہتے کہ کوئی قانین گورنمانت اس کے لئے پاس کو دے اور سی مقرر کر دے کہ کس اینے میں لؤکے اور لوکی کی شادی ہو - حضور والأمير أخيال هے كه جب تك لوكا یا لوکی پوری طرح سے ڈیولپ نه هوں هر سيلس مين ڏيولپ نه هون دماغ ميں ايجوكيشي ميں-باتي میں جہتک کہ ان کا پورا تیولیملٹ نه هو جائے تب تک شادی نهیں هو -یه نهیں که باتنی بومتی رہے اور شادی هو جائے - میرے خیال میں 11 برس کی عمو سے پہلے ته کسی لوکے کی شادى هونى چاھئىي اور نە كسى لوكى [شرى تعمل حسين]

کی شادی ہوئی چاہئیے۔ اگر ایسا ریزولیوشن آئے اور حکومت اس کو ایکسهت کوے تب تو کوئی بات ہوگی یہ کیا ہے کہ سی میں اتنا فوق نه هو - هوئا يه چاهئيے تها که ايسا قانون هو جائے که اس سے کم عمر مهن شادی نہیں ہوئی چاھیئے۔ ۲۱ بوس سے پہلے نہ تو تعلیم کتم ہوتی هے اور تعجسم کا بلقا یا بوهقا ہوری طرح سے ختم ہوتا ہے - اس سے پہلے دماغ بھی تیولپ نہیں ہوتا ہے۔ جب آپ ایم مقور کر دیں که ۱۱ برس سے پہلے کوئی شادی نہیں کریٹا تب اس کے بعد یہ فل لبرقی دیدی جائے کہ جو چاہے جہاں جس سے شادى كرے - جو والدين عين پیرنٹس هیں وہ صوف رائے مشہرہ دین که اس طرح کرو اور اس طرح نه کرو - اس کے علاوہ اور کجھ نه کریں - یہ ضووری ہے کیونکہ شادیی ایسی چیز هے جس میں که زندگی كو ايك ساته لبهانا هوتا هے - اگر کسے کو اس کے مال باپ زیردستی بالدهه ديتے هيں تو اس لے لئے يه قانون بلغا چالگیے که جو ماں باپ وبردستی کرے اسے دس برس کی جيل ديدي جائے - يه کيا هے که ايم مهی اس سے زیادہ تیفرنس نه هو -اس سے تو جو اختمارات کانسٹی-تیوشی سیں هم کو دئے هیں اس کے خلاف هم کام کرتے هيں - کانستی-

قيوشن مين يه اختيار ديا هوا ه که هم شادمی کر سکیس اور جتنی ایم میں چاهیں شادی کو سکیں اور آپ کہتے میں که ایسا نه کرو تو بغیر كانستى تيوشن ميں اسدمدت لائے په چهو نهين هو سکتي هے - مين أيك ليكل دوائلت كهة رها هور -

شادی کے متعلق میوا کیال ہے که ولا ایک دوسرے کی معصبت پر عو یہ بالکل لواقیر ہے اور اس میں دوسرں سے کوئی تعلق نہیں ہے - یہ بالكل پوسئل ميلر هے - اس لئے اس سوشل چیز "میں کسی کو انٹوفیر نهيس كرنا جاهئي -

حضور والا ایک بات میں اور گهتا هوں اور هو سکا هے که اس کو اس طرح سے تویت کیا جائے کہ یہ ایک جوک ھے مذات هے - شادی کے معلی کیا هیں إ-شادی کے معلی هیں که دونوں میں برابری هو کیونکه دونوں کو ایک گهر میں رہدا ہے - اگر مانا که انف بید تمپرہ ہے...

SHRI AKBAR ALI KHAN: Parents do it.

SHRI TAJAMUL HUSAIN: I am not giving in to that interruption, Sir.

... وأنف بيد تيميرة هي تو هسميلة كو كول تنهرة هوذا جاهدي - اكر دونوں بید تمپرة هیں تو پهر کبھی گهر نهيين چل سکتا - يا اگر دونون نهایت نیک اور بیوقوف هیں تو بھی

3325

کبھی کہرنہیں چل سکتا ہے۔ تعر چیز میں دونوں میں دو طرح کا مؤلم هونا چاهئي۔ ايک امير هے تو دوسرے کو فریب ہوتا چاہئے اسی طبے سے اگر مرد ۱۰ برس کا آور مورت ۳۰ برس کی ہے تو ایوروییے ۲۵ کا هو جاتا ہے۔ اور سب **ٿييک هو جاتا ه**ے -

مين زياده نهين كهونكا كيونكه ريزوليوشن کو نه تو کههی ایکسیت کریگی اور اند هاوس هی اس کو ایکسیت کریکا -

With these words I oppose the Resolution.

†श्री तजम्मुल हुसैन : जनावे सदर, मेरी बहन श्रीमती लखनपाल ने जो रेजोल्युशन पेश किया है

कुछ माननीय सदस्य : में श्रंग्रेजी बोलिये।

you better when you speak in English.

the two lady speakers spoke in Hindi and I नहीं, जिसमें शादी को जाये। wish to reply to them in Hindi. Permit me to speak in my own mother-tongue.

Urdu.

SHRI TAJAMUL HUSAIN: Sir, the उनका एक शागिद था। उस शागिद की शादी speak a very heavy kind of Hindi; I will हुई फमसिनी में और वह लड़की मर गई difference between them and me is that they speak very simple words which even you will थोड़े दिनों के बाद फिर उसने शादी की और understand.

t[] Hindi translation.

जनाबे सदर, मैं कह रहा था कि अगर हमारी बहुन श्रीमती लखनपाल का रेजोल्युशन मंजूर हो जाये, पास हो जाये, और हुक्मत उसको मान ले, यानी एक कानून बनादें तब नतीजा क्या होता है ? नतीजा यह होता है कि जो मर्द बेचारा सिन्नरसीदा है वह शादी कर ही नहीं सकता। यह सख्त तकलीफ की बात है। अगर कोई शस्स ७० बरस का है भीर उसकी स्वाहिश शादी करने की है, तो वह क्या करेगा ? लड़कियां यहां मिलती ही नहीं ।

श्री डी० ए० मिर्जा: ७० वरस तक स्वाहिश नहीं थी, मरने के वक्त स्वाहिश होती है, यह ताज्जुब की बात है।

भी तजम्मूल हुसैन : मैं नहीं जानता कि इस वक्त इंटरप्शन क्यों हो रहा है। मैं भ्रपने खंयालात को ब्रापके सामने चाहिर कर रहा ह्रं

श्रीमती चन्द्रावती लखनपाल: सभापति महोदय, मेरा यह कहना है कि अगर ७० वर्ष का कोई बड़ढा शादी करना चाहता है, तो उसको ६० या ६५ वर्ष की स्त्री से शादी करनी चाहिये।

श्री तजम्मुल हसैन : ६० साल की स्त्री मिलती ही नहीं हिन्दुस्तान में । शारदा एक्ट MR. CHAIRMAN: They say they enjoy बनाया गया फिर भी कम उन्न में लड़कियाँ की शादियां होतो हैं और बीस बरस की उम्र SHRI TAJAMUL HUSAIN: True, Sir; but से ज्यादा की कोई लड़की आपको मिलेगी ही

ग्रापको मैं एक किस्सा बताता हं। यहां Dr. R. B. GOUR: He is more enjoyable in एक बहुत बड़े शायर गुजरे हैं दिल्ली में । उनका नाम या जौक । वह बुढ़े आदमी थे श्रीर फिर बीबी मर गई। इस तरीके से चार-पांच बार ऐसा होता गया और बीवी मरती गई। जब जोक को यह खबर मिली कि उसका एक शागिद ऐसा है, जो कि बदकिस्मत है, तो

marriages where the श्री तजम्मल हसेन

उसने कहा कि वह बदकिस्मत नहीं है, वह खशकिस्मत है। उसकी गर्दन में बेडी डलती गई भौर वह हर दका टुटती गई। मेरी गर्दन में तो ५० बरस से बेड़ी पड़ी हुई है श्रीर वह टटती नहीं है।

SHRIMATI SHARDA BHARGAVA: Hear, hear. He has said a very nice thing.

श्री तजम्मल हसैन : यह मैं नहीं कह रहा हुं, जो उसने कहा था उसको में रिपीट कर रहा हं।

श्रीमती शारदा भागंव: ग्राप उसका एक्जाम्पूल दे रहे हैं, इससे मालम होता है कि श्राप इससे सहमत हैं।

श्री तजम्मूल हुसैन : मैं एक बात कहता हं कि बगर एक बीस वरस का लड़का है ग्रीर उसकी शादी एक ऐसी लड़की से हुई, जिसका कि सिन्न ३५ वरस का है, तो उनके मुताबिक वह विल्कुल ठीक है। १५ वरन का डिफोंस हो जाता है। २० और १५ मिल कर ३५ होते हैं। तो जब वह लड़का ४५ बरस का होगा, तो उसकी बीबी ६० वरस की हो गई होगी। भौर उस वक्त ग्रगर वह भर गई, तो वह लड़का ४५ वरस का रह जायेगा । वह यंगमैन होगा ग्रीर फिर उसको शादी के लिये लड़की कहां मिलेगी; क्योंकि १५ बरस का डिफ्रेंस आप रखते हैं और ३० बरस की लड़की कोई रहती नहीं है, जिसकी कि शादी न हुई हो। तो फिर उसकी शादी कैसे होगी ?

श्रीमती शारदा भागंव : ६० वर्ष की भौरत कोई बहुत बुढ़िया तो नहीं होती है कि मर जायेगी।

श्री तजम्मुल हुसैन : अगर मर गई, तो क्या होगा ?

श्रीमती शारदा भागव : भरते को तो २० वर्ष की भी मर सकती है।

श्री तजम्मुल हुसैन : इस तरह से तो बच्चा पैदा होने पर ही भर जाये तो क्या हो ? मेरा यह कहना है कि अगर वह मर गई, तो क्या होगा ?

SHRIMATI SHARDA BHARGAVA: I think the hon. Member should be serious about it.

SHRI TAJAMUL HUSAIN: I am very serious but I think the Resolution is not serious.

MR. CHAIRMAN: That will do.

श्री तजम्मुल हुसैन : अभी तो मैंने श्रू ही किया है। मेरा प्वाइंट ग्रभी ग्रापके सामने नहीं द्याया है । बड़ा इंटरफियरेंस हो रहा है।

Mr. CHAIRMAN: You have expressed your views that the Resolution is not serious and, therefore, should not be accepted.

SHRI TAJAMUL HUSAIN: But let me give my points.

AN HON. MEMBER: Give those points in English please.

श्री तजम्मुल हसैन : सबसे पहला काम जो हम लोगों को करना चाहिये, वह यह है कि लड़के और लड़कियों की शादी किस सिम्न में होनी चाहिये, उसको मकर्रर कर दें। मैं कहता हं इस रेजील्युशन की लाने से ज्यादा श्रच्छा यह होता कि ऐसा कहते कि होई कानन गवर्नभेंट इसके लिये पास का दं और सिन्न मुकर्रेर कर दे कि किस एज में लड़के ग्रीर लड़की की शादी हो । हुजूरेवाला, मेरा खयाल है कि जब तक लड़का या लकड़ी पूरी तरह से डेवलप न हों, हर सेंस में डेवलप न हों, दिमाग में, एजकेशन में, बोडी में, जब तक कि उनका पूरा डेवलपमेंट न हो जाये, तब तक शादी नहीं हो। यह नहीं की बोडी बढ़ ती रहे श्रीर शादी हो जाये। मेरे खयाल में २१ बरस की उम्र से पहले न किसी लड़के

Prohibition of

marriages where the की शादी होनी चाहिय और न किसी लड़की की शादी होनी चाहिये। अगर ऐसा रेज्रोल्युशन श्राये ग्रौर हक्मत उसको एक्सेप्ट करे, तब तो कोई बात होगी। यह क्या है कि सिन्न में इतना फर्कं न हो। होना यह चाहिये था कि ऐसा कानून न हो जाये कि इससे कम उम्र में शादी नहीं होनी चाहिये। २१ बरस से पहले न तो तालीम खत्म होती है ग्रीर न जिस्म का बनना या बढ़ना पूरी तरह से खत्म होता है। इससे पहले दिमाग भी डेवलप नहीं होता है। जब श्राप ऐज मुकर्रर कर दें कि २१ बरस से पहले कोई शादी नहीं करेगा, तब उसके बाद यह फूल लिबरटी दे दी जाये कि जो चाहे जहां, जिससे शादी करे। जो वालदेन हैं, पेरेण्ट्स हैं, वह सिर्फ राय-मशवरा दें कि इस तरह करो और इस तरह न करो। इसके अलावा और कुछ न करें। यह जरूरी है; क्योंकि शादी ऐसी चीज है, जिसमें कि जित्दगी को एक साथ निभाना होता है। ग्रगर किसी को उसके मां-बाप जाबरदस्ती बांच देते हैं, तो उसके लिये यह कानन बनना चाहिये कि जो मां-बाप जबरदस्ती करे, उसे १० बरस की जेल दे दी जाये। यह क्या है कि एज में इससे ज्यादा डिफस न हो ? इससे तो जो अस्तियारात कांटिट्युशन में हमको दिये हैं उसके खिलाफ हम काम करते हैं। कांस्टिट्युशन में यह ग्रह्तियार दिया हुआ है कि हम शादी कर सकें और जितनी Resolution.] एज में चाहें शादी कर सकें और आप कहती में अमेंडमेंट लाये यह चीज नहीं हो सकती है। मैं एक लीगल प्वाइंट कह रहा हं।

शादी के मुतल्लिक मेरा खयाल है कि है। इसलिये इस सोशल चीजा में किसी को इंटरिफयर नहीं करना चाहिये।

हुजूरेवाला, एक बात में और कहता legislation. Legislation is हं और हो सकता है कि उसको इस तरह से 1130 RSD-2.

ट्रीट किया जाये कि यह एक जोक है, मजाक है। शादी के मायने क्या हैं ? शादी के मायने हैं कि दोनों में बराबरी हो; क्योंकि दोनों को एक घर में रहना है। अगर माना कि वाइफ बैड टैप्प्पर्ड है . . .

SHRI AKBAR ALI KHAN: Parents

SHRI TAJAMUL HUSAIN: I am not giving in to that interruption, Sir.

वाइफ बैड-टैम्पर्ड है, तो हस्बैण्ड को कूल-टैम्पर्ड होना चाहिये ग्रगर दोनों बैड-टैम्पडं हैं तो फिर कभी घर नहीं चल सकता। या अगर दोनों निहायत नेक और बेवकुफ हैं, तो भी कभी घर नहीं चल सकता है। हर चीजा में दोनों में दो तरह का मिजाजा होना चाहिये। एक अमीर है तो दूसरे को गरीब होना चाहिये। इसी तरह से अगर मर्द ६० बरस का है और औरत ३० बरस की है, तो फिर एवरेज ४५ का हो जाता है। अपीर सब ठीक हो जाता है।

मैं ज्यादा नहीं कहंगा; क्योंकि वाकई में समझता हूं कि इस रेजोल्युशन को न तो कभी हुकूमत एक्सेप्ट करेगी और न हाऊस ही इसको एक्सेप्ट करेगा।

With these words I oppose

CHANDRAVATI SHRIMATI हैं कि ऐसा न करो । तो बगैर कांस्टिट्यूजन LAKH ANP AL: Sir, I am sorry to say.

> MR. CHAIRMAN: I am very sorry for the levity with which these people are speaking. Please sit down.

SHRI P. N. SAPRU (Uttar Pradesh): Mr. वह एक दूसरे की मोहब्बत पर हो। यह बिल्कुल Chairman, I admire the earnestness with लव-अफ़ेयर है और इसमें दूसरों से कोई which the mover of the Resolution has ताल्लुक नहीं है । यह बिल्कुल पर्सनल मेटर proposed her j Resolution, but I am not an admirer of the judgment which has enabled her to bring forward a proposition of this character. There are subjects which this House may not regard as suitable for Prohibition of marriages where the

[Shri P. N. Sapru.]

not the panacea for all the evils to which society is heir.

[MR. DEPUTY CHAIRMAN in the Chair.]

Shrimati Chandravati Lakhanpal has spoken of the injury which marriages between old men and young girls are capable of effecting. She has quoted instances where old men have married girls of 15 or 16 or 17. Now, all that is very reprehensible, but we should like t₀ have a society in which it becomes possible for young men and young women to choose their partners. Why should there be restriction on a girl who has reached the age of maturity to fall in love with a man of 50 or 60, if she cares to fall in love with him?

SHRI AKBAR ALI KHAN: That *ia* not the position in India.

SHRI P. N. SAPRU: I have known old women of 70 falling in love with young men of 25 or 30 or 35.

SHRI AKBAR ALI KHAN: Not In India.

SHRI[^] P. N. SAPRU: I do not know about India. But I know of one particular case, where the wife was an elderly woman, a lone woman, and the husband was a young man. The husband was a Member of the British Parliament and I knew that couple.

(Interruptions).

MR, DEPUTY CHAIRMAN: Order, order.

SHRI P. N. SAPRU: Take the question of difference in age. Take the case of a man of 80 who marries a woman of 65 or who marries a woman of 60. The difference is only twenty years. For the woman of 60, there is some security and for the man of 80 there is some comfort. Take a case where a woman of 80 marries a young man of 40 or 45. There had been cases like that. If it is a question of personal choice, well,

the matter ends there. Therefore, the real issue is that arranged marriages should go. I can understand

a movement directed against 12 NOON marriages. But I do not understand this way of handling social questions. We have to be rational in our approach to these matters, and I suggest in all fairness that the harm which is visualised by Mrs. Lakhanpal cannot be prevented by legislation. If you create proper public opinion, these things will not happen. If girls should be able to look after themselves, I see no reason why the age of marriage in this country should not go up to 18 or 19. I would fix the minimum age as 18, and any marriage contracted below the age of 18 should be a void marriage or at any rate should be a marriage which the girl on reaching that age should be allowed to repudiate the boy should be allowed to or repudiate. I can understand legislation which would make the Sarda Act more stringent, because after all what is it that the Sarda Act does? If a girl is married below the age of 14, then girl's marriage is not void but only the parents have to pay a fine. I do not think that there is any sentence of imprisonment visualised by the Act either. That I think should go. Marriages below a certain age should be declared voidable at the option of the parties reaching the age of majority, and that will be a step in the direction of This type of thing, that social reform. is, fixing the age of the parties having a sort of idea that 15 years are the difference that must exist maximum between a husband's age and a wife's age, does not work. I do not think that these great problems can be solved by moral sermonising or by lamenting over the evil effects "from which our society suffers. You have this problem of disparity of age practically in almost every country, but here you have it in an accentuated form there is child marriage, because are arranged for because marriages the parties by the parents of the girl or by the parents of the boy.

3333

difference in age is marriages where the over fifteen years

Sir, I know of cases where young women of 25 have been married to young boys of 15 or 16, and this has happened in Hindu society. I know of cases where this had happened, and the reason for that is that the young man was considered eligi- (ble because he belonged to a certain caste or sub-caste, and it was obligatory on the parents to marry that girl within that caste or sub-caste. Among the Rajputs in Rajputana you will find— Mr. Jaswant Singh will be able to correct me if I am wrong-that occasionally it happens that the girl is senior to the young man in age. Therefore, marriage should be looked upon as a purely personal affair.

SHRIMATI CHANDRAVATI LAKHANPAL: It is also a social matter. matter.

SHRI P. N. SAPRU: There should be no artificial restrictions of this kind placed. There should be no arranged marriages. Young men and young women should be allowed to choose their partners for life. They should be given opportunities to meet each other. and we should so reorganise society as to make it possible for young women to make the right choice. Marriage is a difficult affair, and young men and young women should be trained to find for themselves the right type of partners. The responsibility of the parents is to see that they act sanely in regard to their marriages. I do not think that by these artificial means we shall be able to find the solution for the problem. Take a case like this. A man of 51 wants to marry a widow of 34. Under the Resolution as it stands the marriage will be prohibited. He cannot marry. It might be a very suitable marriage.

AN HON. MEMBER: Absolutely.

SHRI P. N. SAPRU: There is in all these matters a hysterical way of looking at questions and a rational way of looking at questions, and I would suggest that we should

approach tnese questions from a rational viewpoint and not from a sentimental or hysterical point of view.

DR. SHRIMATI SEETA PARMA-NAND: The hon. Member may use the word "sentimental" but not the word "hysterical". I request him to withdraw that word.

SHRI P. N. SAPRU: I would submit that the words in the context in which they are used are quite parliamentary.

Finally, I would like to say that Indian women need to develop 'a philosophy of feminism. One of my great regrets is that the women leaders of this country have not yet developed a philosophy of feminism, and that should be a radical philosophy. But radicalism is a creed which is a very comprehensive and allembracing one, and we should devote ourselves to thinking out a radicalism of this type.

SHRI B. K. P. SINHA (Bihar): Mr. Deputy Chairman, Sir, it is with a sense of trepidation that I rise to address this House on this Resolution. We have become very familiar with the words 'cold war'. Cold war is being fought between nations and is being fought inside international assemblies and gatherings. It seems -that now the cold war has taken a new turn and has entered the portals of the Parliament of India. Cold war between nations is bad enough but when there is a cold war between the sexes, when there is a wordy duel between the sexes, there is a danger that every home would be a broken home

SHRI N. M. LINGAM (Madras): The cold war will become a hot war.

SHRI B. K. P. SINHA: I find that this debate has unfortunately taken the turn of a tug-of-war between the two sexes. Every human being is born with a sex. So am I. And at this stage of my life, at this period

3335

[Shri B. K. P. Sinha.] of my life, I do not want to be branded as a deserter and leave my-ranks and support the other side. I, therefore, propose to follow the lead of the first speaker on this side, Shri M. P. Bhargava.

Sir, I fully agree with the mover that society should be improved and can be improved. But legislation is one of the most minor weapons to improve society. We know of legislations, many a legislation has been passed with the best of intentions but then those legislations have remained a dead letter on the Statute Book. They have been brought into contempt by constant and continuous violations. Therefore, while I admire and appreciate the zeal of the mover, I feel that she should have better reserved her zeal for some different purpose. It seems that the mover is vaguely aware of the sore spot in our marriage system. She has tried to discover the malaise, but I am afraid that she has been able to discover only one of the symptoms of the sore spot of our marriage system. The chief defect of our marriage system is that marriages in this country are arranged marriages in which the will of the partners does not count. Marriages are held even without the partners knowing each other or seeing each other. Many a time a partner abhors a marriage proposal, dislikes a marriage, dislikes the prospective spouse but all the same, because of the system that prevails in our country, the parties are forced into a wedlock much against their will. That is the chief defect in our marriage system. A step should be taken by legislation, by propaganda, by trying to rouse the social conscience of the people, to do away with this chief evil. So long as we do not destroy this evil, it is futile to expect that by catching hold of this symptom or that, we shall be able to cure the society of this defect. I, therefore, agree with Mr. Sapru that there is a case for rousing social conscience so that marriages henceforth become the chief concern of the partover fifteen years ners, of the spouses, of those who are going to live together for their whole life.

Sir, man is a free being and so is the woman. Many a freedom has been enshrined in our Constitution. Many a freedom, though they do not find a place in our Constitution, are as treasured by humanity as the freedoms enshrined therein. The freedom to choose one's spouse, the freedom to have one's partner in life, is one of the most treasured privileges of society at large and we should aim at a society in which that freedom becomes the common property of all.

In our present society, I feel that men and women should have the freedom to choose their spouses without any inhibition, any restrictions, any restraint by any legislation whatsoever. Sir, marriage is a union of bodies, it is a physical union of two bodies but it is something more. It is the union of two souls, it is the union of two temperaments. And marriage may satisfy all the requisities of a good physical union but all the same, the marriage may be a torture, may be extremely unsuccessful because the souls of the two partners do not agree, because their temperaments are different. And the parity in age is no guarantee that their temperaments shall be alike, that their souls shall be alike, that their thought processes shall be alike. And even when there is a disparity of age—the disparity may be to the tune of thirty or thirty-five years—there may be such a community of interests, such a union of thoughts, such a union of temperaments, that the marriage may be a very, very happy marriage. In the circumstances, to put a sort of artificial barrier of fifteen years between the union of two souls does not appear to me a very happy resolution or a very happy attempt.

Sir, even if we look at this problem from the physical aspect, we shall realise that there is a certain age at which bodies become immaterial both to men and women. For women, there is a certain age, the age of menopause, which is usually at about the age of forty. It may be slightly less or slightly more but it is near about in the region of fortyfive years. Thereafter, physical needs of a woman are immaterial. Even for men there is a certain age and when men and women have attained that age, if they come together, they come together for a purpose much higher than the union of the bodies. They come together because they need, the support of each other in the twilight of their life and then for such people to put this un-crossable barrier will be very cruel, in my opinion. Therefore, I feel that this artificial barriar should not be introduced. It is not only men who go in for women of a younger age. Only two days back I read of a famous case. We all know of the Maharajah of Bastar who has been deprived of his powers by the President of India. He is only twenty-two years of age. But then some lady who describes herself as his wife, Subhadra Devi, wrote a letter to the President. And only yesterday I read that this lady is above forty years of age. So long as the Maharajah was living in his palace, he was living happily with this woman. What right have we in our zeal for reforms to destroy the happiness of such me_n and women?

AN HON. MEMBER: Because they became mentally deranged.

Shhi B. K. P. SINHA: I do not know. Again, I read only three days back of a case where a Muslim lady having a few children—she was aged 35 or more—left her husband and entered into a marriage alliance with an old Muslim gentleman of 70 years of age. If two people in fully command of their senses decided to come together, I do not see why we as legislators should tell them, "No. You shall not unite because the disparity in your ages is more than 15 years."

Moreover, Sir, I feel that this legislation, with the administrative set-up that we have today, would be unenforceable. Now we do not maintain

very accurate birth registers in this country. In many cases it is difficult to know the correct age. The ages of men are in dispute and the ages of women are in dispute. Their dates of birth are in dispute, and there is no sure proof as we have in Western countries of the exact date of birth of a man or a woman. Therefore, in this situation it will not be practicable to enforce this legislation. This legislation will give rise to all sorts of unnecessary and unfruitful litigation. Therefore, even if we in our unwisdom decide to have this Resolution, certain preliminaries have to follow before this Resolution is implemented, and they are that we should enjoin by legislation that accurate birth registers and accurate marriage registers shall be maintained in every village and every city of this country. I have already said that you cannot improve society by legislation. I have already said that this artificial barrier of fifteen years does not appear to be a very rational barrier. It is a barrier that is not called for. Moreover I have said that this Resolution, if given the shape of legislation, will not be possible of enforcement in the present state of our country. In the circumstances I feel that the mover would be well advised to withdraw this Resolution. But then I agree with some of the speakers that we must make earnest efforts to establish a society and establish conditions in which boys and girls, after they attain a certain age, after they attain the age of discretion, shall be free to choose their partners in life.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Sir, I have sympathy with the mover of the Resolution in her extreme anxiety to prevent marriages taking place between boys and girls with a great deal of difference of age between them, but I would like to know how she is going to put this Resolution into operation. As my friend, the previous speaker, had pointed out, we have no complete statistics of bith or even of marriages and of ages in this country.

SHRI SHEEL BHADRA YAJEE: (Bihar): But there are the horoscopes.

NALLAMUTHU SHRIMATI RAMAMURTI: Horoscopes also, very often, are not correct. Ask for the age of a man or a woman or of a boy, and they will "What business have you to ask our say: ages?" When you go to collect statistics for the census they say: "Why do you ask for the number of children I have got?" It is because, according to them, according to orthodox opinion, to count them is an ill omen, and also it casts eyes on the number in the family. That being so, I would like to know how my hon. friend, the mover of the Resolution, is going to put this Resolution into operation if it should be accepted by this House. Personally, Sir, I am Resolution. For against the good reasons the Resolution is impracticable. Sir, on this day of advance in women's education and social uplift I would like to know where the relevancy of such a question of disparity between the ages of the spouses comes in. Firstly, that might crop up in the case of arranged marriages. Even when are arranged, I would ask marriages whether the parents of the girls are such inhuman monsters that they bring about marriages where there is no kind of agreement on physiological and psychological grounds, or on the basis of status and position, or on common customs and manners. No parent pushes a girl into a marriage as if she is pushing her into a well. Even in arranged marriages there are cases the uncles have a prior right over others in marrying the daughters of their elder sisters. The mother of the girl has the right to marry the girl to him, or to a suitable boy in his family.

Sata JAI NARAIAN WAS: It is only in the South.

T. SHRIMATI **NALLAMUTHU** RAMAMURTI: It is so in some parts of India

There what happens is that the mother, who is very anxious that the

girl should have protection in every way, that she should be looked after well and that there should be a guarantee for her happiness, suggests such a marriage to her daughter. In fact, the girl herself volunteers to marry the uncle. In such cases there is no question of disparity between the ages at all. And as my hon, friend, Shri Sapru, was pointing out, in certain communities in the South, girls are older than boys and I am not able to tell you the number of years' difference.

(Interruptions.)

It may be for various reasons, probably due to the need to maintain solidarity of the prestige of the family, probably community, due to shortage of boys in that community, and so on. But such marriages do take place. And so you cannot avoid these things by fixing this kind of upper and lower limits to the differences in the age of a bride and a bridegroom to a marriage. Besides that, I insist that there should be no forced marriage in our society. It goes certainly against one of the fundamental rights of the Constitution. And as such no girl and no boy should be forced into a marriage. But here also it needs some modification if the girl is unwilling, only apparently, to marry a chosen boy. In fact, I do not know whether it is the fashion or it is the custom that makes a girScry and shed a lot of tears the moment she is told going that she is to be Obviously, it is due to her parting from her parent's house where she had lived among her loved ones so long-among her parents and brothers and sisters. If it is due to that, it is quite natural. But the thing is otherwise when the girl says: "I do not want to marry." And nobody takes it seriously. She is married against her wish by her father just to get rid of his responsibility as soon as possible. This should be condemned. But I do wish

- i io maintain, Sir, that where there had been a great difference in age between a boy and a girl the marriage had
- proved happy and fruitful. Our

Chairman previously said, when Shri Bhargava was speaking, "You cannot quote the Rishis now, because there are no Rishis." So, let me not go to ancient times for examples. In our own generation our parents and grandparents had married long before the Sarda Act came into operation. I am not justifying child marriages, but I do say that even when there was a very big difference in age between a boy and a girl, the marriages, all the same, were very happy. The marriage tie was looked upon as a sacred tie and the progeny that followed was in no way inferior to that following marriages where the difference in age between the parties was very much less. We are all too familiar with the past history in this respect for me to tell the story to this House. Nothing went amiss in such marriages. And even today, in the present social setup, there are girls coming up agreeing to such marriages. I have been in contact with very many social organisations and I know of cases where the girl looks at the man, and in spite of the age disparity-which this Resolution seeks to remove—for other reasons, for protection and security and for agreement in regard to their ideals; she is willing to marry hirn even when there is a difference of more than fifteen years between him and her. So you cannot brush it aside.

Then one of my friends mentioned that the Sarda Act was not effective. He quoted figures of some cases in Bikaner and Rajasthan, of some villages in the nook and corner there, and so on. But I would here say straightway that the Sarda Act restraining child marriages, where the child was below fourteen years of age, was and is very operative and has been of great help to various households. They have taken that as a great strength and have educated the girls in knowing the evils of such marriages, so that now there are very few marriages below the age of fourteen years. He then said that the Widow Remarriage Act was there but they were not remarrying. But, how

can you force any widow to remarry? Marriage is not the end and aim of all womanhood. There are women who, having married once and become widows, say, "Well, it is my fate. Let me not remarry. There are so many directions for me in this independent India—when the nation has to be built—in the social, educational, economic and other fields and I am going to stay and work hard and do service to the country and to my society." So, to argue that there have not been many widow remarriages is beside the point.

Coming back to the Resolution, I would like to point out that this disparity in age camiot simply be removed by legislation. Legislation is not a panacea to all evils in society.

DR. SHRIMATI SEETA PARMANAND: The hon. Member is aware that some of the widows are being forced to remarry since they have got the right to property under the Hindu Marriage Act. Such a situation arises when the widows are young.

T. **NALLAMUTHU** SHRIMATI RAMAMURTI: No widow would like to be forced to remarry. Even the little grandchildren in our houses of this generation stand on their nght and say, "I like this school and not that school. I like this teacher and not that teacher." I do not want to say anything further, but I would like to know the age of the widow who is being pushed into remarriage in order to get some kind of property or something like that. Sir, I would again say that awakening of social conscience and education rather than legislation is the need of the times.

Sir, I am sorry I was interrupted in my trend of thought but I want to say that disparity of age does not mean anything. In the villages you will find that the girls reach maturity much earlier. When you look at a girl of 14 or 15, you think she is above 20. In rural parts she is like a young bull, I would not say a cow or a calf. There is saying in Tamil;

[Shrimati T. N. Ramamurti] "Avizhthuvitta Kalai Madhiri Irukural Par".

in the rural background kalai means strength. A young woman in the village in her teens looks as strong and full of beauty and vigour as a young bull. She is like a full-grown woman.

A Harijan woman the other day axed a panther in order to save her husband. That is rural India. She would just knock off ten men at a stroke with one hand, I tell you. Even our women in our own families in rural as well as in urban areas, if you look at them, are so well developed physically . . .

AN HON. MEMBER: Physically?

SHHIMATI T. NALLAMUTHU RAMAMURTI: Yes, physically. And why even mentally. Their upper chamber is not a vacuum. Do not say that. You have released forces of adult literacy, mass education and all that which come from written word—printed word—only now. But our women in the rural parts, long before this education drive, were full of wisdom. They could administer several villages together. They ca_n do mathematics much better than many college boys and girls.

Therefore, I am pleading that these women in the villages mature very early and are so full of health and strength that you cannot just use the yardstick of mere number of years as between the age of a girl and a boy. That applies even to urban areas. They say that even though there is a big difference between the ages of a girl and a boy, after giving birth to three or four children, she ages like a grandmother while the man remains eternally young. The man ages very, very slowly. The woman ages very soon due to various other reasons also —hardships, responsibilities and so on. Men are fairly easy-going, comparatively less immersed in household cares. They have only to go to their office and earn a little income, and then whatever the income, they will

throw that into the house and leave the rest, family budgeting—spending, saving for a rainy day and for marriages of their children—and all that to women. I should say that even marriages of their children are being arranged only through women. So in that background of our culture, I would like to know where this disparity comes in and even if it does exist who is responsible for that except women.

I have spoken about arranged marriages, but with regard to this, I say, Sir that if the mover of the Resolution wants any kind of reform. I would suggest that let the age of marriage be raised to 18 for girls and 25 for boys after they have gone through a certain period of preparation by way of education and financial standing or economic independence. A major can exercise her own choice.

Sir, with regard to marriage of choice, when two people meet, there is no such thing as the question of age or anything that stands in their way. Only this morning I read news of a blind Chinese girl sailing to Britain to marry a man. I do not say that it is an ideal. The news says:

"A Chinese girl facing blindness is now on her way to Britain to marry a man she has seen only once.

Sonia Lai, a tourist guide, aged 32, left Singapore by sea on Tuesdav night with a letter asking Will you marry me?' in her pocket. For four years Sonia has secretly loved the man".

Now, she is going there. Her lover has promised to marry her and has said that now that she was blind, this was much more reason why he should marry her. He has promised that doctors would attend to her and cure her of her blindness. (*Time bell rings.*) I have got many more points.

MR. DEPUTY CHAIRMAN: You hart 15 minutes' time. Your 15 minutes are over.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Since this Resolution concerns women very largely 1 want to bring in a few more points.

MR. DEPUTY CHAIRMAN: I am sorry. Your 15 minutes are over. Shrimati Savitry Devi Nigam.

SHRIMATI SAVITRY DEVI NIGAM: (Uttar Pradesh): Mr. Deputy Chairman, Sir, I want to support this Resolution. Sir, I am quite surprised to hear some of the remarks made by the lady Member who preceded me. Sir, the Resolution is very clear. Its aims and objects are very, very clear. This Resolution reads like this:

"This House is of opinion that Government should bring forward suitable legislation to prohibit marriages between persons where the difference between the ages of the spouses is more than fifteen years."

In this Resolution Mrs. Lakhanpal has asked the Government to bring forward suitable legislation with which this social evil which is the generator of many other social evils, could be stopped. She has also attacked those cynical, whimsical and abnormal people who just exploit the sacred institution of marriage for satisfying their own lust, and who want to marry at a very advanced age.

Sir, some hon. Members may think that such people want to have a spiritual marriage. I do not think that the word "spiritual" should be used with reference to such marriages. If an aged man of 70 or 80 wants to marry or wants a spiritual company of a person, whatever his or her sex, he or she may tell him that he can have only company or friendship and there is no need for marriage. So, Sir, I do not agree to the use of the word "sacred" with reference to such abnormal marriages.

Sir, I am very sorry that this Resolution has not been given the consideration, thought and the sobriety which it deserves. I am also sorry that most of the remarks which had been made were very frivolous. Some of them were remarks of arm-chair politicians.

Only such people, in order to safeguard the interests of a few abnormal individuals, would support these people who want to marry according to their choice in an abnormal way, and would say that all these innocent, young girls should be left open to their exploitation.

Sir, one other remark which has been advanced against this Resolution has been that we cannot intervene in anybody's personal freedom. Si^ marriage is a very sacred institution and all our civilization and all our Hindu values of life depend on this very healthy and very sound institution. Are we going, for the sake of a few abnormal persons, to risk these things like this?

SHRI DEOKINANDAN NARAYAN: But these values proposed even in the past.

SHRIMATI SAVITRY DEVI NIGAM: Should we risk it when we have brought in so many legislations in this very House to protect these sacred things, to protect the interests of men and women and to save them from exploitation? We sought to protect them by bringing in legislations which were directly concerned with the institution of marriage and that being the case, why should me be.so much disturbed when such a Resolution like this is brought forward to make the institution of marriage more and more sound and healthy? Legislations do have a very great influence on all law-abiding people and the majority of people are law-abiding and I am sure if such a legislation is brought in by the hon. Law Minister it will have a very great effect on all men and women, in their thinking and psychology and on the lives of millions in this country.

I do not agree with those who say that the Sarda Act or the Widow Remarriage Act has not been very effective. I do agree—and only to that extent—that they have not been as effective as they should have been.

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): The Widow Remarriage Act has been very effect-tive.

marriages where the

SHRIMATI SAVITRY DEVI NIGAM: Sir, the hon. Deputy Minister of Law is also agreeing with me, and every serious person who gives thought to these social evils, who have got compassion and the right kind of approach towards these unfortunate miserable persons who are suffering and who are being exploited because of economic pressure, because of the exploitation that is being practised behind this big slogan of "personal freedom", would agree with me. There is no harm in bringing such a legislation which only just restrict the thing and thus eradicate this social evil. Sir. I have been working in the field of social work since long and I can say on my own experience that these deserted women, these unfortunate ladies who do not get shelter anywhere else except the brothels, the majority of them, Sir, are the widows and the deserted wives of such old husbands who had married them, because they were very resourceful, rich and cunning, and these ladies and their parents were in a miserable condition. Most of these marriages, the majority of them, I would even go one step further and say that 99.9 per cent, of such unequal marriages are not performed because of .ove or by choice as some Members termed or described it. Most of them are brought about because of economic pressure, because of exploitation and because of the exploitation of casteism. So, I would request the hon. Members here through you, Sir, to give more serious thought to this matter and to deal with this Resolution with greater sobriety.

Some hon. Members made reference to certain chronic cases, cases of blind and mad love not knowing any kind of decency. Even with regard to such persons, I would say that for such unfortunate people I have got compassion and my hon. friend the mover of the Resolution-Shrimati Chandravati Lakhanpal—would also like to accommodate them and when the hon. Minister of Law brings forward such a piece of legislation, he may make some arrangements to allow such abnormal people, such chronic people, such cynical people, to marry persons who are jounger by more than fifteen years.

NALLAMUTHU Т SHRIMATI RAMAMURTI: There should be a difference made between love and mere infatuation.

SHRIMATI SAVITRY DEVI NIGAM: With special permission, they may be allowed to do so. Sir, I am sure such laws have been brought in in the past, with such arrangements, in order to make the legislation very humane, and for that we can make arrangements even for such cynical persons, provisions for even such cases of blind and mad love.

I have to touch on only one more point, Sir. Most of the arguments that have been brought forward against this Resolution are just, in a way, to ridicule it. I would request hon. Members through you, Sir, that when we discuss social evils in which the lives of so many innocent and unfortunate people are involved, the question should be dealt with with greater sobriety and with deep thinking.

Here I may just refer to one case which was brought to my notice only very recently. One Brahmin gentleman who decided to make marriage a means of exploitation has been going to different cities and towns and marrying young girls by giving them huge sums of money.

AN HON. MEMBER: Under different names?

SHRIMATI SAVITRY DEVI NIGAM: Yes, under different names he has been doing this. And you will be surprised to know that this person is so much in the grip of this evil that he used to sell those unfortunate girls after marrying them. Because they were very very young, they could not resist the inhuman behaviour of this man and then he used to sell those girls to brothel keeps. I would like to request the House again to consider this matter. This Resolution has not been brought either for women alone or for men alone. This has been brought forward

over fifteen years

3350

for the sake of both. I mean this Resolution यह ग्राम-तौर से समाज में कहा ग्राता है कि concerns both men and women. So, we should not make two such blocs and put one भाई, लड़के चाहे जितने हो जायें, पर दुहिता against the other. Marriages are performed एक न हो। इसका कारण यह है कि हमने with a very pure and very sacred motive, एक भय पैदा कर रखा है कि लड़कियां ग्रवि-with the desire that both the persons should live a happy and united life. Two persons of वाहित रह नहीं सकती—कहीं लड़की पैदा unequal ages and of unequal status can never हो गयी, तो झाफत झा गई। विवाह का be united and that harmony and that happiness • which is aimed at at the time of सवाल सामने रहता है और अगर कहीं इवरmarriage by both the parties, is never there उबर कुछ गलती हो गयी तो क्या होगा, when such marriages are performed. We may examine this question from any point of view and we will come to this conclusion that the उसका आगे जीवन कैसे चलेगा? ये बातें evil of such unequal marriages should be अब पुरानी हो गईं। में अपनी बहिनों से eradicated. I entirely agree with those hon. Members who maintain that along with गुजारिश करूंगा कि भ्राप निडर बनें, स्वावlegislation, social work is also required in लम्बी बनो, स्वाध्ययी बनो, भौर स्वाभिमानी order to eradicate this evil and I am sure that the moment this legislation is brought forward in this House, the social workers will लेती रहेंगी, तब तक प्रापकी कोई प्रगति also get their hands strengthened. We would also get a new inspiration for eradicating this social evil.

Sir, once again I support this Resolution whole-heartedly.

श्री देवकीतन्दन नारायण : आदरणीय सभापति जी, मेरी बहिन चन्द्रावती लखनपाल नै जो प्रस्ताव सदन के सामने रखा है, वह बहुत सोच समझ कर रखा है, इसमें कोई शक नहीं, परन्तु जितना सोचना चाहिए, उतना उन्होंने नहीं सोचा। बात यह है कि इस देश में हमारी बहिनों में एक कम्प्लेक्स काम करता श्राया है, रूपाल ऐसा पैदा हो गया है कि लड़िक्यां ग्रविवाहित रह ही नहीं सकतीं, लड़िक्यों का विवाह होना ही चाहिये और इस लिहाज से उन्हें यह डर लगा रहता है हर वक्त कि कहीं किसी वड़े से शादी हो गयी, कहीं विश्ववां हो गयी; तो फिर कैसा होगा। उसका जीवन बीतेगा या नहीं? इस तरह के कुछ स्थालात इस समाज में बहुत समय से चले या रहे हैं। मेरे एक वृद्ध चाचा थे, वे हर वक्त कहा करते थे कि : "देना भला न बाप का, दृहिता भली न एक।" बनो। पुरुषों का ग्राधार जब तक ग्राप या किसी तरह का उद्धार होने वाला नहीं है। ध्रवपुरुवों के ही ऊपर द्यापको बाबारित नहीं रहना चाहिये। देखियेगा कि कानून से कितने सामाजिक सुवार हो पाते हैं। आपने देखा कि हमने शारदा ऐक्ट पास किया। पच्चीस-तीस वर्ष उसको पास हुए हो गए, लेकिन कान्ती कार्यवाही कहां तक हुई ग्रीर कैसे हुई यह भ्राप जानते हैं। परन्तु समाज की जिस परिमाण में प्रगति हुई, शिक्षा बढ़ी उसके साथ साथ ग्रापसे ग्राप ल इके लड़कियों की विवाह की उम्र बढ़ने लगी। श्राज इस देश में बहुत कम शादियां छोटे बच्चों की होती हैं। यह तो सामाजिक प्रगति का सवाल है, सामाजिक शिक्षा का सवाल है, न कि कानून का। कानून के डर से होता, तो उसी दिन जिस दिन से कानून पास हुआ, उसका पालन भी होने लगता। इसलिए जिस परिमाण में हमारी शिक्षा बढ़ी उसी परिमाण में हमारे सामाजिक स्वार आपसे भ्राप होने लगे। ग्रापदेलियेगा कि सामाजिक शिक्षा के कारण आज भट्टारह, बीस वर्ष की लडकियों की शादियां होने लगी हैं। मैं तो कहुं कि २१ वर्ष की उम्र में लड़कियों की शादी द्वांनी चाहिये, परन्तु डर लगता है; क्योंकि तेरह वर्ष की उम्म में वे प्युवर्टी प्राप्त करती हैं। तो यह कौन-सा स्थाल रख कर

Prohibition of marriaaes where the

श्री देवकीनन्दन नारायण] भ्राप इतना कमजोर लड़िक्यों को बना देते हैं भीर लोगों में डर पैदा करते हैं। जब लडके बीस, पच्चीस वर्ष तक श्रविवाहित रिह सकते हैं, तो क्या लड़की नहीं रह सकती िहै? इसलिए ग्राप लडकियों को शादी की उम्म बढ़ा दीजिए, ताकि वे स्वयं सोच सकें कि किसके साथ हमें शादी करनी है, किसके साथ नहीं। जब मां-त्राप-बच्चे-बच्ची की शादी तय करते हैं, तब यह तमाम सवाल पैदा होता है, तब यह सोचना पड़ता है। यहां ग्रनमेल विवाह के सवाल को लेकर बहुत कुछ कहा गया। मैं पूछता हूं कि अपनमेल विवाह किस समाज में हुआ करते हैं भीर हिन्द्स्तान में कितने होत हैं ? मैं ग्रापसे कहंगा कि सिवाय घनवानों के धौर किसी वर्ग में ये अनमेल विवाह होते मैंने नहीं देखें 賣」

श्री शीलभद्र याजी : धनवानों में कम होते हैं।

धी देवकीनन्दन नारायण : धनवानों में भी होते हैं, तो क्योंकर होते हैं ? क्योंकि उन बेचारों का ऐसा ख्याल बना दिया गया है कि जब उनको संतान नहीं होगी, तब उनका श्राद्ध कौन करेगा, नाम कैसे चलेगा उनको स्वर्ग में कौन बिठाएगा ? जीवन में जितने भले बरे काम किये होते हैं उनके लिए कुछ संतान के जरिये, कुछ ईश्वर से क्षमा चाहते हैं। तो संतान के लिये वह द्वितीय विवाह करते हैं, तृतीय विवाह करते हैं। फिर बड़ी उम्र में छोटी लड़िक्यों को ही . . .

भी उपसभापति : दूसरे विवाह की प्रथा समाप्त हो गयी है।

SHRI DEOKINANDAN NARAYAN: have got my eye on the clock.

श्री उपसभापति : अब दूसरा विवाह करना मना हो गया है।

SHRI DEOKINANDAN NARAYAN: I will not waste my time. I have got my eye on the clock, Sir.

श्री शीलभद्र याजी । वे कह रहे हैं भ्रव तो कानुन बन गया है, एक शादी करने का।

भी देवकीनन्दन नारायण : नहीं एक शादी के कानुन की बात मैं नहीं कह रहा हूं। मेरे कहने का मतलब यह है कि अनमेल विवाह जो होते हैं वे सिर्फ मुट्ठी भर भागवानों में होते हैं। गरीब ग्रीर मध्यम श्रेणी के लोग अनमेल विवाह कभी करते ही नहीं ; उन्हें जरूरत ही नहीं।

एक बात हमारे सप्र साहब ने कही कि यह एक व्यक्तिगत स्वातंत्र्य का सवाल है। में भी मानता हूं कि यह व्यक्तिगत स्वातंत्र्य का सवाल है। उन्होंने कूछ पाश्चात्य देशों के उदाहरण भी दिये। मैं सोचने लगा कि क्या पश्चिम में ही ये उदाहरण हैं, हमारे देश में नहीं हैं ? श्रीर जब मैंने ग्रपने सदन की ग्रोर देखा ग्रौर उस सदन की भ्रोर देखा तो मुझे दो चार उदाहरण यहां भी मिले, जहां बड़ी उम्र में अनमेल शादी की गई। शादी को कभी गलत ढंग से समझा जाता है--किसी लस्ट या पैशन के लिए ही शादी की जाती है यह गलत बात है। यह रूपाल बहनों को भ्रपने दिल से निकाल देना चाहिए। कम्पेनियनशिप के लिये भी शादी की जाती है। जिन शादियों की झोर मैंने इशारा किया वह ऐसी मैरिज थीं। हमारे मित्र जो इस सदन के मेम्बर थे भ्रौर जो श्रव गुजर गए दुर्भाग्यवश, शादी के पांच-चार वर्षों में समझिए, उनकी उम्म ६० की थी और लड़की की उम्म शायद पच्चीस की थी। तो बुड़ापे में कम्पेनियन की भी भावश्यकता होती है।

श्रीमती चन्द्रावती लखनपाल: लेकिन उसका परिणाम क्या हुआ ?

marriages where the

श्री देवकीनन्दन नारायण : कुछ परिणाम नहीं हुआ, वह स्वयं पढ़ी-लिखी स्त्री हैं। जवान भर मर जाते हैं तो क्या होता है? अपने पैरों पर खड़े नहीं होते, क्यों ग्रास रखती हो कि वह तुमको पालेगा। इस तरह से भ्राप दुर्बल परावलम्बी बनी हुई हो, इसलिए आपको यह स्याल पैदा होता है।

इसलिए जो मैं सबसे पहली बात कहने वाला हं, वह यह है कि हमारी लडकियों की बहनों को निर्भय बनाना चाहिये, स्व.व तस्बी बनाना चाहिये, स्वाश्रयी बनना चाहिये. पुरुषों का ग्राधार लेना कम कर देना चाहिये। जब तक पृथ्यों का अध्यार लेना बंद नहीं करेंगी -बचपन में मां-वाप का, बाद में पति का, फिर वेडे का -- तब तक वे परावलम्बी रहेंगी।

श्रीमती शारदा भागव: पुरुष पचास वर्ष का वृद्ध हो कर परावलम्बी क्यों बन त चाहता है ?

श्री देवकीनन्दन नारायण : पुरुष नहीं बनना चाहता है। अगर पुरुष बनता, तो ग्राप इस तरह का बिल न पेश करतीं।

फिर दसरी बात यह है कि अधिक उम्म में ब्याह करने की बात तो तब पैदा होतो है, जब उसके पास बहुत पैसा होता है और विडोग्नर बन जाता है। ग्राप ऐसा प्रस्ताव करिए कि:

Every widower should marry a widow and every widow should marry a widower.

फिर देखिए, ग्रापका यह ग्रनमेल विवाह का प्रक्न, प्रत्यक्ष ग्रनमेल विवाह, सब कम हो जायेंगे। श्राप इस प्रस्ताव के बजाय यह प्रस्ताव कीजिये कि:

Every widower should marry a widow and every widow should marry a widower.

श्रीमती चन्द्रावती लखनपाल : इसे ग्राप ही लाइये।

श्री देवकीनन्दन नारायण : नहीं, में तो कानून द्वारा सामाजिक सुधार करने के ही खलाफ हं। मैं नहीं मानता कि कान्न

difference in age is over fifteen years

से सामाजिक सुधार हो सकता है, समाज बदल सकता है भीर हर एक छोटी-मोटी बात में कानन द्वारा हस्तक्षेप करना मैं बिल्कल पसंद नहीं करता; क्योंकि इस तरह से आप समाज को इतना सरकार-ग्रवलम्बी बना रहे हैं कि मझे डर लगता है कि किसी दिन सरकार ही सरकार रह जायेगी और हम सब सरकार के गुलाम बने हुये दिखायी देंगे। ऐसा ही मुझे ख्याल होने जगा है जो बातें इस देश में हो रही हैं उन से. . . .

MR. DEPUTY CHAIRMAN: You wil] continue at 2-30. The House stand* adjourned till 2-30 p.m.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, Mr. Deputy Chairman in the Chair.

श्री देवकीनन्दन नारायण : श्रादरणीय उप-उपसभापति जी,

SHRE MAHESHWAR NAIK (Orissa): Who is going to reply? The hon. mover is not here.

DR SHRIMATI SEETA PARMA-NAND; I am here; I am representing her

श्री देवकीनन्दन नारायण: आदरणीय उपसभापति जी, मै यह कह रहा था कि हिन्दस्तान में विवाह अधिकतर दो तरह से निहिचत किये जाते हैं। बहुत से विवाह मां-बाप तय करते हैं। लड़के के मां-बाप एक तरफ लड़की के मां-बाप दूसरी तरफ, श्रीर ग्रिघिकतर विवाह ग्रभी ऐसे ही निश्चित हो रे हैं। परन्तु ग्रब दिन पर दिन शिक्षा का प्रचार बढ़ रहा है ग्रीर शिक्षा के प्रचार के साथ लडके ग्रीर लडिकयों की सम्मिति से बहत से विवाह होने लगे हैं। ग्राप देखेंगे कि जिस परिमाण में शिक्षा बढ़ती जायेगी, उस परिमाण में यह संस्था बढती जायेंगी। ग्राप जानते हैं कि लड़कियों में शिक्षा बढ़ Prohibition of

रही है और कालेजेज में भी लडकियां बढ रही हैं। आप मंरे जिले में चिलिये, मैं श्रापको दिखलाऊंग कि प्राथमिक शिक्षा से लेकर हाई स्कूल तक स्कूलों में जितने लड़के होंगे, उतनी हो लड़कियां आपको देहातों में पढती मिलेंगी। इतना प्रचार शिक्षाका हो रहा है, तो इस प्रचार के साथ यह तो निव्चित ही बात है कि छोटी उम्र की लडकियों की शादी न होनी चाहियें और न होगी। यदि ब्राप चाहते हैं, तो आप यह कह सकते हैं श्रौर कहना चाहिये कि लडके लडकियों की शादी मां-वाप को निविचत नहीं करनी चाहिये, उनकी सम्मति ले ली जाये। परन्तु यह तब हो सकता है, जब बड़े उम्र का लड़का हो भौर बड़ी उम्र की ही लड़की हो। यह होने जा रहा है; क्योंकि, जब लड़का-लड़की ग्रियक उम्र के होते हैं, तो वे यह चाहते हैं कि उनकी मर्जी से उनकी जादी हो। लड़का यह चाहता है कि वह लड़की को पसन्द करे और लड़की यह चाहती है कि वह लड़के को पसन्द करे। इसमें मां-वाप की भी जिम्मेदारी बहुत कम हो जाती है। तो यह काम आपसे आप हो रहा है और यह कहने की आवश्यकता नहीं है कि इसके लिए कोई कानून बनाया जाये। जब बड़ी उम्र के लडके और लडकी स्वयं ग्रपना विवाह निश्चित करेंगे, तो वे ग्राप ही ग्रपना हित चाहेंगे ग्रीर जो उनके हित में होगा, वही करेंगे। ग्राप यह न समझें कि पढ़े-लिखे लडके-लडकी भ्रपने हितों को नहीं जानते श्रीर जो उनके मां-बाप हैं, वे उनके हितों को ग्रविक जानते हैं। दो-चार अनमेल विवाह होते भी हैं तो वे दिन पर दिन कम होने वाले हैं। यदि धाप लड़के-लड़कियों को कुछ सिखालाना चाहते हैं तो यह सिखलाइये कि जहां उनकी सम्मति नहीं ली जाती, वहां वे यह कहें कि हम ऐसी शादी नहीं करेंगे। आपकी लडकियों में इतनी हिस्मत होती चाहिरे कि यदि वे किसी शादी को पसंद नहीं करते हैं. तो वे मां-बाप से कह दें कि हम अविवाहित रह सकतीं हैं, किन्त ऐसी शादी नही करेंगी। धाप डरपोक लड़कियां पैदा करते हैं और फिर कहने हैं कि अनमेज विवाह न हों। ये दोनों बातें एक साथ नहीं चल सकतीं। इस लिए जैसा कि मैंने कहा, एक तो लड़कियों की शिक्षा बढ़नी चाहिये और दूसरी बड़ी उम्म में शादियां होनी चाहियें श्रीर उस उम्म में कोई शादी बिना लडके-लडकी की सम्मति के नहीं होनी चाहिये ग्रीर जहां लडकी की सप्मति न ली जाये, वहां लडकी में इतनी हिम्मत होनी चाहिये कि वह उस शादी से इन्कार कर दे। हमको उसमें इतनी हिम्मत बढानी चाहिये कि वह यह कह सके कि मैं ग्रपने पैरों पर खड़ी हो जाऊंगी, किन्तु ग्रपनी मर्जी के विरुद्ध शादी नहीं करूंगी।

over fifteen years

भाखिरी बात जो मुझे कहनी है वह बहन सावित्री देवी निगम ने जो बार्ते हही है, उनके सम्बन्ध में कहनी हैं। उन्होंने वड़ी-बड़ी बातें कहीं। मैं सोचता रहा कि उन बातों का इस प्रस्ताव से कहां तक सम्बन्ध है। उन्होंने कहा कि अनमेल विवाह की वजह से प्रास्टिट्यटस की संख्या बढ़ रही है। एक ग्रजीब बात है। ग्रनमेल विवाह की वजह सै किस तरह से उनकी संख्या बढ़ रही है, यह मेरी समझ में नहीं आया। श्रीर बातों की वजह से यह संस्था बढ़ सकती है, परन्तु अनमेल विवाह होने से यदि कोई ७५ वर्ष का बुड़ुढ़ा हो भीर ५० वर्ष की बुढ़िया हो भीर वह बुड़ढा मर जाये, तो वह ५० वर्ष की बढिया प्रास्टीटयट हो जायेगी, इस तरह की बात करना बेजा बात है।

दूसरी बात यह है कि बहन सावित्री देवी निगम ने दहेज के बारे में बहुत सी बातें कहीं। परन्त जिस वक्त दहेज की बातें हम यहां पर करते हैं, तो हम अपने अन्त:करण को, अपने दिल को टटोर्ले भीर यह देखें कि कहीं हमसे गलती तो नहीं हो रही है और हम ग्रपने मतलब के लिए कोई सौदा तो नहीं कर रहे हैं। विवाह के बारे में दहेज में जिलनी

ऐसी नाजायज बातें होतीं हैं वे स्वार्थवश होती हैं। अनमेल शादियां जो होतो होंगी वे दो चार होती होंगी। इससे अधिक नहीं होतीं हैं। अब लड़के लड़कियों से कंसेंट लेना शुरू हो गया है और वह बढ़ता ही जायेगा। इसलिए मुझे पूरा विश्वास है कि इस प्रस्ताव की कोई आवश्यकता नहीं है और रहनी भी नहीं चाहिये। इस मामले में कानुन को कोई दबल नहीं देना चाहिये।

شرى فردد الحصق الصاري (اتر هرديس): مستر ديتم چير مين -جب میں اس هاوس میں چن کو آیا تو میں نے یہ خیال کیا تھا کہ یہاں چل کرئے سمجههدار عقامند اور سوجه بوجه والول كا ساته هوكا - اور يهان كتجه سهن سهكهونا سمجهونا - مكر آج جو تقریریں میں نے سلیں ان تقویروں کو سن کر مجھے بہت تعجب هوا اور كتيه أفسوس بهي هوا - اس لئے که لوگوں نے اس طرح کی باتیں کہیں جن کو سیں یقین کے ساتھ یہ کہه سکتا هوں که يه نيايت ه دقیا نوسی پوائی اور ایسی باتین تھوں جن کی آج بھسویں صدی کے اس حصه میں کوئی گلاجائش تہیں ھے - اس وجه سے میں جو عرض کووں کا آپ کے ساملے وہ معکن ھے که کنچه شخصیتوں کو اکھرے برا یہ ی معلوم هو اور ان کی طبیعتیں بھی جهائیں - مگر میں ان سے نہایت ادب سے یہ مرض کوونگا -

داوروں کا هے پیام اور میرا پیام اور هے مشق کے دود ملد کا طوز کلم اور هے،

أيك نهايت سيدها سادا يوستاه هماری بہن نے پیش کیا ۔ وہ انگریزی مهور هـ - الفاظ اس کے بہت هي آسان هیں اور غالباً ولا مر شخص کی سمجه مهن آگها هوگا - مگر اس کے متعلق جو دلهلیں لوگوں نے دی عیں جن دالهاول کی بنهاد یو وه یه ثابت کرنا چاھتے ھیں که یه پرستاو جو ھے اس کی اس وقت فصوورت نیہی هے - یه پرستاو جو هے بیکار هے یه پوستاو جو ہے اگر اس کے مطابق کوئی قانون پاس کر دیا گها تو وه قانون کامیاب نههی هوگا -کم از کم میں اس کو نهیں سنجهتا اور نه مهری پارٹی اس كو سنجهتي هے - مجهے تعجب يه ھوتا ہے کہ زیادہ تر میرے دوستوں نے جو تقریریں اس پر کی هیں. . . . श्री देवकीनन्दन नारायण : पार्टी आपकी तय कर चकी है इस मामले को ?

شری فریدالحق انصاری : کم از کم از کم میں میں میں که میری پارٹی ایسے سوشل معاملات میں آئے ہے ۔

SHRI DEOKINANDAN NARAYAN: We are yet to learn that you represent the party.

شرق فید الحق انصاری: مجهد تعجب تو یه هوتا ه که ولا لوگ جو یه کهته هیس یه کهته هیس اور جو یه اعلان کرتے هیس که هم اس دقیا نوسی سماج میو پریورتن چاهتے هیں اس دقیا نوسی سماج کو بدلفا

سماج کا ایک انگ ہے اور اس لئے اس کو ختم کرنا چاهئیے -

[شرى فريدالحصق انصاري] چاهتے بی اس کی جگه پر ایسا سمام قائم کرنا چاهتے هیں جس میں نه نين هو اور نه اوني هو بلكه برابري هو - ولا لوگ جب ایسی دلیل دیتے ھیں تو میں سواے اس کے اور کیا کہہ سکتا ہوں کہ وہ ایمانداری کے ساتھ سوشلتم کو مانتے نہیں ھیں۔ مجھ

SHRI SATYACHARAN (Uttar Pradesh): I raise an objection. He cannot use unparliamentary language. What he has said is a most unparliamentary

MR. DEPUTY CHAIRMAN: Order,

شرى فريد الحق انصاري: جب تک کہ اس چیز کو ختم نہیں کیا جائهگا ذب تک اس سماج مهی برابری نہیں آ سکتی ہے -

(Interruptions.)

ان کی تقریریں سن کرکے اپنے هر دل عزیز وزیراعظم کے متعلق افسوس هوتا ھے که انہوں نے ایسے لوگوں کی لیدری هاته میں لی هے جو آخر میں ان کو چهور دیلگے ان کے راسته کو چهور دیلگے -

SHRI TAJAMUL HUSAIN: On a point of order . . . (Interrwptions). I have risen on a point of order. The word 'Dakyanoosi' is most unparliamentary.

Mr. DEPUTY CHAIRMAN: What is the meaning of it?

सरदार रघुबीरसिंह पंजहजारी (पंजाब): तो ग्राप कांग्रेस में ग्रा जाइये।

SHRI FARIDUL HAQ ANSARI: If my hon, friend thinks that it is unparliamentary, I withdraw it

(Interruptions.)

شرى فريدالحق انصارى: جي نهين-میں تو اپنی بہنوں سے کہنے رالا ھوں که آپ کر ان لوگوں کی تقریبوں کر سلکو کے معلوم ھو گیا ھوگا کہ آپ کے لئے ان کے ساتھ کوئی جاتھ نہیں ہے -

MR. DEPUTY CHAIRMAN: He has withdrawn it.

SHRI SATYACHARAN: Why it is an objectionable word, I can explain it in English. Most of the Members are not following him . . .

Mr. DEPUTY CHAIRMAN: He has withdrawn it.

now uttered. It is not a parliamentary parliamentary or unparliamentary. word-the word that he uttered.

سماجي مسئله جو هے . . .

SHRI SATYACHARAN: He has used the word 'hijra' for the members of the SHRI DEOKINANDAN NARAYAN: Congress Party, which means they are all I object to the word that he has just eunuchs, and it is for you to say whether it is

شرو فديدالحق انصاري : يه ماحد مسئله ایسا هے که یه دقیانوسی

Mr. DEPUTY CHAIRMAN: He has withdrawn the word.

[17 MAR. 1961] difference in age ls over fifteen years

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SHRI FARIDUL HAQ ANSARI: I have not used that word. I know that much meaning of it.

(Interruptions.)

SHRI ROHIT M. DAVE (Gujarat): What is this, Sir? He did not use the word.

MR. DEPUTY CHAIRMAN: He has not used the word.

DR. R. B. GOUR: He did not say that.

SHRI M. P. BHARGAVA: Withdrawal i_s not enough. The word should be expunged.

MB. DEPUTY CHAIRMAN: He has not used the word, Mr. Bhargava.

AN HON. MEMBER: He has used the word.

SHRI D. A. MIRZA: Granting the word is used, it is not unparliamentary. It is in the dictionary.

MR. DEPUTY CHAIRMAN: He has not used the word which means eunuch.

SHRI SATYACHARAN: If he says that he has not used the word, I think all the proceedings are tape-recorded; that will show the correct version.

MR. DEPUTY CHAIRMAN: I am speaking from the record.

SHRI FARIDUL HAQ ANSARI: Please leave it to the Deputy Chairman.

MR. DEPUTY CHAIRMAN: Anyway, you have withdrawn the word.

SHRI FARIDUL HAQ ANSARI: Sir, 1 have never used it.

SHRI TAJAMUL HUSAIN: It is a most vital word.

(Interruptions).

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SHRI D. A. MIRZA: In the history of the Saracens I think one of the greatest authors you can find has used the word "eunuch".

MR. DEPUTY CHAIRMAN: I am given to understand that he has not used any word which means "eunuch", Please go on, Mr. Ansari Order, order.

قاضی احد حسین (بہار):
مصلحت یہ ھے که سیلسیس کے بعد
آپ یہ لیں ناکہ ااس وقت شادی
شدارن میں جو فرق ہے عمر کا وہ معلوم
ھو جائے اور اس کو ختم کیا جائے تو
اس کے لئے موقع اس وقت ھوگا۔

شرى فريد المحق انصارى : میں یہ عرض کر رہا تھا کہ یہ ساجہ مسدُّله هے اور اس سمام کا انگ هے کہ پچھلے سو برس کا سماے تھا جس کی خرابیوں کوتباہیوں کو ہر دیوں کو ھم میں سے ھر شخص جانتا ہے اور اس کا مقابلہ ھے - محجے تعجب تو اس بات پر ھے کہ جب اس قسم آکے مسئلے یوا میں کیزے کئے جاتے ھیں تو میرے دوست احباب یہ کہتے ھیں کہ یہ مسئلہ قانوں کے ذریعہ سے حل انہیں هو سکتا هے - يه تو سوشل طريقه يو حل هو سکتا هے جو سوشل ریفارموس هیں سوشل ورکوس هیں ولا هی کو طے کریں ۔ میں پوچھتا ھوں کہ اگ أب كا يهي يقين تها - اكر آب كا يهي عقیدہ تھا تو آپ نے زمینداریوں کو کیوں ختم کیا - اس وقت تک کے لئے

[شرى فريدالتحق انصاري] انتظار کرتے جس کے لئے کہ مہاتما کائدھے جی نے فرمایا تھا کہ زمیلدار خود یه ماللے اگے که زمینداری بری چیز ہے اور وہ کہت دے که صیب اسے دئے دیتا ہوں میں سے سمام کے سپرد کو دیتا ہوں وہ جو کچھ چاہے کرے -چاھے عوام کو سپود کرے یا کچھ کرے -تو اس کے برمکس هم نے کیا - دوسرے ید کہ آپ نے چیزوں کا نیشلایویشن کیوں کیا ۔ اس کے لئے ہی انتظار کوتے اور سوشل ریفارموس کے اوپر اس کو چهور دیتے که وہ گهومیں اوو لوگوں کے پاس جائیں جن کے ہاس دولت ہے ان لوگوں کے پاس جائیں جن کے پاس سرمایة هے ان سے بات چیت کریں ان كو سنجهائهن بجهائين اورجب ولا لوک خود اس بات پر راضی هو جاتے کہ اپنی دولت ساج کے سپود کودیوں تب نهشاليزيشن كرتے ورنه نه كرتے - تو يه جو سوشل خرابهان ههن ان كو سماج سے خاتم کرنے کے لئے جب کوئی يرستاو كرتا هي يا آواز بللد كرتا هي تو ھر طرف سے آواز ھوتی ھے کہ اس کو سوشل ورکوس کے لئے چھوڑ دبیجئے اور اس کے لئے کوئی قانون نہ بدائیے۔ -میں یہ عرض کروں کا اور خاص کرکے اپنی بہنوں سے عرض کروں گا که سمایے ميں اور هم سيں جو کمزورياں هيں ولا اس وقت تک ختم نہیں عوں کی جب تک که آپ لوگ بهی وه نه کیسٹے جو که فارس میں هوا - فارس کی

بہلوں نے اور ماتاؤں نے اپ سماج کے
سدھار کے لئے اور اس قسم کے معاملات

کے لئے اپنے پاپ اپنے بھائھوں اور اپنے
شوشروں کو محجور کیا کہ وہ پارلھملت
میں جائیں اور پارلھملت میں جا کرکے
سوشل ریفارم کے لئے جو لاز بن رہے تھے
الی کے حق میں ووق کویں –

شری تجمل حسین: تو آپ کو محبور کیا ہے ان لوگوں نے -

شری فریدالحق انصاری - میں تو کہہ رہا ہوں کہ جب مجبور کریں گے تب می ہوگا - آپ اس طرح سے نہیں مانیں گے -

تو جاب والا میں عرض کر رہا تھا
کہ یہیں "نہیں ہے کہ محص ہدو
سماج میں اس کی تباهیاں هیں بلکہ
اس کی تباهیاں مسامان سماج میں
بھی موجود هیں - میں خود اپ
خاندان کی بات بتا سکتا ہوں مہرے خاندان کی تین یا چار لوکیوں
کی عمر جو کہ بہت هی کم تھی یعلی
ما برس 10 برس کی لوکیاں تھیں
اور ان کی شادی + م برس + 0 برس
اور ان کی شادی + م برس + 0 برس
اس کا نتیجہ یہ ہوا کہ وہ تیلوں یا
جاروں لوکیاں مو گئیں اور ختم ہو
گئیں - جے کی پیدائش جب ہوئی
تو ان بہجاریوں کہ تپ دق ہوئیا -

भी गुरूदेव (मध्य प्रदेश) : बहुत पहले की बात होगी। ग्रब तो वक्त बदक गया है।

over fifteen years

شرى فريدالحق انصارى: فريب یرور - بی صرف ۲۵ برس پہلے کی بات کر رہا ہیں - زیادہ پہلے کی بات ن هي - آپ کي عمر سے زيادر پہلے کی بات نہیں ہے -

भी मर्जन प्ररोहा (उत्तर प्रदेश): आपकी बात आपके खानदान के लोगों ने नहीं मानी और आप सारे मुल्क से उसे मनवाना चाहते हैं।

شرى فريدالحق انصارى: بدقسمتى تو یہی ہے ۔ اس لئے میں عرض کر رہا تها که یه چو مسئله هے اس مسئله یو الهندے دل ہے غور کیجئے ۔ اس مسئله پر سوچئے - سمجھئیے - یہ جو پرستاو ہے وہ کوئی خراب پرستاو نہیں ھے - اس لئے میں آپ سے عرض کروں کا که اس پرستاو کو آپ مذهور کهجیئے -ھاں اگر آپ سمجھتے ھیں کہ پرستاو کے الفاظ ٹھیک نہیں ھیں تو اس کو ٹھیک کر دیمیئیے - اگر اس میں کسی اور چیز کو جوزنے کی ضرورت هے تو اسے جوز دیجھئے - مکر یہ کہنا کہ یہ پرستاو جو ہے وہ آبے کے هادو ستان کی ضرورت کے لئے نہیں مے کم سے کم اس يات كو مين نهين مان هون - اكو آپ یہ مانتے ہوں کھ علدوستان میں سوشلزم کی ضرورت نہیں ہے تو ضرور اس پرستاؤ کو ختم کیجھئے - مگر جب آپ یه مانتے هیں که هندوستان میں اس ساج کو چهلیم کرنے کی ضرورت ھے اس میں تبدیلی کرنے کی ضوروس ھے اور آج کے هادوستان میں اس

بات کی ضرورت ہے کہ ہر طرح کی نوب کیسوٹ کو ختم کیا جائے اور ہر طرح کا ایکسپلاتهشی حتم کها جائے تو اس ریزولهوشن کو سوانے مانانے کے اور کوئی گلجائش ہاتی نہیں ہے -

† भी फ़रीदल हक **, धन्सारी** (उत्तर प्रदेश) : मिस्टर डिप्टी चेयरमैन । मैं जब इस हाउस में चुनकर ग्राया तो मैंने यह खयान किया था कि यहां चल कर के समझदार प्रकलमन्द भौर सुझबझ वालों का साथ होगा। श्रीर यहां कुछ मैं सीखंगा, समझंगा; मगर आज जो तकरीरें मैंने सुनी उन तक-रीरों को सुनक्षर मुझे बहुत ताज्जव हुआ भीर कुछ अकसोस भी हुआ। इसलिये कि लोगों ने इस तरह की बातें कहीं जिनकों मैं यकीन के साथ यह कह सकता हूं कि यह निहायत ही दक्षिणानुसी पुरानी और ऐसी दातें थीं जिनकी आज बीसबीं सदी के इस हिस्सा में कोई गुंजाइश नहीं है। इसी वजह से मैं जो अर्ज एकंगा आपके सामने वह मुमकिन है कि कुछ शस्सियतों को ग्रस्तरें, बुरा भी माल्म हो और उनकी तिवयतें भी झल्लायें। मगर में उनसे निहायत भदन से यह अर्ज करूमा :--

"धीरों का है पयाम और मेरा पयाम और है: इरक के दर्दमन्द का तर्जे कलाम भीर है " एक निहायत सीधा-सादा प्रस्ताव हमारी बहुन ने पेश किया। वह श्रंग्रेजो में है। श्रलफ़ाज उसके बहुत ही श्रासान हैं श्रौर गालीबन व हर शख्स की समझ में आ गया होगा। मगर इसके मुतल्लिक जो दलीलें लोगों ने दी हैं, जिन दलीलों की ब्रियाद पर वह यह साबित करना चाहते हैं कि यह प्रस्ताव जो है इसकी इस ववत जरूरत नहीं है, यह प्रस्ताव जो है बेबार है, यह प्रस्ताव जो है ग्रगर इसके मुताबिक कोई कानून पास कर दिया गया तो यह कानून कामयाब नहीं होगा, कम से कम मैं

^{† []} Hindi translation.

Prohibition oj marriages where ihe [श्री फरीइन हक अन्सारी]

इसको नहीं समझता और न मेरी पार्टी इसको समझती है। मुझे ताज्जुब यह होता है कि ज्यादातर मेरे दोस्तों ने जो तकरीरें इस पर

की हैं ...

श्री देवकोनन्दन नारायण : पार्टी आपकी तथ कर चुकी है इस मामले को ?

श्री फरीबुल हक श्रन्सारी: 'इम से कम मैं समझता हूं कि मेरी पार्टी ऐसे सोशल मामलात में आपसे बहुत आगे है।

SHRI DEOKINANDAN NARAYAN: We are yet to learn that you represent the party.

श्री फ़रीबुल हक अन्सारी : मुझे ताज्जव तो यह होता है कि वह लोग जो यह कहते हैं, जो यह समझते हैं और जो यह एलान करते हैं कि हम इस दकियानुसी समाज में परिवर्तन चाहते हैं, इस दक्षियानुसी समाज को बदलना चाहते हैं, इसकी जगह पर ऐसा समाज आयम करना चाहते हैं कि जिसमें न नीच हो ग्रौर न ऊंच हो बल्कि बराबरी हो, वह लोग जब ऐसी दलील देते हैं तो मैं सिवाय इसके ग्रीर क्या कह सकता हूं कि वह ईमानदारी के साथ सोशलिक्स को मानते नहीं हैं। (Interruptions.) 中部 उनकी तकरीरें सनकर के अपने हरदिलग्रजीज वर्जारेयाचम के मतल्लिक श्रफ्योस होता है कि उन्होंने ऐसे लोगों की लीडरी हाथ में लो है जो ग्राबिर में उनको छोड़ देंगे, उनके रास्ता को छोड देंगे।

सरदार रघुबीर सिंह पंजहजारी (पंजाब): तो ग्राप धांग्रेस में ग्रा जाइये।

श्री फरीदुल हक अन्सारी: जी नहीं।
मैं तो अपनी बहनों से कहने वाला हूं कि
आपको इन लोगों की तकरीरों को सुनकर
के मालूम हो गया होगा कि आपके लिये
उनके साथ कोई नहीं है। आपको तो

प्रजा सोशलिस्ट के साथ ग्राता चाहिये जो यह समझते हैं कि ये समाजी मसना जो है ...

SHRI DEOKINANDAN NARAYAN: I object to the word that he has just now uttered. It is not a parliamentary word—the word that he uttered.

श्री फरीदुलहक श्रन्सारी : यह समाजी मसला ऐसा है कि यह दक्तियानूसी सनाज का एक अंग है श्रीर इसलिये इसको खत्म करना चाहिये।

SHRI SATYACHARAN (Uttar Pradesh): I raise an objection. He cannot use unparliamentary language. What he has said is a most unparliamentary word.

MR. DEPUTY CHAIRMAN: Order, order.

श्री फ़रीदुल हक श्रन्सारी: जब तक कि इस चीज को खत्म नहीं किया जायेगा तब तक इस नमाज में बरावरी नहीं श्रा सफती है।

SHRI TAJAMUL HUSAIN: On a point of order. . . (Interrwptions.) I have risen on a point of order. The word "dakiyanoosi" is most unparliamentary.

MR. DEPUTY CHAIRMAN: What Is the meaning of it?

SHRI FARIDUL HAQ ANSARI: If my hon, friend thinks that it is unparliamentary, I withdraw it.

(Interruptions.)

MR. DEPUTY CHAIRMAN: He haa withdrawn it.

Shri Satyacharan: Why it i_s an objectionable word, I can explain it in English, Most of the Members are not following him . . .

MR. DEPUTY CHAIRMAN: H_e hat withdrawn it.

[17 MAR. 1961]

difference in age is TMer fifteen years

Prohibition of man-iaoes where the

SHRI SATYACHARAN: He has used the word 'hijra' for the members of the Congress Party, which means they are all eunuchs, and it is for you to say whether it is parliamentary or unparliamentary.

Mr. DEPUTY CHAIRMAN: He has withdrawn the word.

SHRI FARIDUL HAQ ANSARI: I have not used that word. I know that much meaning of it

(Interruptions.)

SHRI ROHIT M. DAVE (Gujarat): What is this, Sir? He did not use the word

MR. DEPUTY CHAIRMAN: He has not used the word.

DR. R. B. GOUR: He did not say that.

SHRI M. P. BHARGAVA: Withdrawal is not enough. The word should be expunged.

Mr. DEPUTY CHAIRMAN: He has not used the word, Mr. Bhargava.

AN HON, MEMBER: He has used the word.

SHRI D. A. MIRZA: Granting the word is used, it is not unparliamentary-It is in the dictionary.

MR. DEPUTY CHAIRMAN: He has not used the word which means eunuch.

SHRI SATYACHARAN: If he says that he has not used the word, I think all the proceedings are tape-recorded; that will show the correct version.

MR. DEPUTY CHAIRMAN: I am speaking from the record.

SHRI FARIDUL HAQ ANSARI; Please leave it to the Deputy Chairman.

MR. DEPUTY CHAIRMAN: Anyway, you have withdrawn the word

SHRI FARIDUL HAQ ANSAKI: ate, I have never used it.

SHRI TAJAMUL HUSAIN: It is a most vital word.

(Interruptions.)

SHRI D. A. MIRZA: In the history of the Saracens I think one of the greatest authors you can find has used the word "eunuch".

MR. DEPUTY CHAIRMAN: I am gien to understand that he has not used any word which means "eunuch". Please go on, Mr. Ansari. Order, order.

काजी भ्रहमद हुसैन (विहार): मसलहत यह है कि सेंसस के बाद ग्राप यह लें ताकि उस वक्त शादी शुदाश्चों में जो फ़र्क है उम्र का वह मालुम हो जाय श्रीर उसको खत्म किया जाय तो उसके लिय मौका उस वक्त होगा ।

भी फरीदुल हक ग्रन्सारी: तो मैं यह भर्ज कर रहा था कि यह समाजी मसला है भीर इस समाज का अंग है जो कि पिछले १०० वर्ष का समाज था और जिसकी सराबियों को, तबाहियों को और बरबादियों हम में से हरेक शब्स जानता है और उसका मुकाबला करता है। मुझे ताज्जुब तो इस बात पर ग्राता है कि जब इस क़िस्म के मसले इस एवान से खड़े किये जाते है तो मेरे दोस्त एहबाब यह कहते हैं कि यह मसला क़ानून के जरिये से नहीं हल हो सकता है; यह तो सोशल तरीके पर हल हो सकता है, जो सोशल रिफार्मसं हैं, सोशल वर्कसं हैं वह ही इसको तय करेंगे। मैं पूछता हं कि अगर आपका यही यक्कीन था, अगर आप का यही अज़ीदा था तो आप ने जमींदारियों **इो क्यों खत्म किया ? उस वक्त तक** के लिये इन्तजार करते जिसके लिये कि महात्मा गांधी जी ने फर्माया था कि जमींदार खद

[श्री फ़रीदल हक अन्सारी]

यह मानने लगें कि जमींदारी बुरी चीज है और वह कह दें कि मैं इस दिय देता हूं, मैं इसे समाज के सुपूर्व कर देता है, वह जो कुछ चाहे करे, चाहे अवाम को सुपूर्व करें मा कुछ करें, तो इसके बरग्रक्स हमने किया। दूसरे यह कि श्रापने चीजों का नेशनलाइजेशन नयों किया ? उसके लिये भी इन्तजार करते और सोशल रिफार्मर्स के ऊपर उसकी छोड़ देते कि वह घुमें धौर लोगों के पास जायें, जिनके पास दौलत है उन लोगों के पास जायें. जिन के पास सरमाया है उनसे बातचीत करें, उनको समझायें बझायें भीर जब वह लोग खद इस बात पर राजी हो जाते कि अपनी दौलत समाज के सुपूर्व कर दें तब नेशनलाइजेशन करते वरना न करते। तो यह जो सोशल खराबियां है उनको समाज के ख़त्म करने के लिये जब कोई प्रस्ताव करता **है** या ग्रावाज ब्लन्द करता है तो हर तरफ से आवाज होती है कि इसको सोशल वर्कर्स के लिये छोड़ दीजिए ग्रौर उसके लिये **को**ई कानन न बनाइये । मैं यह अर्ज करूंगा धीर खासकर के धपनी बहनों से अज करूंगा कि समाज में और हम में जो कमजोरियां हैं बहु उस वक्त तक खत्म नहीं होंगी जब तक कि द्याप लोग भी वह न कीजिए जो कि फारस में हुआ। फ़ारस की बहनों ने श्रौर माताश्रों ने अपने समाज के सुधार के लिये और इस किस्म के मामलात के लिये घपने बाप, ग्रपने भाइयों और ग्रपने शौहरों को मजबर किया कि वह पालियामेंट में जाये और पालियामेंट में जाकर के सोशल रिफ़ार्म के लिये जो लाज बन रहे थे उन के हक़ में बोट करें।

श्रीतजम्मल हसैन : तो श्राप को मजबर किया है इन लोगों न ?

श्री फरीदल तक अन्तरारी: मैं तो कह रहा हं कि जब मजबुर करेंगे तब ही होगा। भ्राप इस तरह से नहीं मा**नेंगे**।

तो जनाबेवाला, मैं भन्नं कर रहा या कि यही नहीं है कि महज हिन्दू समाज में इसकी तबाहियां हैं बल्कि इसकी तबाहियां मुस्लमान समाज में भी मौजूद हैं। मैं खद भ्रपने खानदान की बात बता सकता हं। मेरे खानदान की तीन याचार लड़कियों **की** उम्म जो कि बहुत ही कम थी यानी चौदह बरस थीं भीर उनकी शादी ४० बरस, ५० वरस श्रीर ४४ बरस के मरदों से कर दी गई; नतीजा यह हथा कि वह तीनों या चारों लड़ कियां मर गई और खत्म हो गई। बच्चे की पैदायश जब हुई तो उन बेचारियों को तपेदिक हो गया ।

भी ग्रूबेब (मध्य प्रदेश) : बहुत पहले की बात होगी। श्रव तो वक्त बदल गया है।

श्री फरीवुल हक अन्सारी : गरीबपरवर । में सिर्फ पच्चीस बरस पहले की बात कर रहा हं। ज्यादा पहले की बात नहीं है। श्रापकी उम्म से ज्यादा पहले की बात नहीं है।

भी अर्जुन अरोड़ा (उत्तर प्रदेश): श्राप की बात तो श्रापके खानदान के लोगों ने नहीं मानी और ग्राप सारे मल्क से उसे मनवाना चाहते हैं।

श्री फरीदूल हक अन्सारी: बदकिस्मती तो यही है इसलिये मैं अर्ज कर रहा था कि यह जो मसला है इस मसले पर ठंड दिल से गौर कीजिये इस मसले पर सोचिये, समझिये। यह जो प्रस्ताव है वह कोई खराब प्रस्ताव नहीं है। इसलिय मैं आप से अर्ज करूंगा कि इस प्रस्ताव को आप मंजूर कीजिये हां, अगर आप समझते हैं कि प्रस्ताव के अल्फाज ठीक नहीं हैं तो इसको ठीक कर दीजिये।

ग्रगर इसमें किसी भौर चीज को जोड़ने की जरूरत है तो उसे जोड़ दीजिये। मगर यह कहना कि यह प्रस्ताव जो है वह ग्राज के हिन्द्स्तान की जरूरत के लिये नहीं है, कम से कम इस बात को मैं नहीं मानता हूं। मगर आप यह मानते हों कि हिन्दस्तान में सोशलिजम की जरूरत नहीं है तो जरूर इस प्रस्ताव को खत्म कीजिये। मगर जब भाप यह मानते हैं कि हिन्दस्तान में इस समाज को चेन्ज करने की जरूरत है, इसमें तबदीली करन को जरूरत है और भ्राज के हिन्दुस्तान म इस बात की जरूरत है कि हर तरह की नोच-खसोट को खत्म किया जाय भीर हर तरह का एक्सप्लोयटेशन खत्म किया जाय तो इस रेजोलशन को सिवाय मानने के और कोई न्जायश बाकी नहीं है।

SHRIMATI K. BHARATHI (KERALA): Mr. Deputy Chairman, though I have great respect for the sentiments underlying this Resolution and personal regard for the mover of the Resolution, I feel unable to support the same. Shrimati Chandravati Lakhanpal is a great social worker and educationist and her activities in the social field must have compelled he_r to move such a Resolution. But I feel that there is a limit to which we can go in this House to legislate. There is a law in this country which prohibits child marriage. To regulate all the subtle human emotions and human relationships through the medium of legislation is too ambitious an ideal to be achieved by anybody. I have no doubt in my mind that the hon. lady Member, who is the mover of the Resolution, is motivated by good intentions. But however omnipotent this Parliament be, we cannot regulate human conduct beyond a certain point. Our wisdom lies in confining ourselves to the inevitable. In the West we find philosophers like Bertrand Russell and poets like T. S. Elliot, marrying girls who could be their grand-daughters, if measured by their age. I think Lord Pethick-Lawrence took a comparatively young girl for his second wife. course,

the reverse also happens at times. Grannies of 70 marry boys round about 20. I admit there is a difference between those countries and ours. There marriages are not arranged generally. The girl and the boy take to it with open eyes and also they walk out of it with open eyes. Economic independence too is there for the women. In our country marriages are not according to the choice of the girls generally. So, a regulation as implied i_n this Resolution may look logical, but I do not think that a regulation by law is practical. The parents and guardians must learn to love and value their daughters. Marriage should not be a "must". It must be something to be welcomed if the parties like each other. I feel that two things are necessary for the sameeconomic independence for the girl and a change in the social outlook on marriage itself. Marriage should be a voluntary union between the two parties. Por this purpose the necessary social climate has to be created, not only for marriage but for divorce and for remarriage also. There lies the duty of the social worker. H remarriage carries no stigma with it, then age gap between the couples is no headache at all. But remarriage also cannot be enforced by law nor our attitude to our daughters. It has to be changed by social education, literature, drama and examples set by persons who can set the tone of society.

Thank you, Sir.

भी प्यारे लाल कुरील 'तालिब' (उत्तर प्रदेश): उप सभापति जी, मैं श्रापका ज्यादा वक्त नहीं लंगा, सिर्फ चन्द बातों को सदन के सामने रखंगा।

यह प्रस्ताव जो इस सदन के सामने जेरेबस्य है उसकी बड़ी भारी अहमियत है। हम में से बहत से लोग यह तो कहते हैं कि हमने ग्रपनी महिलाओं को श्रीर श्रीरतों को बराबर के हकक दिए हुए हैं और हमारे कांस्टीट्य्शन

[थी प्यारे लाल कूरील 'तालिब'] के अन्दर भी भौरतों को बराबी के हक्क हासिल हैं मगर हकीकत में भगर देखा जाये तो ऐसा नहीं। भनी हमें भपने विचारों में एक बड़ी भाी तब्दी जी लाने की जरूरत है। कहने तो सन कहते हैं कि हम भौरतों को बराबर समझते हैं मगर अमली तौर पर कितने ऐसे लोग हैं जो भीरतों को बराबर नमझते हैं, उन्हें दराबरी के हकक देने के लिये तैयार हैं ? प्रगर धीरतों की तरक्की की तवारीय देखी जाये तो मालुम होगा विः भौरते अब तक कितनी तकलीफ उठाती भाई हैं, कितने अत्याचार सहती आई है, कितनी जबरदस्त जहाजहद इस तवारीख के पीछे रही है। दुनिया का कोई मृत्क नहीं है जहां पर औरतों के राथ बेइंसाफी नहीं हुई है। श्रुक्त से लेकर अब तक उसके पीछे कितना बड़ा स्ट्रगल रहा है, उसको देखते हुए हमें तो फल्म करना चाहिये कि हमारी श्रीरतों **कै अन्दर ऐसी तकलीफें और ऐसे अत्याचार** छठाने और बर्दास्त करने की तावत रही है। षभी भी हम घरों में देखते हैं कि धगर सब से ज्यादा मुहब्बत और प्रेम कोई गरता है तो वह हमारे घरों में ग्रोरत ही करती हैं--वे ग्रपनी भाताओं से, अपने भाइयों और बहनीं से कितना प्रेम करती हैं? खुद नहीं खातीं मगर भाइयों बहनों को भौर मां-बाप को खिलाती हैं, बुद कपड़ा नहीं पहिनतीं उनको पहिनाती भीर देती हैं। कितना प्रेम, कितनी बड़ी म्हब्बत लड़की के दिल में परिवार के लिये होती है। बाप को लड़का भूस जाता है मगर लड़की नहीं भुलती है। जब लड़कियाँ इतनी मुहब्बत करती हैं भीर कुर्वानियां बेती हैं तब हमारा भी यह फर्ज होता है कि हम भी उनके हक्क का खयाल रखें, श्रपने घरों के धन्दर उनसे समान व्यवहार करें। यह तो बड़ा ग्रासान है कि एक ज्यादा उम्र के बादमी से एक कम उम्म की भीरत की बादी कर दी जाय, मगर सीचिये तो, इसका समाज पर कितना बुरा असर पड़ता है। मैं वकील होने

की हैसियत से जाती तौर पर जनाना है कि कितने मक्दमें ग्रदालत में भाते हैं। छोटी-छोटी मासूम लड़ाक्यों की बादी बढ़ों से हो जाती है भीर उसका नतीजा यह होता है कि उन लड़कियों का ताल्लुक दूसरे भादिमयों से हो जाता है, उसके बाद इदालती कारंवाई होती है भीर उसमें रुपया भी सर्फ होता है बेइज्जती भी होती है और सितने घर तबाह हो जाते हैं। कितनी वड़ी संग्हा में देश के अन्दर ऐसी बातें होती है यह ग्राप जानते हैं। में तो यह जानता हूं कि मर्द और औरत का मिलाप एक रूहानी ताल्लक है भीर उनकी शादी कोई खेल नहीं है, यह तो जिन्दगी का सम्बन्ध है भीर जिल्दगी भर निभाना होता है। मगर हमको कुछ इस नाते को जिस्मानी ताल्लुक से भी देखना पड़ेगा। श्रीर इन तमाम बातों को देखते हुए हमें भपने विचारों की नब्दील करने का मौदा देना चाहिये और अनलियत में उनको बराबर के हकुश देने चाहियें।

difference in age is

over fifteen years

नीजवान लड़कियों की शादी जब बढ़ों के साथ हो जाती है तो थोड़े ग्ररसे के बाद वे बेवा हो जाती हैं भीर बेवा हो जाने के बाद समाज में इन बेवाओं की क्या है स्वित भीर हलात है शाप अच्छी तरह से जानते हैं । वह किसी शादी में शामिल नहीं हो सकती, किसी त्यौहार में शामिल नहीं हो सकती, किसी शगुन के गाम में नहीं खड़ी हो सकती, गर्जे कि किसी अच्छे काम में वह दूसरी घौरतों की बराबरी में गामिल नहीं हो सकती। अगर वह अच्छा कपड़ा पहनना चाहती है, मच्छा खाना चाहती है, प्रच्छे जेवर पहनना चाहती है तो हम उन को ये चीजें नहीं दे सकते हैं। भीर न उनको ऐसा करते देख सकते हैं। यह तो हमारे समाज का नजरिया है तमाम ऐसी बेवाधों की तरफ। इन तमाम बातों को देखते हुए भीर जानते हुए कि बेवा हो जाने के बाद भीरत की क्या हैसियत होगी समाज के मन्दर इनकी कितनी बुरी हालत होगी, हमें कुछ सोचना पहेगा। बापको मालम है कि लोक सभा के भृहपूर्व रुदस्य स्दर्गीय श्री बालकृष्ण शर्मा, एक दड़े भारी ६८४२ थे .,.

एक माननीय सदस्य : राज्य सभा के भी मेम्दर थे।

श्री प्यारे लास क़्रील 'तालिब' : उन्होंने एक नौजदान लड़की से शादी की थी। वे कुछ दिनों वाद मर गये मगर उस लडकी का क्या हाल हुआ है। भा? वह रोती-चिरलाती होगी, उसके श्ररमान किस तरह कचल कर रह गये होंगे, यह तो ऋाप सोचिये हम श्रीरत को एक खिलीका समझते हैं । हम श्रीरत को मां के रूप में देखें, हम ग्रीरत को बहिन के रूप में देखें, श्रपने साथी के रूप में देखें, जीवल साथी के रूप में देखें, हमारी हर तद लीफ में हिस्सा लेते हुये देखें। यगर श्रीरतों को हम इतना गिरा हम्रा समझते हैं कि हम उनको इण्जत की नजार से देख ही नहीं सदते। म्रासिर यह सब वया है ? जरासी मःमूली बात है कि हमारी नौजदाय लडकियों की कादी ज्यादा उम्म के अन्दिभयों के साथ न हो । कौन सी ऐसी दात है कि जिस्से समाज के द्वादर श्रन्धकार छा जायेगा धीर समाज के अन्दर बड़ा भारी इंकलाब आ जायेगा । एक मामली सी मांग है। आइंदा के समाज में हमारी महिलायें हमें सबक पढ़ायेंगी, हमें रारता दिखायेंगी, इतना हक उनको देना कोई बडी बात नहीं है। श्रीर मुल्कों के समाज में श्रीरतों की इज्जत हमारे समाज से कही ज्यादा होती है, हमारे समाज के ग्रन्दर श्रीरतों की उतनी इज्जत नहीं है।

इन सब बातों को देखते हुए हमें सोचना पड़ेगा कि यह जो प्रस्ताव हमारे सामने है हम उसका क्या करें। थोड़ा सा ग्रपने विचारों को भी हमें बदलना पड़ेगा। ग्रगर हम किसी भौरत को किसी आदमी के शाथ बैठा हथा देखते हैं तो हमारे अन्दर बुराई का ही खयाल श्राता है। हम यह देखें कि उसी श्रीरत ने हमें जन्म दिया है, उसी भौरत ने हमारी बहिनों भौर भाइयों को जन्म दिया है, हमारी माताओं को जन्म दिया है। मगर जब उस भीरत को जरा सी किसी से बातचीत करते देखते हैं तो बरा खयाल हमारे दिल में पैदा होता है । ग्रगर किसी आदभी के मास ग्रीरते ज्यादा भ्राती हैं तो उसकी भीर मन्देह से देखते हैं। मगर बाहर के उन्नितिशील महकों में ऐसी बाह नहीं पायी जाती । हराहै देश के अन्दर अन्द कोई श्रादमी महिलाओं की भदद करता है, मसीबत में उनका साथ देता है या कुछ उनकी तकलीफों को दूर करने की कंशिक करता है तो हमारा समाज उसको दरी नजर से टेसला है। तो बाज हमें मपने खयालात बदाने की एकरत है, विचा ों को बदलने की जरूरत है। औरत को हम मां और बहिन के रूप में देखें और फिर देखिये हमारे समाज में कितनी तब्दीली और उन्नति हो जाती है । जब हमारी सारी धीरतें क्षालीमयापता हो लायेंगी तो स्नाप से साप मृत्क हरवकी दारने लगेगा । अगर आप एक मर्द को एजुकेट अस्ते हैं तो ग्राप सिर्फ एक इंडियिज्ञाल को, एक शादमी की एजकेट करते हैं मरूर अप्य अगर एक औरत को एजवेट करते हैं तो सारी फेमिली को एजकेट करते हैं श्रीर उस एक फेमिली के बाद कई फेमिलियां भाग एजुकेट करते हैं। इसी तरह से आप भौरतों के प्रति एक रेसपेक्टेबल एटीटयड एडाप्ट करें, जिसकी कि आज समाज के भ्रन्दर बहुत जरूरत है।

जहां तक इस प्रस्ताव का ताल्लक है. यह एक मामूली सी बात है और मैं तो यह समझ्या कि हमारे जो तमाम मुखालिफ मैम्बरान भी हैं वे भी इस प्रस्ताव का समर्थन करेंगे और इस प्रस्ताव को जहां तक हो सके मंजर करायेंगे । जहां तक मेरा ताल्लक है. में हर तरीके से, अमली तौर पर यह साबित कर सकता है कि मैं उनके साथ है ग्रीर ग्राजा है कि दूसरे सदस्य भी इस प्रस्ताव का पूरा-पूरा समर्थन करेंगे। यह हमारे समाज के ऊत्पर बड़ा भारी अहसान होगा । इस तरह की

[भी प्यारे लाल क्रील 'तालिव'] शादियां समाज के अन्दर न हों तो अच्छा होगा ।

इनसे ज्यादा न कहते हुए मैं आपको श्किया अदा करता हं कि आपने मुझे बोलने का बोडा सा समय दिया है।

3 P.M.

SHRI JAI NARAIN VYAS: Mr. Deputy Chairman, Sir, we have carefully heard the speeches of a number of ladies and a number of gentlemen. Most of the gentlemen opposed this Resolution and most of the ladies supported it. Of course, there are exceptions. My friend in the Opposition, Shri Faridul Haq Ansari, supported it. Shri Kureel Urf Talib supported it. On the contrary, my sister here did not support it wholeheartedly; she formally opposed it. I stand here to support the Resolution. I feel that the Resolution which has been moved by the hon. lady there should receive manly support also. Now, if I put the Resolution in simple words, I will put it like that.

DR. W. S. BARLING AY (Maharashtra): Give it . . .

SHRI JAI NARAIN VYAS: I will put it like that. My sister wants . . .

DR. W. S. BARLINGAY: Give womanly support and manly support.

SHRI JAI NARAIN VYAS: I have no objection to give manly and womanly support both because a man includes a woman also in the legal language, to which profession my hon. friend belongs.

Now, the simple thing which my sister here wants is that a Bill should be framed whereby a man may not be forced to have a motherly wife and a woman may not be forced to have a fatherly husband. That is the purport of the Resolution. But if freedom is given to young girls to

marry old men and to young boys to marry old women, then there will be grandmotherly and grandfatherly marriages also. So this sort of tragedy should be avoided. There is a famous Sanskrit sloka:

> कन्या पश्यति रूपाणि माता वित्तं पिता बलम बान्धवा कूलमिच्छन्ति, भिष्टमितरेजन। :

DR. SHRIMATI SEETA PARMANAND: Is this in Sanskrit?

SHRI JAI NARAIN VYAS: Yes.

DR. SHRIMATI SEETA PARMANAND: Because it is Mishtam, it does not go with Sanskrit.

SHRI JAI NARAIN VYAS: I stand corrected.

DR SHRIMATI SEETA **PARMA** NAND: I wanted to know what it was.

SHRI JAI NARAIN VYAS: I am thankful to her. I stand corrected by the hon. lady Member who has said that.

SHRI MAHESWAR NAIK: With motherly instinct.

SHRI JAI NARAIN VYAS: Yes, with motherly instinct.

कन्या पश्यति रूपाणि means that the girl wants physical features HMT farT means that the mother wants riches, ornaments, etc. fq^T ^^^means that the father wants strength. वान्यवा कुलमिच्छन्ति means that

proper brothers want brother fireटिमतरेजनाः hood. means that the other people want mishtanna there amusement. Because is no mishtanna here, they" want to amuse themselves at the cost of this Resolu-

tion. Ii there had been rmshtanna, they would have enjoyed that. I do not want mishtanna at the cost of this Resolution; I want to support

SHRI P. N. RAJABHOJ (Maharashtra): Bhojanapriya.

SHRI JAI NARAIN VYAS: I am fond of sweets The objection raised to if he provides me. this Resolution is this. First of all, child marriage has been condemned by my friend, Shri Bhargava, here. Dr. Raj Bahadur Gour had asked me to clarify that issue. He referred to child marriages in Bikaner and Jodhpur. Well, it is a fact that child marriages are held both in Bikaner and Jodhpur because of one factor. And that factor is that there is a marriage season every year, or I think twice in a year marriages are held and in good old dajs, young boys and young girls were married. have completed my sixtysecond year and I am years of age and, as I said, this would create going to complete my fiftieth year of marriage. I was married at the age of fourteen but that argument does not stand here. My wife was not of an unequal age. There was no difference of fifteen years. Even in those marriages, the difference did not exist. A girl child of eight was married to a] boy of ten or twelve. I prefer .child marriage to an unequal marriage. The freedom given in the Constitution has heen brought on the floor of the House so many times as an argument. "Well, in the Constitution we have the freedom of opportunities. It is a fact that freedom of equal opportunities exists there. Does it behove us to say that we should in our old age have the freedom of marrying young girls of the age of our daughters or grand-daugh-That is not freedom, that is licence which this House should not give to them, whether it is supported by lawyers or by big men. I would not support that licence. must have freedom of equal opportunities. That mean, that a girl or boy should have the freedom of selecting a boy or a girl of equal age Then and then alone can we give them equal opportunities, otherwise hot.

SHRI MAHESWAR NAIK: When we have got the freedom of equal opportunities, when a man marriages a woman of his choice where the disparity is more than fifteen years, then whal will happen?

SHRI JAI NARAIN VYAS: I won't allow the boy to marry a grandmother. He may be in love with her or she may be in love with him. Why should he marry an old woman of fifty or sixty years of age? Shri Naik is a young man. I had been a young man. I did not like to marry an old woman, I did not want to love an old woman. I am fortunate in having as my wife a woman who has been with me for about fifty years. So, I do not bother about it. But then I have got my fatherly and grandfatherly advice to give to young people and they should heed it. Shri Naik should heed it and abide by it.

Now, there is this difference of fifteen motherly wives and fatherly husbands, which we should avoid.

Shri Sapru referred to marriages among the Rajput community. I come from Rajputana and I am related not by blood, but by so many other factors to Rajput families, big and small. It is a fact that there was a custom among a particular sect of Rajputs to get their daughters married to another particular sect of Rajputs only. The Bhati girls had to be married to Rathod boys. That was a custom in old days. What was the result? The result was this. They could not get husbands. Girls were strangled to death in their childhood. Do you want to bring that custom into operation even now? Now, that custom has gone. Bhatt girls can be married to *Pawar* boys. There is no restriction. When this restriction existed, such things were there. Quoting such instances does not support his argument. He gave the example of a prince marrying a woman who was more than fifteen years of his age. I do not want to g in the names of princes here.

[Shri Jai Narain Vyas.] But I know of princes, I know of the princesses also, where the difference was eight years. That difference of eight years was considered objectionable. Instead of eight years, here it has come in the form of fifteen year3 or more on the floor of this House. So, that custom does not exist now. In the old days, of course, even old women were married to boys; so that they were married women when the boys were married to them. Sometimes it happened that the niece and the aunt were married together in order to dispose of the aunt, in order to have her as an A.D.C. or a servant to the niece. If those bad customs were to be brought in here, then you can get a difference of age of fifteen or twenty or one hundred years. I do not bother about those things. Those old customs are dead and gone and they should not be brought in here in opposing a very good Resolution.

Now a reference has been made to the security and comfort of the man in his old age as if by marrying a young girl the old man will have security of life. Perhap3, he will be murdered if he does not give satisfaction to his wife.

SHRI SHEEL BHADRA YAJEE: Nobody has mentioned it.

SHRI JAI NARAIN VYAS: 'Security and comfort' has been mentioned by Mr. Sapru. I have noted it down.

SHRI SHEEL BHADRA YAJEE: He referred to security and comfort of both sides.

SHRI JAI NARAIN VYAS: Now, in the name of this security and in the name of this comfort money would play a great part. Also the old ladies who have the money would like to have the company of young boys who could be bought. That way young boys and young girls would become purchaseable commodities. If you want boys and girls to be made purchaseable commodities—as sometimes it happens—then in that case I cannot support such a proposition.

Then great stress was laid on freedom to choose. Well, it is not freedom to choose; they choose because of the money or because of some other factors. Maybe, one wants to inherit the large property of the other. So, this money, property and the other things should not count in social affairs.

One point that I want to refer to is this. It has been said that we should go to the people and preach among them. Well, whom will you preach? We have got forty crores of people in this country. Whom will the social reformer preach? They will preach old men like me and say: "You should not marry young girls." And I shall slap him in his face and say; "Am I a fool? Who are you to tell me? I am a married man." So, how will the social reformer find which old man is going to marry a girl, or which old women is going to marry a boy? So, it is impossible to pick up such people. As was said, such cases may be ten per cent. And this ten per cent, would constitute a very big number, forty lakhs, and we cannot expect forty lakhs of the Indian population to go wrong, to select wrong people, I mean wrong companions.

One thing I would say about the cold war. My friend, Mr. Sinha, referred to the cold war which, according to him, has started in this House between ladies and gentlemen. Now, it has become a hot war. Ladies have taken this side and gentlemen have gone to that side. It is a commonsense war, and those who have greater sense would of course win. Of course, some other factors would also count I hope that my sister, Lakhanpal, would surely win the race. As a matter of fact, it has been alleged that the ladies have developed some complex. I think the same thing happens with the other side also. I want the ladies to be out of that complex, and gentlemen also.

I want to give a word of advice to Shrimati Savitry Nigam, who is not here. She was very vehement in supporting the Resolution, but the words

which she used did not appeal to me. Works like 'frivolous', 'cynical', 'abnormal' and other strong expressions she used as qualifications applying to men. Well, I am an old man and I can hear anything. But then they would not be tolerated . . .

Prohibition of

marriages where the

SHH AKBAR ALI KHAN: She .referred to both men and women.

SHRI JAI NARAIN VYAS: No, she said this only in reference to the speeches in opposition, and they were men who opposed the Resolution. That ?s why I object to the words. If she says this in relation to men and also in relation to women, even then I would oppose it, because women should also be respected as men should be, especially by young ladies.

(Time bell rings)

As you have rung the bell, Sir, I finish my remarks here.

Du. SHRIMATI SEETA PARMANAND; Mr. Deputy Chairman, Sir, 1 say that this Resolution . . .

SHRI B. K. P. SINHA: Just one word, Sir. Shri Jai Narain Vyas referred to me. . .

MR. DEPUTY CHAIRMAN: She is .on her legs.

SHRI B. K. P. SINHA: Sir, when Shri Jai Narain Vyas referred to the 'cold war' and to the hot war, he referred to my speech and to me. Now, I realise, after this debate in the House, that there are manly women and womanly men.

DR. SHRIMATI SEETA PARMA NAND: Shrimati Chandravati Lakhanpal has done a great service in focussing attention on a very human problem. I am sorry that the Reso lution is not worded in an acceptable manner, but Ihen We have to see to the spirit of the Resolution, and it only asks the Government to do very simple thing. While focussing

attention on the evil that exists, she asks Government to bring in suitable legislation. She may indicate that the age difference between the two parties should not be more than fifteen years, but there is nothing to prevent Government from making certain other change, some cRange which, all the same, will keep the spirit of the Resolution intact. For example, Sir, there is already in the Hindu Marriage Act a provision by which a marriage could be declared null and void if the party, the girl, was a minor and were to go later to the magistrate and say that the marriage was not with her consent or with her approval. Similarly, Sir, a provision could be made in the Hindu Marriage Act or in the marriage Act—some general provision-by which a marriage could be declared null and void if a party to the marriage, though major at the time Of the marriage, could prove that such marriage was under coercion or under undue influence. And that would solve the problem because, no doubt, there is something in what the other side has to say. Having advanced in women's education, and in this modern age and in the year 1961 having gone on a certain path of our social progress, we cannot say that nobody, even after the age of majority, should be given the liberty to choose his or her partner in life. That would be curtailing human freedom a bit too much, and I do not think that any law that would place such a restriction would be valid under the Constitution. We are given a certain right of freedom in the Constitution.

I think it comes under 'Fundamental Rights' and is article 14 of the Constitution. It says that any law that curtails or abridges an existing right will be ultra vires the Constitution. So, the State cannot prohibit a person who is a major if he or she wants to marry according to his or her choice, but then the State can go to the rescue of that person by declaring such a marriage invalid if that person, later on, were to go and say

[Dr. Shrimati Seeta Parmanand.] to the court: "I was forced to enter into such a marriage for a certain consideration." It may be property consideration or other consideration.

Sir, many things have been said in this House »n such a grave subject in a very light spirit, and some of the observations, I am very sorry to say, have not been relevant. Certain things have been said about men and abou* women in a light-hearted way, but what pained me most was that something should have been said to hint that women bringing in such Resolutions bring them in in a hysterical mood! I do object to it. The word 'hysterical' may not be unparliamentary, but it is certainly derogatory. According to our parliamentary convention it is not right and proper to say something that would attribute motives of a derogatory nature. Nobody has got the prerogative for bringing forward noble things. We do not agree that it is the privilege of the other side only.

We cannot say that the Resolution has been brought forward in a derogatory manner, nor should it be said that because a woman happens to pilot this Resolution, it is based on any feminine attitude. Why should they call a certain legislation as man's legislation and a certain other legislation as woman's legislation, or a masculine legislation and feminine legislation? Personally, I think there should be no such distinction. We do not come here as representatives of men or women separately. I, therefore, certainly deprecate the practice in this House of referring to hon. Members as "that lady Member" or "that man member". We are all Members pure and simple. We should be called "Members so and so" or "Member from Gujarat" or "Member from Mysore". But this objectionable practice itself is at the bottom of this psychology of looking at a legislation from a sex point of view.

Sir, we bring forward a legislation for the betterment of the whole society. Is it hinted that If women

benefit, if women are not victimized, if women, who are sometimes exploited by their parents by being sold away to certain rich grooms, and if they are saved from exploitation, the *society will not benefit? Such an attitude is followed by a repercussion from others.

Moreover, Sir, the sooner we get rid of this attitude of looking at measures before this House in a lighter vein and the sooner we learn to treat every subject seriously, howsoever full of other implications it may look from outside, the better it would be for us. Sir, our debates are read all over and we should apply ourselves with full responsibility and gravity to a subject, the gravity with which we would like these debates to be read by persons who read them afterward. Sir, I am sorry for having to make this observation.

Having said this, I would like just to say a few words about the remarks offered by some hon. Members. It was said that a social legislation cannot be a remedy for a social problem. It may be true to a certain extent, but it is not true that social reforms can be brought about by the efforts of social workers alone. Whil* I agree .with the observation, I would say that these are like the two bullocks of the same cart, or like the two wheels of the same cart. They have to go side by side. If the social worker is strengthened with the arm of law, he finds his work easier. I know quite a number of rich people who would never have agreed to keep their daughters unmarried till the age of 14now the age has been raised to 18-had it not been for the fear of the Child Marriage Restraint Act that they would be dragged in the court if their names were reported, and that is why they now wait even if the engagement has taken place till the marriageable age is reached. Therefore, I would say that if there are so many marriages taking place today, in spite of the Child Marriage Restraint Act, it is because the offence is not made cognizable. But, it has done a I good deal amongst the section that

alone can do that.

matters, that is, the rich people and the middle class even, who now do not marry their daughters until the age is reached and who are now emboldened to keep their daughters unmarried in spite of the social stigma that was attached to a girl being kept in the house beyond the age of puberty. The law has served as a pointer. Now, they can look towards this law. Therefore, Sir, it is very necessary that something i_s done to stop marriages between persons with great disparity in their ages, and law

Sir, with regard to the complaint of persons that they were married under duress and as such would like to get out of the wedlock and their marriage be declared null and void, because of the short time at my disposal I would not go into details. The Law Minister is quite capable of looking after this aspect and to decide in which way at a suitable time a suitable amendment can be brought forward.

Then, Sir, a question was raised by an that he did not hon. Member understand how marriages with girls of younger ages encouraged prostitution. First, Sir, I feel surprised at such a statement. It is well known that when a girl is married to a very old person and when the man dies I and she is left uncared for as a young : widow, naturally she is exploited and j she takes recourse to this profession i for earning a livelihood. There are very many other evils that follow as a result of this one evil, but I was wondering whether anybody would point out that the age, as laid down by the Hindu Shastras, was still correct. It is said therein:

It says that a man of 30 years of age should marry a girl of 12. That was according to the old scriptures but there was some reason for laying it down at that time. For boys 25 years was the age to come out of the Gurukula, and 12 years was the age beyond which a girl could not be safely kept in the house of her parents in rural areas for obvious reasons into which I need not go here.

But social conditions have now changed. Girls also are being educated. In view of this, this age has to be raised, and I am sure it will automatically be raised.

Sir, I would not like to refer to various other points that were raised which, to my mind, were not very relevant. All that we have to see is whether such an evil does exist. Whether it exists on a large scale or a small scale, does not matter. If the plea of small percentage of this evil is given, then I would ask what percentage of people commit thefts, and how many crimes otherwise also are committed. If the percentage of the crime is very low, should there be a legislation for a fraction of the community, or should we do certain things which also are applicable to only a fraction of the community? Therefore, "ven if this evil is prevalent amongst a small fraction of the community—it was said that it may be 1 per cent, or 2 per cent, of the total population who marry in this mannerand even if it causes hardship to half per cent, of the community, it is the duty of the Stale to give relief to the community through legal provisions, and for that reason it is not necessary to go into the other arguments.

Sir, I would say that if you were to talk of the conditions in rural areas, the evil does not work so much hardship there because, you know, that in rural areas there are customary laws and a woman can leave her husband without going through divorce proceedings. There are reports of desertions many times and the parties remarry according to their customary law. So, for this section of the society customary laws prevail. Actually the evil causes hardship only in the case of middle classes which are mostly in urban areas, and we have to do something for them so as to stop this evil. We have not enough social workers to go and work in every sphere. We do not have enough social reformers who will awaken so much social consciousness in our society as to stop this evil, and it would, therefore, be better to bring it about through legislation.

[Dr. Shrimati Seeta Parmanand.]

Sir, something was said about the need of having a difference of 15 years or the difference in the ages that shows disparity. In our Hindu Adoption and Maintenance Act we have laid down that a difference of 21 years is necessary between the adop-tor and the adoptee. Therefore, In any case the difference should be 21 and not 18 years or 15 years. Therefore, we can lay down that for a girl of more than 21 years of age the difference should be so much as would meet the arguments of all these people.

Sir, I feel that though the Resolution may not be adopted in the present form, the Law Minister will be good enough to give a promise that he will have the question examined so as to bring forward a suitable amendment to the marriage Act_s to remove this hardship in the present social conditions.

SHRI DAHYABHAI V. PATEL (Gujarat): Mr. Deputy Chairman, Sir, I have listened with patience to the speeches, particularly of the lady Members of the House . . .

DF. R. B. GOUR: She has protested.

SHRI DAHYABHAI V. PATEL: I say "lady Members" in spite of the protest of the learned speaker who preceded me because this is a problem that confronts ladies much more than men in this country because of the history of conditions . . .

DR. SHRIMATI SEETA PARMANAND: Is not the father of a girl, who is suffering this hardship, equally affected as the mother? It is not the individual, it is the parents who suffer.

SHRI DAHYABHAI V. PATEL; I was looking at it from a different point of view. Perhaps, the learned Member is right. My outlook on these matters, unfortunately, differs from that of the mover of the Resolution. I do not like to effect social changes by legislation. While saying this, I will admit that the Sarda Act has

done a lot of good. But a lot more good has been done by the process of education also, and perhaps, if education is given and if we are able to give the women of this country a little more freedom than what we are able to give them, more of economic freedom, such problems would not arise. Then there is, of course, the historical background. It is a pity that in this country where we talk so much about our culture and where it is a saying:

यत्र नार्यस्तु पूज्यन्ते रमन्ते तत्र देवताः ।

We have degenerated and our customs have degenerated and conditions now are such that we hear lady Members speaking about this degeneracy and drawing attention to what is happening. It is, I will admit, a matter for Government to consider. But I am not inclined to agree with the Resolu. tion in its present form. Trying to do things in haste will not be exactly the right remedy. There are some hon. friends who always want to do things by legislation by Parliament, friends sitting on this side, and they make very strong speeches. Of course, they are entitled to their views. But there is the other side of it also. If you try to force the pace of legislation of this type, open contravention of the laws, of social laws, if not the legal laws, takes place. What have you got to say to that?

Sir, marriage, we used to consider and according to ancient customs among Hindus, was for the purpose of getting offspring. Under present circumstances, when our ancient ideas are going, when the old joint family is breaking up, there is the other purpose of marriage, that of giving companionship and to be a sort of security to both the parties. When persons advance in age, they need companionship. They need Unfortunately, the younger generation, with modern education, does not seem to relish the idea of looking after their old fathers and old mothers, particularly when they are in crowded smallroomed

tenements of the cities. In such circumstances, the life of the elder generation, a stage which many of Us are about to reach or will reach, would become very difficult. They would be left alone. In the West, of course, they are now providing oldage homes, hostels and other such institutions where old people can go and stay. We have not yet come to that stage. We have not been able to give social security even to the other people who need it much more. I do not know when that is going to be done, and it is a long way off before we are able to give such security or relief to these old people who are not able to look aftar themselves. The Resolution in its present form would mean that if people of mature age want to live together, they would be prohibited by law, or society would look down upon them, as if they were doing something wrong. Of course, there are certain persons, certain parties, who do not look down upon anything. Even if young people do it, they openly ignore it. A man may live all his life with somebody else's wife, yet there are people who can shut their eyes to that. There are parties which shut their eyes to that. Unfortunately, I do not belong to them. I do not approve of that practice. It is of course, a most reprehensible thing, much more abominable than what friends on this side here are trying to condemn, and condemn so vehemently.

Sir, there are the provisions in the Constitution and there is law of divorce also. If anyone feels grieved, if a lady feels aggrieved, she can take recourse to these provisions.

DR. SHRIMATI SEETA PARMANAND: Does the hon. Member mean to say that divorce can be had without any cause? That will be divorce by collusion, or what?

SHRI DAHYABHAI V. PATEL: Anyway, Sir, I am not a lawyer and therefore perhaps my hon. friend's knowledge of this subject I am prepared to yield to. I am prepared to take 1130 RS.—4.

it from her that the position is no what I thought it to be. But the problem, as I was saying, is such that you cannot solve it by legislation alone. That, I do not think will remedy the situation.

Next, Sir, I do not know how this limit of fifteen years has been fixed. I do not know if it is going to be useful. It seems to have been fixed primarily with the idea of preventing older men from marrying young girls. I am against the idea. But suppose there are older people, I mean to say, both are very much older. We have had here many such examples mentioned. I do not want to repeat them (Interruptions). Suppose a man is 70 of 75 or 80 years of age, and he wants to live with a lady by her consent, who is about 50 or 60 years old and he wants to leave all his property to her in return for looking after him. What is wrong with it?

SHRI R. M. HAJARNAVIS: I do not want to in'errupt the hon. Member, but I would like to suggest that the whole discussion may be carried on without mentioning names, becaus^ that would be cer+ainly embarrassing. I do not say the hon. Member mentioned it. He did not say anything to which I can take exception. But I think no name_s should be mentioned in the debate.

MR. DEPUTY CHAIRMAN; Yes.

SHRI DAHYABHAI V. PATEL: I am not mentioning any names. But apart from names in this country, there are many illustrious examples of people who have been great administrators, great statesmen, Viceroys and Governors who have lived like that purely for companionship because, as I said, they need someone to look after them. Do you want to shut that out?

AN HON. MEMBER: That is not marriage.

SHRI DAHYABHAI V. PATEL; But the Resolution, as it is, would

Prohibition of marriages where the

[Shri Dahyabhai V. Patel.]

shut it out. Therefore, while I would basically support the idea that such marriages should not take place, I would very humbly plead guilty to the fact that men in this country have illtreated women in many ways, and if it would please the lady Members, if I also said that men in this country should also do a little penance for that, I would very gladly say "that. Yet I feel that the remedy of having a law is no remedy. I do not feel that the objective aimed at will be achieved by adopting this suggestion made in the Resolution. That will be achieved better by educating the community, and by improving the divorce laws, if you like. I do not like divorce. But if due to ill-treatment, divorce is the only remedy, I am not opposed to it. can also provide homes for people who do not have any place to go to. I suppose the hon. lady Member opposite has heard of what was done by a man in the city of Bombay. He has named a home "Bapu Ghar"—and mind you he is a bachelor—to which he has given all his money, and there it is run by women, though there is a committee of -men to help. And anyone who is illtreated is entitled to knock at the door. come in and stay there. The very fact of leaving the house fe enough to knock sense into the minds of many men, even if they are obstinate all their lives. should learn to become independent. That is what I would say. If we teach our womenfolk to cultivate a sense of independence, and if we give them a sense of security so that they could also equally live independently of their men, perhaps men who have been ill-treating women all their these many years in many ways would desist from doing so. For all these reasons, Sir, and also for the reason that I am opposed to trying to do everything by law, as my hon. friends over there are trying to, I am opposed to this Perhaps, many friends on proposal. the Congress side also want to do things by law, but that is wrong. Tt is wrong to legislate on everything connected with companie*, and it Is,

I may say, much more wrong to legislate on a matter like this, concerning social customs and social habits.

In this morning's paper there is something to show how things are done in other countries. In Pakistan— a country which is not supposed to be opposed to divorce—divorces becoming rare. Why is that so? That is not done by legislation. There are ways of doing these things, and I suggest that the hon. lady Members of this House and Women's organisations, social workers and the Government should apply their mind and see if a situation and an atmosphere in this country cannot be created by which people would look down upon all such things.

SHRI D. A. MIRZA: Mr. Deputy-Chairman, when the Resolution was first taken up for discussion, the atmosphere was quiet and there was no excitement but when the hon. Members felt the pinch of the Resolution and the effect that it would have, if passed, thought it their duty to oppose the Resolution or to support it.

Sir, much was said about this question and the whole history from the days of Manu was discussed. The Resolution is quite a simple one. It says:

"This House is of opinion that Government should bring forward suitable legislation to prohibit marriages between persons where the difference between the ages of the spouses is more than fifteen years."

I heartily support this Resolution but I want it to be amended. The amendment is that this should apply only where the age is below 30 years. Well, in those days the talk was that marriages were performed in heaven but today, Sir, marriages aTe performed in solitary places, in institutions and in a very undesirable manner, and you cannot call them marriages. You know, Sir, in astrology, there are

twelve houses and twelve bhavas, and the seventh house or the Saptamastha-nam denotes the kind of wife or husband. If I see the horoscope of a man. I can very well say what sort of wife he has got, and if I see the horoscope of a woman. I can say what sort of husband she has got. Marrying, giving a chit and then going in for different man or woman is not considered to be marriage. Marriage is the responsibility of the father or the mother. It is the duty of the parents to see that the their marriage is celebrated on responsibility and in such cases the difference in age should not be more than fifteen years. I would even bring it down to ten years. After the age of 30, if a woman falls in love with a man where the age of difference is more, or where an old man falls in love with a young woman who is above 30 years of age, it is not good to insist on the difference and in circumstances this kind such Resolution will do no good. We want to bring in social reforms through legislative measures but the measures are observed in an antisocial manner. You have got the Sarda Act, and the ex-Chief Minister of Rajasthan was saying that even today child marriages take place under the very nose of the authorities concerned. There vou find defiance of the Sarda Act. You find defiance of the prohibition law. My appeal to the hon. Members is that whenever they bring forward such measures, some there should be seriousness and when once the law is enacted, it should be respected by everyone whom this law binds. Once this measure is accepted and suitable legislation is brought in, I do not want the public to treat it with contempt and observe it more in breach than in practice. If this Resolution is passed, is it going to hold good? What are the lady Members of this Parliament doing? What are the members of the All India Women's Conference doing? There are so many social institutions in this country. Is it not the duty of the womenfolk of this country to go into the field and openly say that these are the vices of such marriages?

DR. SHRIMATI SEETA PARMANAND: Why, is it not the duty of men also to do it? Why should it be the duty of women alone?

SHRI D. A. MIRZA: There is no use simply passing this Resolution sitting here like Grand Moghuls. I want the law that is passed by this Parliament to be respected.

SHRIMATI YASHODA REDDY: It is for the men to change; not for the women.

SHRI D. A. MIRZA: Women play a more important part and this concerns the women more.

Now, some hon. Member has said that those who do not support this Resolution are—excuse me, Sir; I crave your indulgence—eunuchs and that they do not have the potency.

Mn. DEPUTY CHAIRMAN: Order, Order.

SHRI D. A. MIRZA: But, Sir, it is the dharma, it is the character of the man that is responsible. You know, Sir when Swami Vivekananda attended snd World represented India in the Parliament of Religions in America, a young American woman approached him and said: 'Sir, you take me into your arms.' Swami Vivekananda 7-eplied: 'No, you are my sister from America; I consider you as my sister.' She said: 'Here is Swami Vivekananda who does not have the manliness to take a woman into his arms.' The reply was that Swami Vivekananda has so much potency that he can impregnate a hundred at a stretch but his spirit of dharma and his character are such that he will not care to look at womenfolk. What I say is . . .

SHRI N. M. LINGAM; He is combining the sublime with the rediculous.

SHRI D. A. MIRZA: I am saying that because of character women had no attraction for Swami Vivekananda. The word 'eunuch' was used and so I have to reply to it.

MR. DEPUTY CHAIRMAN: I have seen the dictionary. The word does not carry that meaning.

DR. W. S. BABLINGAY; It all depends on the way it is used.

SHRI D. A. MIRZA: You cannot call it a marriage if a grown-up man takes a grown-up lady. A grown-up man takes a lady as his companion. I do not want to mention names here but many of the Prime Ministers of different countries, great statesmen, great authors, have their private secretaries as their companions. They go through this matrimonial alliance because of ther contacts and suppose that lady becomes the wife of such a person; I want to know whether you would call her his companion or his wife

MR. DEPUTY CHAIRMAN: All that has no'hing to do with the Resolution. Please confine yourself to the Resolution.

SHRI D. A. MIRZA: It is companionship. If a grown-up man of 70 or 75 takes a woman as his companion, I do not think there is anything wrong with it.

SHRI MAHESWAR NAIK: How do you support this Resolution?

SHRI D. A. MIRZA: I support the Resolution in this sense. If it is the responsibility of the parents, if the father or the mother takes up the responsibility of fixing up the marriage of the daughter then they should observe this. After a certain age when the parents have no control over the daughter I do not think this Resolution will hold good. I therefore suggest that this Resolution should be amended. I want that a certain limit should be fixed; say till 30 years. If boys and girls are married before they are 30 years of age, then there should be no disparity like this.

SHRI M. GOVINDA REDDY: Mr. Deputy-Chairman, Sir, I had not the ghost of an idea to speak on this sub- j ject. Not that I did not like . . ,

SHRI M. H. SAMUEL (Andhra Pradesh): He is a bachelor; can he speak on this?

ME. DEPUTY CHAIRMAN: He has got every right as a Member of this House. You cannot shut him out.

SHRI N. M. LINGAM: He is talking as a prospective bridegroom.

SHRI M. GOVINDA REDDY. . . . the subject itself is tempting. But because of this very fact that when I stand up to speak on this subject, hon. Members question my credentials to speak, I hesitated but many friends in the lobby asked me to speak on this subject and I told them of my predicament. But they said, 'You are impartial and we can expect objective views from you. Therefore, give us your views.' That is why I have ventured to give what I consider to be my objective views on this subject...

Sir. I am sure the hon. mover has the moral support of this House because the feelings which have prompted her to bring forward this Resolution, I believe, are shared by every Member of this House. She must have, when sponsoring this Resolution, had in her mind the unfortunate cases of marriages where there is considerable disparity in age and temperament. There are numerous such marriages which are, to say the least, miserable. There are, of course, happy marriages too but by far all the customary marriages which take place either because a certain person is related in a certain way that there is a custom in the community to marry that person, or because they consider that they should not get out of their own group and find some husband however old he may be from among the group itself, or because it is felt that it is a crime for the girl to remain unmarried, are not very happy marriages. On account of these various factors such marriages are taking place and I believe the kon. Member has in view such customary marriages and not those marriages where_ the girl who ig in a position to judge, who

is in a position to realise in what her happiness lies or a man who is in an equal position by sheer choice chooses a mate who is much older than the other. I do not think there is anybody here who these would support customary marriages. Marriages, whether they take place in pursuance of religious injunction or ior the mare biological purpose of propagation, must in the opinion of every Member be happy. In order that a marriage may be a happy union there must be pny-sical attraction between the girl and the boy for one thing; there must be compatibility of temperament for another thing and there must also be a certain intellectual companionship to which the hon. Mr. Dahyabhai Patel was referring. These biological laws, in spite of our advance in science, are not so sure. To expect that a boy loves a girl of his own age or vice versa, or a girl who is young does not love an older man or an older man does not love a young girl, is not biologically true. Unfortunately, in this world biological principles differ. If I may point out there are different laws with regard to different things. Now, if we have to choose vegetables, we choose the tender ones and not the ripe ones; if we want to choose fruits, we choose the ripe ones not the tender ones. Even among vegetables, when we choose palaJc or bhindi, we choose the tender ones but when we want to have a pumpkin we do not go in for a tender one; we choose the ripe one.

DR. R. B. GOUR: It depends on the purpose.

SHRI M. GOVINDA REDDY: It depends on the purpose. So, these biological laws cannot be said to hold good in all cases of marriage. Sir, you know in the South close relationship marriages take place and if I were to mention them here, our northern friends will be surprised. But they are age-old customs. When one of my acquaintances wanted to marry the daughter of his close relation, I objected principally biological grounds—because I have read biology

—and I said that this will result In very unhappy offspring. But, Sir, there were various forces which were brought to bear on the couple and they married.

difference in age is

over fifteen years

SHRI N. M. LINGAM; Are they happy or not?

SHRI M. GOVINDA REDDY: And I saw to my surprise that their offspring are quite lovely and intelligent and in every way they are quite normal, and smarter products even. Now, my friends and my relations to whom 1 had advanced this biological principle mock at me and ask: 'Where is your biology? What fault do you find with this offspring?' As far as customary marriages are concerned, we would not like them to be unhappy but where there is choice we cannot limit it on any ground whatever. I can quote some instances particularly in the West where it is a fashion for younger men to marry older women. I meet several such couples with one of whom I came to move on closer terms. Once when the lady was absent, I happened to question the gentleman. His wife was not at all good looking and she was much older than him. I asked him: "Why did you marry this old woman?"

SHRI MAHESWAR NAIK: What was the disparity in age?

SHRI M. GOVINDA REDDY: Much more than 30 years. And he said: "Mr. Reddy, you don't know. When you suck an orange, you don't suck a raw orange. You suck a ripe orange. You don't know what comfort I get from my old wife. She is my intellectual companion and with her rich experience she is able to tide over ali my worldly troubles. She been in every way a very comfortable and good wife for me and there is no lack of love either." Sir, there are many such cases.

DR. R. B. GOUR: And in spite of all this persuasion, you could not decide to marry?

marriages where the

SHRI M. GOVINDA REDDY: Unfortunately, this Resolution bars me from marrying a young girl.

To go to the instance which I quoted, they are very happy. These are instances of foreign countries. In my own circle marriages were very common in olden days between old people and young girls; particularly when a couple had no issues or where the marriages were second or third marriages, and the relations between them have been very Even now some of the couples happy. are living in whose ages there is considerable disparity, disparity of over 25 years. They are perfectly happy. In one case-it is a close relation of mine- I devoted wife. have never seen a more That lady is attending to all her husband's needs in a perfect way a perfect wife. So, it cannot be like said that simply because a girl is young and the man is much older or the boy is young and the woman much older, they cannot be happy. Only we want these conditions to be fulfilled normally, namely, that there must be physical compatibility, there must compatibility in temperament and mind and there must be every promise of there being intellectual and pleasant companionship between the couple. If that is so, I do not think it would be good to prevent them by legislation. these instances cannot be many and as we advance in civilisation and as awakening spreads even among rural masses, this is lessened to a very considerable extent and one can say almost it is nil when compared to the huge population of

India. The present-day girls 4 P.M. even in the villages, even

among uneducated communities. refuse to marry if they do not like not only men who are much older than them, but even boys who are not much older them. They exercise than independence. They exercise their right to judge things for themselves and to determine their own likes. I have seen a number of eases, more than a hundred cases,

among my acquaintances where the girls said: 'If you insist, either you should be prepared to lose me or I will run away.' They had that courage and then thg parents came round and they found another husband.

DR. SHRIMATI SEETA PARMA-NAND: Who are these girls?

SHRI M. GOVINDA REDDY: Girls aged 16, 17 or 18, not much literate, not graduates. university They unlettered girls. I know of many such cases. Since independence, the need for realising one's own happiness is coming to prevail even among the illiterate classes in India. So, the day is not far off when such things will not take place. The sure remedy, therefore, is not legislation, because as hon. Members have admitted, we cannot enforce this legislation. It is unwise and it is unnecessary to pass this legislation. The real remedy is to carry on

DR. W. S. BARLINGAY: In what way it is not enforceable, if it is a law?

SHRI M. GOVINDA REDDY: It is impossible to enforce it, as long as it is my intention to marry. It is not in conflict with any other law in force and it is not against the interests of the State or the community. How can you enforce it? It is not right in a democracy to limit the liberty of an individual.

Dr. W- S. BARLINGAY: My question was with regard to the enforceability of a law, if one is made.

SHRI M. GOVINDA REDDY: It is not enforceable—that is what you mean.

DR. W. S. BARLINGAY: No.

SHRI M. GOVINDA REDDY: I did not follow.

DR. W. S. BARLINGAY: What do you say that it is not enforceable?

difference in age is 3406 over fifteen years

SHRI M. GOVINDA REDDY: It is not enforceable for this reason that custom is still strong* in India. We have not been able to do away with customs, in spite of our laws. For instance, we have a law against untouchability. Can we say that we have enforced it? There are numerous instances taking place contravening that law. The Sarda Act has been mentioned. We have the Hindu Marriage Act, wherein we have laid down that a man who has one wife cannot marry a second time. But many marriages have taken place. They have not been able to prosecute such people for the simple reason that the custom has assumed some religious significance and that people who act against that custom, even though it is according to law, will be considered as violating the religious significance. Therefore, it is not practicable for us. The surest remedy, as I was saying, is to provide an economic remedy.

SHRI N. VENKATESWARA RAO (Andhra Pradesh): Just one minute back, Sir, my hon. friend was saying that custom was breaking down. Now, he says that custom is very strong. Which is correct?

SHRI M. GOVINDA REDDY: Custom is breaking down, but you do not say that custom is not there. Custom is breaking down gradually and it will disappear soon. But as long as the custom is there,, you cannot do away with it and you cannot do it by law. I quoted our provision in the Constitution against untouchability. But we have not been able to stop it. It is prevalent in the remote corners of the country simply because custom is strong there. I am sure that there also the custom will disappear soon. As I was saying, the surest remedy is to provide an economic remedy, whereby the girls will have an opportunity to stand on their own legs by earning an honourable living, so that they do not agree and they do not bring themselves up to be forced into such mar-

riages. As we advance, this will soon go. There is no need for legislation. DR. R. B. GOUR; Mr. Deputy Chairman, it is really unfortunate that on such an issue as the one posed by the Resolution moved by my hon. friend, Shrimati Chandravati Lakhan-pal, certain really undesirable remarks were made on the floor of the House. Whenever certain social evils are posed for being tackled by the Government or by the country as a whole, the argument is raised that social evils could not be eradicated by law, whereas the history of our social legislation proves that we have been attempting the eradication of social evils through legislation. In fact, even before we attained freedom, we could force a foreign Government to ban child marriage in this country. That means a certain amount of sociaj propaganda, a certain amount of social activity, has to precede social legislation. There is no doubt about that. I can quite understand that a social legislation shall not be enforced with the same determination or I should say vindictiveness, as for example, a criminal law is enforced. A thief or a robber or a dacoit will be treated much more seriously and severely than a person who violates a particular social law of this type. That I concede, but to deny it outright is not proper. We can differ. I concede there may be a case to consider whether proper legislation is possible or a suitable law is possible. But let us discuss it. First concede that here is an evil which must be prevented. You give examples in Britain, the example of how Mr. Lloyd George married at the age of 78. We do not have Lloyd Georges in our country. We do not have those necessities which force such marriages at such an age as in Britain. It is only for the sake of property adjustments that ultimately, at a certain age, they have to marry or some sort of necessity may be there. Anyway, in our country it ls not such a necessity that is preventing the enactment of such a law. What is common in our country is coercion in marriages of unegal age. So, if this coercion has to go . . .

SHRI SHEEL BHADRA YAJEE: In your State?

DR. R. B. GOUR: 'In our country' I

SHRI SHEEL BHADRA YAJEE: No.

DR. R. B. GOUR: I do not know what Mr. Yajee means.

DR. SHRIMATI SEETA PARMANAND: There ia.

DR. R. B. GOUR: From my very childhood we have been campaigning against this. Shall I tell you that in those days when I was also in the Arya Samaj, we used to sing a song:

سهرے کے باندعنے سے گودن اکو گئی

اب تو بوڑھے بھی بلیا کہانے لیے

رفیرہ وغیرہ وغیرہ

†[सेंहरे के बांधने से गरदन अकड़ गई।
अब तो बूड़े भी वामा कहाने लगे॥
वगैरा वगैरा]

It means old fellows are trying to marry young girls. Even today it is as true and universal as it was twenty or thirty years ago. It is true that it has come down, but nevertheless the evil exists if not in the towns, at least beyond the towns it exists. Even in the towns it exists. So long as there are property relations that bind men and women in the society, so long as there is poverty side by side with riches, so long as women are treated as inferior beings in this country or in the society, such marriages will continue. Therefore, we have to treat the matter with sympathy, sympathy of a Parliament which has decided on socialism and social equality, sympathy of a nation which has decided that socialism is going to be the objective of our country. It is that sympathy that must fire our imagination on this point. However, it is quite that obscurantist ideas conservative and diehard notions cloud our vision when we discuss this subject. Therefore, Sir, Mr. Chairman himself was constrained to give his opinion that certain light speeches had been delivered on such an important issue. I quite understand that there could be, and there are, cases and instances where a serious disparity in age existed, but the marriage was by consent. Both the parties were ready for the marriage. You could not have prevented that marriage. That would have militated against your very purpose, because they liked it. Such emotional entanglements are possible, and instances can be given. I think that Dr. Seeta Parmanand's suggestion has to be taken into account. When you say that we should rule out here itself that even such marriages by willing consent will not be interfered with, I agree, I concede that it is quite possible, that emotional entanglements are possible. We cannot deny that. Such emotional entanglements have existed. They might have existed in the days of Rishis and Munis whom some hon. Members were kind enough to quote. There are such situations even today. But if, as Dr. Seeta Parmanand says, the girl or the boy, whoever it is, says that he or she has been asked to join that partnership under coercion, extraneous pressure has been brought to bear on that partnership; then why could such a marriage not be declared void? That is a very serious proposition. Could it not be considered?

DR. SHRIMATI SEETA PARMANAND: We have provided for it under the Hindu Marriage Act when the party is a minor.

DR. R. B. GOUR: Minor, that is all right.

DR. SHRIMATI SEETA PARMANAND: But marriages can be declared null and void.

DR. R. B. GOUR: Therefore, it is not a question of amending the Special Marriage Act but it is a question of the Hindu Law being amended, and it is a most serious thing. Therefore,

^{†[]} Hindi transliteration.

Prohibition 0} marriages where the

the matter has to be taken into consideration rather senousiy. I do not know what has happened io us. Where has that zeal gone for social reioim to prevent social eviis? It was a treat to hear Shri Jai Narain Vvas who spoke with the same zeal with which he used to speak ftf Ly years ago. That is a welcome sign.

SHRI JAI NARAIN VYAS: I never spoke fifty years ago, as I was only 12 then.

DR. R. B. GOUR; F:fty years ago you were yourself involved in a child marriage. Therefore, you would not have spoken. It is evident. However, even fifty years ago you could have prevented an old bandicoot marrying a young girl. That I could see. Otherwise you would not have joined the State people's movement and spoken as you did today. Therefore, Mr. Deputy Chairman, here is a demand of our womanhood to prevent a social evil, here is a demand of our parenthood to prevent a social evil. Here it is no question of a blanket law to prevent even marriages by consent even if the difference of age is twenty years or more. Therefore, the problem must be looked at from that angle Let it be Dowry Bill, let it be Divorce Bill, let it be anything for the prevention of social evils; there is a note of opposition heard here. What has happened to us? Where has thai social zeal gone? Why does it go underground on such occasions? My friend, Shri Ansari, went hammer-and-tongs asainst that conservative "ppro-ach. Why does obscurantism prevail at least among some of the members of the Congress Party? Why this obscurantist approach today, in this 20th century? Why, when you have declared that you want socialism in this country? Why this obscurantist approach? Why this conservative approach? Why this question of treating women as chettel Or property? Why thig demand for a licentious behaviour? Why do you want all the powers? Why do you want all the privileges? Why should vou think that any individual is in a privileged position In the society? Yes, history has

put man in a superior position vis-a-vis woman because ne is the holder of property, he is the innernor of property. We want to change that situation. We have given the right to woman to inherit property also. We are slowly but decisively taking steps to see that a spirit of socialism, a social atmosphere prevails in the country governing the relationship of man and woman. The superiority or uile-riority complex should go. Relationship based on superiority and inferiority should go. That understanding of equals must come up, and that is our approach. I think it is but correct on the part of my friend, Shrimati Lakhanpal, to demand of this House that suitable steps be taken to see that marriages with such a disparity in age do not take place. What those steps are, how far legislative steps could be taken, in what legislation we can bring in amendments, all those

SHRI R. M. HAJARNAVIS: The hon. Member referred to superiority complex being assumed by males against females. I would just ask him whether he is allowed to assume any superiorly complex at home.

DR. R. B. GOUR: No, no. I do not do it. I leave it to you to practise it. SHRI R. M. HAJARNAVIS: As far as I am concerned, I do not profess to practise it.

DR. R. B. GOUR: In society, man has been assuming an arrogantly superior complex for the last so many centuries. Man's superiority or racial superiority, this complex does exist in a society which is governed on the basis of property. Therefore, let us not go into the theory of it. Let us tackle the facts. It is there, you cannot deny it, and we are slowly fighting it. All our social reformers have been fighting it in one way or other, in one manner or other, by one step or other. Let us address ourselves to that task. Such marriages are bad only when they are under coercion, only when they are imder duress. As adults if they choose to marry, I do not think even a court can interfere in their affairs. However a suitable step has to be considered. Suitable legislative

[Dr. R. B. Gour.] measures have to be considered, measures can and should be considered. That is my humble opinion, Mr. Deputy Chairman.

श्री शीलभन्न याजी : उपसभापति महोदय, हम सामाजिक कुरीतियों को दूर करने के लिये सभी विधेयकों का समर्थन करना चाहिये।

قاكلر راج بهادر كوز: انگريزي مهن

بولٹے -

†[डा० राज बहाबुर गौड़ : श्रंग्रेजी में बोलिये ।]

भी शीलभद्र याजी: हमारी मातुभाषा नहीं है। मैं प्रताव की मंशा की ताईद करता हं भ्रौर यह समझता हं कि जब तक समाज से कुरीतियां दूर नहीं होंगी, दूर नहीं की जायंगी तब तक हम आगे नहीं बढ़ सकते हैं। जो प्रस्ताव सदन के सामने रखा गया है उसमें कहा गया है कि अनमेल विवाह होते हैं लेकिन खुद प्रस्ताव में ही बेमेल विवाह की बात कही गयी है कि १५ वर्ष से ज्यादा का अतर शादी में नहीं होना चाहिये। अभी हमारे साथी डा॰ गौड़ जब अपना भाषण कर रहे थ तो मैंने उनको चनौती दी थी कि इस तरह के विवाह कहां होते हैं ? तो उन्होंने कहा कि सारे देश में होते हैं। लेकिन में दावे के साथ कह सकता हूं कि इस तरह के विवाह देश में अब कहीं नहीं होते हैं। यह बहुत पूरानी बात है कि जब कूलीन और भद्र लोग इस देश में बहविवाह -- चार-चार भीर पांच-पांच विवाह करते थे । लेकिन अब देश में जितनी भी शादियां होती है उनमें केवल चार पांच वर्ष का ही फर्क रहता है इससे ज्यादा डिफरेंस नहीं होता है। पुराने बमाने में बेमेल विवाह हुआ करते थे लेकिन भव यह देखने में आया है कि इस तरह के विवाह बहुत कम होते हैं।

हमारी बहिन जो प्रस्ताव यहां पर लाई हैं वह उस सम्प्रदाय के लिये नहीं लाई हैं जहां इस तरह के बेमेल विवाह अब भी होते †[] Hindi transliteration.

हैं। हमारे भाई जो धपने को समाजवादी कहते हैं, जो सामाज में सुधार करना चाहते हैं, उनकी यह हिम्मत नहीं है कि वे इस तरह का प्रस्ताव लायें। उनके भ्रपने सम्प्रदाय में बहुविवाह की वजह से इस तरह के धनमेल विवाह होते हैं। वे अपने आपको तो समाज-वादी कहते हैं लेकिन उनमें इतनी हिम्मत नहीं है कि इस तरह का प्रस्ताव लायें ताकि सारे देश में जो धनमेल विवाह धन बहुविवाह की वजह रहे हैं, वे भी बंदे हो जायें। हमने शारदा एक्ट पास किया, मेरेज एक्ट पास किया जिसकी वजह से शादी में ज्यादा फर्क न हो श्रीर बहुविवाह की प्रथा खत्म हो जाय। तो मैंन जैसा शुरू में कहा कि जो ध्रपने को समाज सुधारक कहते हैं, समाजवादी कहते हैं, उन्हें इस तरह का प्रस्ताव लाना चाहिये ताकि उनके सम्प्रदाय-मसलामानों-में जो बहुविवाह की प्रथा है वह खत्म हो इस तरह का प्रस्ताव लाकर हमारी वहन सदन का वक्त भी बरबाद करती हैं भीर पैसा भी खच कराती हैं। अगर उन्हें इस तरह का प्रस्ताव लाना ही था तो सब सम्प्रदायों के लिये लाना चाहिये था। लेकिन उन्होंने इस तरह की कोशिश नहीं की और हमारे भाई जो उधर सीट पर बैठे हैं, जो भ्रपने को समाजवादी कहते हैं, वे भी इस तरह का प्रस्ताव नहीं लाये। तो मेरा कहना यह है कि इस समय सदन में जो प्रस्ताव रखा गया है वह बेमेल विवाह का उपदेश देता है। श्राप यहां पर सबे की बात करते हैं और दूसरी बातें करते हैं लेकिन मैं आप से यह कहना चाहता हुं कि यहां पर जितने धानरेबल मेम्बर बैठे हैं उनकी शादियों में शायद ही पांच या दस वर्ष का फर्क होगा। हमारे देश में शारदा एक्ट पास होने से शादियों में जो ज्यादा वर्ष का फर्क था वह कम हो गया है। ग्रब तो ग्रक्सर शादियां चार पांच वर्ष के फर्क में होती हैं। इस प्रस्ताव में तो पन्द्रह वर्ष का फर्क बतलाया गया है

जबिक हमारे देश में इस समय जो शादियां

होती हैं उनमें चार या पांच सात का ही फकं होता है।

दूसरी बात में यह कहना चाहता हं कि शादी के बारे में एक कहावत है "मियां बीबी राजी तो क्या करे काजी"! यह कहावत शादी के बारे में है और बिल्कुल सही है। इसलिये कोई ज्यादा उम्र का भादमी है --यदि किसी बुढे की मिस बढिया से महब्बत हो जाय और उनमें २५ साल का फर्क हो तो क्या वे शादी नहीं कर सकते हैं? हमारे कम्युनिस्ट साथी चले गये हैं लेकिन मैं उन से पूछना चाहता हं-मैं यहां पर किसी का नाम लेना नहीं चाहता हं —िक जिन मल्कों में डिक्टेटरशिप है तथा समाजवादी सरकार है क्या वहां पर इस त्तरह के बेमेल विवाह नहीं होते, जहां ५४ वर्ष का तो मर्द होता है और २२ वर्ष की छोकरी होती है। दूसरे देशों में भी जहां डैमोकासी है वहां पर भी हम यह देखते हैं कि काफी उम्म वाले ग्रादमी जवान छोकरियों से शादी करते हैं। तो यह जो कहावत है "मियां बीवी राजी तो क्या करे काजी" बिल्कुल सही है और आप प्रस्ताव द्वारा १५ वर्ष का फर्क रखना चाहते हैं वह दूर होने वाला नहीं है। ग्राप इस प्रस्ताव द्वारा १५ वर्ष का जो फर्क शादियों में लाना चाहती हैं वह होने वाला नहीं है। इसलिये इन सब बातों को देखते हुए मैं इस प्रस्ताव की मुखालिफत करता हूं और अपनी बहन से गुजारिश करना चाहता हं कि बहविवाह का प्रचलन भ्राज जिस सम्प्रदाय में मौजूद है, जिस की वजह से कम उम्र में शादियां होती हैं उनके लिये भी इसी तरह का प्रस्ताव लाया जाये। इसके साथ हो साथ में अपने उस प्रजासमाज-वादी भाई से भी वहुंगा कि जो ग्रपने को समाज सुचारक कहते हैं कि जिस सम्प्रदाय में बह-विवाह की प्रथा है, जिस समाज में धर्म के नाम पर इस तरह बातें की जाती हैं, उनके लिए इस तरह का प्रस्ताव लाया जाना चाहिये तब ही हम इस चीज को रोक सकेंगे। आज हम देखते हैं कि जिस सम्प्रदाय की इस देश में १० करोड़ की धावादी है उनके यहाँ चार-चार शादियां की जाती हैं। हमार। एक सिक्यलर स्टेट है इसलिये सब के लिये सामाजिक कानुन एक सा बनाया जाना चाहिये। जिस सम्प्रदाय में इस तरह की बातें ग्रब भी होती हैं वहां पर पहले इस चीज को रोका जाना चाहिये। हमें इस तरह का कोई कानन नहीं बनाना चाहिये जो किसी एक जाति विशेष परही लागृहो। मेरी श्रीमती लखनपाल जी से यह गुजारिश है कि वह अपने प्रस्ताव द्वारा शादियों में १५ वर्ष का जो फर्क रखना चाहती हैं उससे इस देश में अनमेल विवाह होता रुकेगा नहीं बल्कि इस प्रस्ताव द्वारा ज्यादा बढ़ जायगा । इसलिये उन्हें इस तरह का प्रस्ताव लाना चाहिये जिससे इस देश में श्रव भी जिस सम्प्रदाय में बहुविवाह की प्रया है वह बंद हो जाय।

SHRIMATI CHANDRAVATI LAKHANPAL: There is already a law for prohibiting polygamy.

श्री मीलदब एाजी : There is poly-Muslim community. इसलिये फिर से सभी सदस्यों धौर खासकर जो महोदया हैं, उनसे गजारिश कहंगा कि इस तरह का प्रस्ताव ला कर हम लोगों का भीर इस सदन का वक्त जाया न करें। हमारे देश में जो इस तरह की सामाजिक कूरीतियां थीं वह हमने शारदा ऐवट पास करके, हिन्दू मैरिज ऐक्ट पास करके तथा हिन्दू सक्सेशन ऐक्ट पास करके खत्म कर दी हैं। हमने शारदा ऐक्ट पास करके बच्चों में यानी कम उम्प्र में ही जो शादियां हो जाती थीं वह बंद कर दी। इसलिये मैं समझता हुं कि इस समय जो प्रस्ताव लाया गया है उससे मुल्क में भीर भी बेमेल विवाह होने शुरू हो जायेंगे। इसलिये मैं इस प्रस्ताव की मुवालिफत करता है।

3415 Prohibition of marriages where the

DR. SHRIMATI SEETA PARMA-NAND: Sir, I move:

"That the question be now put." *The question was proposed.*

SHRI B. M. HAJARNAVIS: I oppose the motion because I have not yet replied.

DR. SHRIMATI SEETA PARMANAND: Now, he will reply.

MR. DEPUTY CHAIRMAN: He will reply when the House accepts it. I am putting the question now.

SHRI MAHESH SARAN (Bihar): Let other hon. Members speak.

MR. DEPUTY CHAIRMAN: The House may throw the motion out.

DR. SHRIMATI SEETA PARMANAND: Is it permissible to explain . .

MR. DEPUTY CHAIRMAN: No speech now.

SHRI FARIDUL HAQ ANSARI: It has been moved. The hon. lady Member has got the right . . .

MR. DEPUTY CHAIRMAN: If the House does not accept it, the debate will continue.

SHRI FARIDUL HAQ ANNARI: Qu te right.

MR. DEPUTY CHAIRMAN: The question is:

"That the question be now put."

(After taking a count)

Ayes .. 9 Noes .. 18

The motion was negatived.

MR. DEPUTY CHAIRMAN: I am aorry, Madam.

I RAJYA SABHA] difference in age is 3416 over fifteen years

DR. SHRIMATI SEETA PARMANAND: We want to hear the Law Minister. He should at least intervene.

SHRI R. M. HAJARNAVIS: I will only reply.

DR. SHRIMATI SEETA PARMANAND: We are anxious to hear him.

SHRI R. M. HAJARNAVIS: You may be anxious to hear me. You hear me outside.

श्रो० सन्याचरण : उपसभापति महोदय, मैं श्रव तक बड़े ही चाव के साथ, घ्यान के साथ, सब व्याख्यानों को सुनता रहा । श्रभी एक श्रावाज श्राई है कि मैं श्रंप्रेजी में बोलूं । लेकिन मैंने यह नियम सा बना रखा है कि प्रस्तावकर्ता या प्रस्तावकर्ती हिन्दी या श्रंप्रेजी, जिस भाषा में बोले, उसी में मैं भी श्रपने विचार व्यक्त करूं । चूंकि प्रस्तावकर्ती ने इस विश्रेयक को हिन्दी में पेश किया है इसलिये मैं उन लोगों से क्षमा याचनों करूंगा कि वे मुझे उसी भाषा में श्रपने विचार प्रकट करने का श्रवसर दें ।

DR. W. S. BARLINGAY: But the people from the South . . .

SHRI V. C. KESAVA RAO (Andhra Pradesh): People from the South will not be able to understand you.

SHRI SATYACHARAN: J have all along been speaking in English. You must be charitable when I speak in Hindi.

तो में इस विषय में इतना विचार जरूर व्यक्त करना चहुंगा कि अब तक जितनी बातें कही गई हैं उनमें इस बात पर जोर दिया गया है कि यह प्रस्ताव जो प्रस्तुत किया गया है, शायद असंगत है । मैं यह कहना चाहूंगा कि जब भी कोई प्रस्ताव या विश्वेयक पेश किया जाता है तो उसकी तह में, उसके नीचे, कीन सी भावना काम

कर रही है--जिस को ग्रंग्रजी में मोटिव कहते हैं-इसका घच्छी तरह से परीक्षण करने के बाद उस पर विचार करना चाहिये। इसलिये महोदय, मैं इस बात को चाहता था कि सदन के सदस्य इस विषय पर जरा गम्भी-रता के साथ, इस सदन की जो मर्यादा है, उस मर्यादा को सामने रखकर, अपने विचारों को उसी ढंग से प्रकट करने की चेष्टा करते : मुझे अत्यन्त दु:ख और क्षोभ है कि कभी कभी इस प्रकार के शब्द प्रकट किये गये, इस प्रकार की बातें कही गई जो शायद इस सदन के लिये उस ढंग से मुनासिब नहीं है जिसवा आज तकः हमने पालन किया था । मैं समझतः हं कि ये शब्द काफी हैं उस चीज की योर संकेत करने के लिये, जिस योर से इस प्रकार के शब्द आए।

जनावे वाला, इस प्रस्ताव में एक सामाजिक मुधार की ओर हमारा ध्यान आपित फिया गया है। मैं इस बात को स्वीकार करता है कि धाज यह प्रश्न उतना ही महत्वपूर्ण है जितना कि पहले था, इसलिये कि, भ्राज भी अन-मेल विवाह एक दो नहीं बल्कि धाफी संख्या में हमारे देश में प्रचलित हैं। ऐसे विवाह होने के समय न जाने कितनी भावनाएं काम करती हैं। यह कहना कि समाज सुवार की बातों को फानून द्वारा प्रतिपादित करना गलत है, यह मैं नहीं मानता। यदि यह चीज थी तो आज भारतवर्ष के विवान के सम्बन्ध में एक नहीं सैकड़ों कानून बनाये गये है और यदि यह यक्ति मानी गई तो मैं समझता हुं कि जितने भी समाज सुघार के सम्बन्ध में अब तक कानून पास किये गये हैं उन सब पर हमें हड़ताल फ़ैरती पड़ेगी। इसलिये मैं समझता हूं कि जहां तक इस प्रस्ताव मे निहित उद्देश्य का सम्बन्ध है वह बहत ही संगत है। मेरे मित्र ने जरा कुछ मजाकिया पैराये में, उपहास और प्रमोद की भावना से प्रेरित हो कर, उसको एक बहुत ही हल्कासा रंग देने की कोशिश की है। लेकिन मैं उनकी हृदय से ग्रपील करना चाहता

हं कि अपने देश के भीतर जितनी क्रीतियां हैं. विशेषतया सामाजिक कक्ष में, उन सब के उन्मूलन के लिये यदि यही सुझाव देना है कि लोग भ्रपने हृदय को ठीक करें, सामाजिक स्तर को ठीक करें, व्याख्यानों द्वारा इस प्रकार की चेष्टा करें तो यह उपदेश बड़ा सरल है, किन्तु इस उपदेश के खंड को धायद करना अत्यंत फाउन है, जब तक कि इस प्रकार के कारन न बनें। हमारे यहां पर जितने मित्र, सम्य सभासद वर्तमान हैं वे सबके सब इस बात की उपयोगिता को स्वीकार करेंगे कि हमारे देश में जितनी इस प्रकार की चीजें देखने में था रही हैं उनमें स्त्री समाज पर विशेष कर कठिनाइयां लादी गई हैं। कोई लडका बढिया से शादी करता हमा नहीं दिखलाई देता है लेकिन कितने बड़ों को अनमेल विवाह करते हुये हम पाते हैं। मैं पूछता हूं कि जिन्होंने ठठोली इस बात के ब्रावार पर की है, वे ब्रपने परिवार के भीतर यदि यह चीज होते हुये, कार्यान्वित होते हुये देखते हैं तो क्या उनके हृदय को चोट नहीं लगती ? धगर उनके हृदय को चोट नहीं लगती तो वह हृदय हृदय नहीं है, वह पत्थर है। इसीलिये मैंने इस बात को इस दिष्ट से कहा कि कदाचित लोगों ने इं के महत्व को समझने की चेष्टा नहीं की ।

जहां तक विवाहों का संबंध विवाह की दो पद्धतियां हैं, जिसे अंग्रेजी में सैकेमेन्ट ग्रीर कान्ट्रेक्ट कहते हैं---यानी बाध्यात्मिक संबंध के विवाह होते हैं ग्रीर दूसरे समझौते की दृष्टि से। जहां तक ग्राघ्यात्मिक विवाह का संबंध है, उसके साथ जरा हल्के ढंग से विचार करने की श्रावश्यकता नहीं है। हमारे देश में ग्रधिकतर जो विवाह होते हैं सैकमेन्ट या आध्यात्मिक संबंध होता है भौर उसमें जीवन पर्यन्त स्त्री-पुरुष का संबंध बना रहता है। इसलिए बड़ी धावश्यकता इस बात की है कि हम इस

Prohibition of marriages where the

त्रो॰ सत्याचरण

प्रकार का कानून आयद करने का प्रयत्न करें जिससे कोई त्रृटियां न रह जायें।

एक हमारे सम्य सभासद मित्र ने यहां पर कहा कि हां, अगर कानून लाना हैतोक्यों नहीं ऐसाकानुन लाते हैं कि जो विधर है वह विधवा से शादी करे, जो विडोग्रर है वह विडो से शादी करे। यह एक सुझाव भाया। मझे जरा हुंसी सी ग्रा रही है। मजािकया पैराये में मैं नहीं कह रहा हं। दिल में एक गुदग्दी भी हो रही है क्योंकि एक चीज याद ग्रा रही है लखनऊ की । वहां पर एक मशहर शायर हुए हैं जिनका नाम मजाज लखनवी था। मजाज लखनवी एक दिन चपचाप बैठे हुए थे, उस वक्त एक उनके दोस्त द्याए। उनके चेहरे पर मायुसी छायी हुई थी, निराशा की जलक थी, इसलिये उनके दोस्त ने पूछा कि जनाव ये मद्रा कैसी है। उन्होंने कहा, क्या बताऊं, मेरी बीबी का इंतकाल हो गया। तो उन्होंने कहा, फिर क्या मजाय है, उमर तो ग्रापकी महज साठ साल की है, दूसरी शादी क्यों नहीं करते ? उन्होंने कहा कि हां, शादी तो मैं करना चाहता हं मगर चाहता हं कि कोई बेवा हो। इस पर उन्होंने कहा, इसमें कौन बड़ी महिकल बात है, ग्राप शादी करेंगे वह बेवा जल्द अपने श्राप ही हो जायगी। तो यह चीज है। अगर यही दलील देनी है और इसी तरीके की दलीलों का सहारा लेकर हमें कानन की बातों का पर्यवेक्षण करना है तब तो हमारे पास न कोई उत्तर है और न सदन के सामने उसको उच्च प्रकार से रखने का कोई तरीका है।

ग्रव एक चीज यह हमसे कही जाती है कि यह मानव अधिकार है, हमारा अधिकार है, जिसको अंग्रजी में हम कहते

हैं हुयुमेन राइट ।यह चीजहम राष्**ट्र** संब केमंच से सुनतेचले ग्रा रहेहैं। हमें एक नहीं, सैंकड़ों संसार के विशिष्ट कक्षों से सुनते आ रहे हैं। मैं पूछता हं कि अगर स्वतंत्रता की बात आप करते हैं तो नियंत्रण की भी बात क्यों नहीं करते। जहां तक स्वतंत्रता ग्रीर मानव ग्रधिकारों का सवाल है, जहां तक शक्सियत का, जम्हरियत का सवाल है उस जम्हरियत पर एक बंदिश भी हुआ करती है, एक नियंत्रण भी हुग्रा करता है। इस संबंध में में अत्यन्त विनय के साथ कहना चाहंगा कि जिन्होंने इस सदन के सामने यह बात प्रस्तृत करने की कोशिश की है समाज सुधार के विधेयक उपस्थित करके हमारे अधिकारों पर कुठाराघात किया जाता है, उन्हें में चुनौती देता हुं कि वे केवल स्वतंत्रता की बात न करें बल्कि नियंत्रण की भी बात करें।

अब अंत में एक चीज कहना चहता हूं क्योंकि उसके ऊपर काफी कहकहा और मजाक किया गया है। वह यह है कि यदि ग्रापको संगिनी की आवश्यकता है, ग्रगर ऐसे मनचले बाप हैं, दिल फेंक हैं, बाप चाहते हैं कि आपको संगिनी मिले तो संगिनियों की कमी नहीं है। जरा उसका तरीका होता है। लेकिन जब विधिसम्मत विवाह होता है तो पहले सप्तपदी होती है, उसके बाद प्रतिज्ञा करते हैं कि :

ध्रवं पश्य । यहन्धती पश्य ।

जिस तरह से ध्रव तारा अचल है, वह अपने स्थान से च्युत नहीं होता उसी तरह से जीवन पर्यन्त बंधे रहेंगे, एक दूसरे का अहित नहीं सोचेंगे। कहां यह प्रतिज्ञा और कहां वह कंपेनियनशिप या संगिनी की बात ? दोनों में कोई मिलान नहीं हो सकता है। यह हमारे न केवल धार्मिक ग्रीर ग्राध्यात्मिक भावना के प्रतिकृत है बल्कि हमारी समाज की उच्च भावना के भी विषद्ध है।

over fifteen years

3422

इसलिये, उपसभापति महोदय, समय के संकृचित होने के कारण चंद बातों की ग्रोर मैंने इशारा किया। मैं समझता हं, इस सदन के सदस्य इस बात को उसी गंभीरता से सोचने की कोशिश करेंगे जिस प्रीत ग्रीर उदात्त भावना के साथ यह प्रस्ताव सदन के सम्म व उपस्थित किया गया है। अनर भाषा में कोई खामी है, या इसे वि यक का स्वरूप देने के समय किसी प्रकार की वाक्य रचना में बटि रह गयी हो, तो मैं मिनिस्टर साहब से कहना चाहंगा कि वे वकीनों की मार्फत उसे सुधार लें। बस मैं तो यही ग्राश्वासन चाहता हं कि वे स्वीकार करें कि जहां तक इसमें सिद्धांत की बात है वह उनको स्वीकार्य है। इसकी चाहे जामा कोई वे पहनाएं, हमें उसमें कोई आपत्ति नहीं है।

इन शब्दों के साथ में इस प्रस्ताव का समर्थन करता है।

DR. R. B. GOUR: May I request through you, Sir, that the hon. the Deputy Law Minister changes his mind After all. and makes a speech? Government view on this must be made known to the people of the country. Otherwise the Resolution lapses with the adjournment of the House.

Mn. DEPUTY CHAIRMAN: But there are other speakers.

DR. R. B. GOUR; That is true. But others can speak after him.

श्रीमती कृष्णा कुमारी (मध्य प्रदेश): उपसमापति महोदय, श्रीमती लखनपाल के प्रस्ताव पर जो भाषण हुए उन्हें सुनते हुए मेरी समझ में यह आता है कि आज यह भाषण का ुग बन गया है। हमें इवर उधर बोलने के लिए इतना समय नहीं मिलता । मझे भाषण करना ही चाहिये, ऐसा मझे लगा ।

ग्रगर घ्यानपूर्वक देखा जाय ग्रीर समाज की तरफ देवा जाय तो माल्म पड़ता है कि स्त्रियों के प्रति कितनी कठोरता बरती जा रही है। श्रमी भारतवर्ष में इतनी शिक्षा नहीं हुई है कि जैसा हमारे भाई साहवान कहते हैं, जिसमें स्त्रियां अपने मृंह से कह ें कि हम ऐसे आदिमियों से शादी नहीं करेंगी। इतनी हिम्मत हमारे भारतवर्ष के अंदर किसी भी स्त्री में अभी नहीं श्रायी है। यह देखते हुए और बहुत दूरी की बातें समझ कर भ्रौर परिस्थितियों को देखकर यह बहुत सुन्दर रिजोल्यज्ञन रखा गया।

ग्रगर थोड़ा सा श्रपने गांवों की ग्रोर हम देखते और समाज की ग्रोर देखते तो शायद आज की भांति भाषण इस सदन के खंदर न होते । उनको सुनते हुए हम लोगों के हृदय में क्षोभ पैदा हो रहा था कि यह क्या बातें हैं। श्राज एक ४२ साल के बढ़े के साथ १० वर्ष की लड़की की शादी होती है भ्रौर मैंने स्व अपनी आंखों से यह देखा है । कुछ उसके लिये मजबरियां थीं । माता-पिता की कुछ मजबरियां तो होती हैं लेकिन जो घटक लोग होते हैं--घटक उनको कहते हैं जो कि गादी विवाह के बीच में पडते हैं--- ने यह सब कराते हैं। लड़कियां बोल नहीं सकती हैं। भावना उनमें भी होती है, लड़िक्यां भी अपना ऊंच-नीच सोचती हैं परन्त वह मह से नहीं निकाल सकती हैं क्योंकि यह हमारे भारतवर्ष की परम्परा है और उसे वह छोड़ नहीं सकती हैं चाहे जो कुछ भी हो। धाज हम पश्चिमी सभ्यता के अनुसार चल रहे हैं और उसी हवा में बहने की कोशिश कर रहे है परन्तु क्या श्रपनी सभ्यता को खो कर के दूसरी सभ्यता के अनुसार चलने से हम ऊंचा उठ सकते हैं। यह तमाम सोचने भीर समझने की बात है। ऐसे अनमेल विवाहों से हमारा भारतवर्ष दिन व दिन नीचे ही गिरता जायगा, वह ऊंचा उठने वाला नहीं है और यह देखते हुए यह रेजोल्युशन वहत ही उपयक्त है श्रीर धन्य गद का पात्र है। मैं इसको सपोर्ट करने

[RAJYA SABHA]

[श्रीमते कृष्ण क्मारी]

लिये हर हालत में तैं। रहं क्यों कि गांबों की दता को देवते हुए यह बहुत उपपृक्त चोज रबी गई है, क्योंकि वहां पर न तो आज कोई शिक्षा का प्रान्य है, ग्रीर न दहां लड़-कियां इतनी शिक्षित हैं कि वह कु ब कह सकें । फिर यह भी है कि शिक्षित होने पर भी लड़कियां कभी इस बारे में कुछ कह ही नहीं सकती हैं। भाजकल जो जिल्ला चल रही है उसके अनुपार चन्द लड़कियां ऐसी हो सकती हैं कि कुब कह पर्के नेकित हमें तो चन्द नोगों को देख कर के नहीं चलना है हमें तो गांबों में जो बने हुए हैं उनके परिवार को देखना है भौर उत्र समाज के साथ चलना है।

मुझे तो यह देव कर भ्रौ ंभी दुव होता है कि कालेज में पढ़ी लिखी लड़कियां भी रुपये के पी ेे पड़ कर कभी-कभी बड़ा गलत कदम उ ा लेती हैं। अभी हमारे एक माई साहब ने कहा कि मियां बीबो राजी तो क्या करे काजी। लेकिन मियां बीवो राजी किस बात -के लिये हैं, यह हमें देखना है। श्राजकल भारत-वर्ष में जो फैनन की लहर था गई है उसकी बजह से हमारी पढ़ी-लिखी लड़िक्यां भी बढ़ों के साथ सम्पत्ति पाने के लिये शादी करते को तैपार हो जाती हैं। अब उनके हृदयों में क्या भावना है उस भावना का पता तभी लग सकता है जबकि उनसे बात वरें, उनको समझें-बुर्से । तो यह एक गलत भावना चल रही है। यह भी है कि बहुत जगह छोटी उम्र में ही शादी हुई है। यह भी होता है कि रुपये वाले कुब जोगों को हतया पैता देकर भड़काते हैं भीर कहते हैं कि इस इस ढंग से लड़ ही के माता-पिता को भरो और उनको शादी करने को कही। तो हुद्ध तो मजबूरी है और कुछ यह भी है कि जो माता-पिता निरक्षर हैं, जिनको कुछ ज्यादा ज्ञान नहीं है, वह इस तरह की शादी कर देते हैं। तो जब तक कि इसके लिय होई कानून नहीं बनेगा तब तक समाज की यह कू ीति दूर नहीं हो सकती है।

मैं इसे भी मानती हुं कि जब तक हुदयों में परिवर्तन नहीं होगा, जब तक मस्तिष्क ठीक नहीं होगा तब तक कुछ नहीं होगा लेकिन उसके लिये तो हमें शायद सौ डेड़ सौ साल लगें और जब तक कि सब शिक्षित नहीं हो जाते तब तक इस तरह से यह चीज नहीं होगी, इसलि कानून का होना जरूरी है। इसलिये मेरा यह कहना है कि यह रेजोल्युशन इस दृष्टि से बहुत ही उपयुक्त है और यह बहुत ही मानने वाली चीज है।

यह कहा जाता है कि शारदा एक्ट बना लेकिन इसों भीर उसमें धन्तर है। वहां तो यह है कि खोटी छोटी उम्म में शादी न की जायं श्रीर यहां यह है कि बुढ़े बाबा के साथ नातिन की शादीन की जाय, जिसकी कि उच्च १० वर्ष है भीर उबर उसकी ५० साल की है। तो इस तरह की शादी होने पर क्या परिणाम होगा यह श्राप लोग सोच सकते हैं, विचार सकते हैं और देख सकते हैं। भ्रन्त में वह विधवा हो जायगी और गलत कदम उठायेगी। य पब गलत कदम उठगाने के तरीके हैं जो कि श्राजकल चल रहे हैं। हम समाज में सुधार नहीं करते हैं और होता यह है कि इधर-उधर स्त्रियां वृपती फिरती हैं। वह कोटों पर क्यों बैठ ती हैं ? मजब्री की हालत में ै ती हैं ब्रांर ऐसी ही स्त्रियां जो कि वित्रता हो जाती हैं वह ही ज्यादातर ऐ। गलत कदम रखती हैं भीर समाज से बहिष्कृत होती हैं। तो इसके लिये पहले ही से वयों न कदम उठाया जाय जिससे कि उनके ऊतर यह समय न आये भ्रौर उन्हें गलत कदम रखने का मौका ही क्यों दिया जाय ? पुरुषों की भावनायें तो शाजिबाम की बटिया के समान है। वह तो स्त्रियों की इन चीजों को बहुत कम देखना चाहते हैं। यह तो बहुत बहुत धन्यत्राद है कि हम लोगों

से महातमा गांघी जी ने और हमारे अपने प्राइमिमिनिस्टर साहब ने कुछ सिम्पैथी रखी और हम लोगों को आगे निकाल रहे हैं भीर हम लोग बराबरी के स्थान पर आ रहे हैं। नहीं तो कीन यह चाहता या कि स्त्रियों को शिक्षा दी जाय। यहां जितने मेम्बर साहेबान बैठ हए हैं उनमें से कितने अपनी महिलाओं को बाहर निकालने के लिये राजी हैं। वह तो समझते हैं कि अगर हम उनको बाहर निकाल देंगे तो कहीं ऐसा न हो कि चुल्हा चक्की हमें करनी पड़े, खाना हमें बनाना पड़े। यह भय ग्राज भी उनके हृदय में छिपा हुआ है। वह आज भी अपने ही विचार व्यक्त करने में लगे हुए हैं भौर स्त्रियों की भावनाम्रों को, उनकी कठिनाइयों को, उनके दल दर्द को ग्राज भी सिम्पैथी के साथ देखना नहीं चाहते हैं, उन्हें सहयोग देना तो दूर की बात हो जाती है।

मैं कहती हूं कि आप लोग इस चीज को हमदर्दी के साथ देखें ग्रौर गांव की जनता में. गांव के समाज में जा कर देखें कि कहां यह कुरीतियां नहीं हैं। मैं समझती हूं कि जो भी पबलिक में जायगा, जनता में जायेगा उसकी नजरों में ये क़ुरीतियां ग्रायेंगी। ग्राप क्यों नहीं इन बातों को ग्रपने भाषणों में कहते हैं ? आप लोगों को ज्यादा मौका मिलता है, हम लोग तो बहुत कम संख्या में हैं ग्रौर कह भी बहुत कम सकती हैं, हम लोगों के ऊपर बंधन लगा हुआ है, वह बंधन ढीला नहीं हुआ है। इसलिये मेरा कहना है कि स्त्रियों के प्रति आप लोगों के हृदय में हमददी का भाव हो भीर उनके विचारों को, उनके हृदय में जो भावना हैं उनको ग्राप देखें **ग्री**र समझें बुझें। मैं देखी हं कि ग्राप उनके विचा ों पर गम्भीरता से विचार करना नहीं चाहते हैं क्यांकि अगर आप उन पर गम्भोरतापूर्वक विचार करते हैं ग्रीर उनके साथ सहयोग रखते तो आज सदन के अन्दर जो कई ऐसी बातें आई वे नहीं आतीं जिनको कि सुनने में शर्म से सिर नीचा होता है। इन

शब्दों के साथ मैं इस प्रस्ताव को सपोर्ट करती हूं ग्रौर चाहती हूं कि हमारे मिनिस्टर साहव भी इसको सपोर्ट करें।

SHRI MAHESH SARAN: Mr. Deputy Chairman, Sir, all those hon. Mem bers who were opposing this Resolu tion were opposing it with probably the view that it was going only to ^aPPly to the educated people who had choice in marriage. They forget that there is a bigger India outside these Chambers, cities and towns. People do not know what the condition in the villages is. I am sure that the hon. Member, Shrimati Lakhanpal, has brought forward this Resolution with a genuine feeling for the misery of those whom she must have seen because of unequal marriages.

I know we talk of marriages by choice and all that but in villages it is not so. Marriages are arranged marriages and not marriages made by the choice of the boy and the girl. Therefore, it is necessary to realise what is happening in the villages. In the villages, parents think that it is their sacred duty to marry a girl, to marry off their daughter, and if she is not married, it is considered a great slur. If a person is very poor, he tries hard to get a husband for his daughter and if he has not the money needed, then he has to marry off the girl to an old person who is anxious to marry even though the time for his marriage is past. Therefore, these unequal marriages take place and after some time the girls become widows and their lives are miserable.

People may say that a legislation of this kind forbidding unequal marriages is not necessary, since it is really a social matter. I may give one instance which will show how legislation is necessary. In a certain village there was a marriage proposed between a girl of fifteen and an old man of fifty. The marriage ceremony was starting and the young men of

difference in age is 3428 over fijteen years

[Shri Mahesh Saran.J the village, when they found out the facts about the marriage wanted to stop it. So, they collected some people and went to the bridegroom's place and tried to stop it. But the bridegroom. was an influential man and he got some policemen and these young people were dispersed. If there had been a law that such marriages were illegal, then this would not have happened and the life of that girl would have been saved.

So, my submission is that while I do realise that it is necessary to work hard in the villages and in the towns and cities to spread the idea that unequal marriages are bad especially among those who are uneducated, still, unless there is an enactment of this nature, much progress is not possible. The whole difficulty that has been experienced is due to the fact that there is no education among the village people. They are bound by old traditions that a girl must be married to a man at any cost. Therefore, in India so long as this condition and these traditions prevail, it is necessary that in addition to social work, propagating the idea that unequal marriages must be stopped, there should also be legislation. Thank you, Sir.

MR. DEPUTY CHAIRMAN; Mr. Mani. You have just six minutes.

SHRI A. D. MANI (Madhya Pradesh) Only four minutes, Sir? I suppose this will be continued later.

Mr. Deputy Chairman, while I express my sympathy for the sentiments which have been expressed on the floor of the House by the hon. lady Members who supported this Resolution, 1 must say that the Resolution contains certain automatic assumptions which are invalid. In the past whenever the State has interfered

with the social customs and traditions of the people, it has been on the ground of a recognisable social evil. References were made by hon. Mem bers to the Sarda Act. It may be recaLed that when the Sarda Act was enacted, it was realised by all sections in the country that childmotherhood was a social menace in India and it was because of the social implications of that problem the State agreed to use its coercive apparatus to prevent child-marriages. One of the assumptions in the Resolution is that older men marrying younger women is an evil, is a socially recognisable evil. Mr. Deputy Chairman, all over the world, there has been a tendency on the part of vounger women marrying older men. It has happened in many countries of the West g Fortunately or unfortunately, ths epidemic has not spread to India. It has not been demonstrated by anybody that from the point of view of eugenics, the marriage of an older person with a younger person should be discouraged. There are laws to prevent consanguineous marriages, because it is considered that on principles of eugenics persons belonging to the same family should not marry each other, that persons with the same blood should not marry. There is also a social custom and traditional barrier in regard to persons marrying persons belonging to tha same *Gotra*. 'I would like to ask the hon. Lady Members whether they can cite any medical opinion that the marriage of an older person with a younger person affects the future of the human race. If it is demonstrated that it is so affected, then this House can ask the State to intervene.

Even in this question of late marriages, the problem is not of these marriages being performed, and of young women being forced to marry against their will; but the problem lies in the social traditions which are maintained and which make us disapprove of a young woman who Is

not married. In no other country ${}^{l}n$ the world is it necessary for a young woman to go about saying why she has not got married. But in India, the young woman has got to give all these reasons and tender explanations as to why she is not married. And this social stigma on a person not being married is so overwhelming that in many instances the young person is prepared to get rid of her dependence on her father, mother or brother, by accepting a marriage.

There is another aspect of this matter. Quite a large number of people hold the view that two persons having the same age should not marry, because in the tropics people age more quickly and a man retains his youth for a longer period and his spouse who has been married at the same age is not able to retain her youth. That is why in some of the old conventions of Hindu marriage, there is the condition that there should be a difference of eight years between the ages of the husband and wife. But all these matters have not been statistically investigated.

And now I come back to the original point that I started with, that unless the mover of the Resolution can prove that this is a social problem, in the sense that it is going to affect the future of the Indian race, it would not be proper for the State to intervene.

The second point that I would like to make is that any such restrictions would conflict with the Fundamental Rights. There are Fundamental Rights for women, and there are also Fundamental Rights for old men and these Fundamental Rights have got to be respected. My hon. friend, Shri Dahyabhai Patel, spoke about companionship. I do not know whether he has had the advantage of statistical investigations about such matters. But these are personal affairs which should be kept out of discussion, whether a

man marries for companionship or for any other purpose. As long as the Fundamental Rights are there for a man to marry in circumstances which will not affect the future of the human race, or do not lead to a medical problem, it has to be allowed. Child marriage was a medical problem. I think Sir, inasmuch as Shri Hajar-navis is nodding his head, the Fundamental Rights, it seems, are affected.

I would like to make one suggestion to the hon. lady Members who spoke. One of the reasons why these young women many is . . .

SHHI R. M. HAJARNAVIS: The hon. Member need not read too much in my nods

SHRI A. D. MANI: Well, I did not think your speech would be different from your nods. Sir, I may mention that there is no social apparatus at work now which can absorb any unmarried woman who does not want to marry and who does not want to be forced to marry an elder man. Let the All-India Women's Conference and let the National Council for Women afford ample employment opportunities to such persons who are forced by their parents to marry against their will. It is because of lack of such opportunities that these poor hapless young women and girls are forced into wedlock with persons much senior in years.

There is, of course, another aspect of the problem, namely, that these things cannot be remedied by legisla tion. They can be remedied only by social conscience, and unfortunately, in this matter, the social conscience has never been alive in any part of the world about elder people marry ing younger people. Ι may mention oneinstance, where person married another thirty years younger. We all disapproved of the marriage and showed our disapproval by **not** attending the wedding reception but

I think it is five o'clock now, Sir.

MESSAGE FROM THE LOK SABHA

(Vote THE APPROPRIATION ON ACCOUNT) BILL, 1961

SECRETARY: Sir, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure

and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Vote on Account) Bill, 1961, as passed by Lok Sabha at its sitting held on the 17th March, 1961.

the Lok Sabha

"The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 AJW. tomorrow.

> The House then adjourned at one minute past five of the clock till eleven of the clock on Saturday, the 18th March, 1961.